

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**

ORIGINAL APPLICATION NO. 206/2024(CZ)

IN THE MATTER OF:

Chandikant Jha & Anr.

Applicants

Versus

State of Madhya Pradesh & Ors.

Respondents

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THROUGH



**PLACE: BHOPAL
DATED: 18.01.2025**

**MR. SHUBHAM TIWARI
ADVOCATE FOR APPLICANT
ADD.: 3/3, SHIVA WHISPERING WOODS,
3rd BLOCK, 1st FLOOR, BHOPAL, MP
(MOB. NO. 8815143408)
ENROLMENT NO.:MP/3422/2022**

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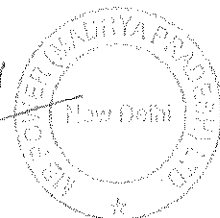
**REPLY ON BEHALF OF RESPONDENT NO.11 i.e. MB POWER (MADHYA
PRADESH) LTD.**

MOST RESPECTFULLY SHOWETH:

1. The present reply is being filed by Respondent No.11 ("*Answering Respondent*") through its Authorized Representative Mr. Dhruv Gupta who has been authorized vide Board Resolution dated 27.12.2024. The Answering Respondent is running a Thermal Power Plant (for generation and supply of electricity) and has entered into several Power Purchase Agreements ("*PPAs*") with various State utilities/entities.

Copy of the aforesaid Board Resolution is annexed herewith as ANNEXURE R1.

2. The present Original Application has been filed by the Original Applicants ("*Applicants*") alleging therein that there has been inaction on the part of the Answering Respondent in appropriate handling, treatment and disposal of fly ash waste generated in the Power Plant. The Applicants are aggrieved by the ill-effects of disposal of fly ash in Sone river (Gram Senduri), Godaru river (Harad) and Tipan river (Senduri) and near the residential area in Anuppur district, which as per them is leading to serious problems of pollution. However, the Answering Respondent takes strong objection to the aforesaid allegations and state that the same are false and with malicious intent. It is submitted that the disposal of the fly ash is being undertaken in accordance with the guidelines and regulations provided by the Ministry of Environment, Forest and Climate Change ("*MoEFCC*"), Central Pollution

Control Board (“CPCB”) and NGT as well as in accordance with the conditions mentioned in the Consent to Operate (“CTO”) order issued in favour of the Answering Respondent by Madhya Pradesh Pollution Control Board (“MPPCB”). However, before responding to the issues raised by the Applicants, the Answering Respondent deems it apposite to clarify certain factual aspects of the matter.

FACTUAL MATRIX OF THE CASE

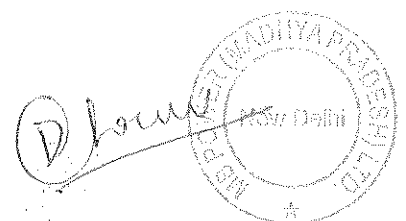
3. It is submitted that the Answering Respondent is currently undertaking fly ash disposal at four different sites and that the same is being undertaken after consent/due permission from the appropriate authorities/bodies.

3.1 Senduri (Low-Lying Area): A proposal was moved in Gram Sabha regarding use of fly ash for levelling of land to allow for plantation. The aforesaid proposal was duly accepted and the same was communicated to the Answering Respondent vide letter dated 23.11.2022. Subsequently, permission was also obtained from the Collector, which was provided vide permission letter dated 12.07.2023. After undertaking the aforesaid, requisite permission was also obtained from the MPPCB, which is evidenced from the CTO order issued.

A copy of the permission from the Gram Sabha & Collector is annexed as **ANNEXURE R2**. Copy of the CTO order is annexed as **ANNEXURE R3**.

3.2 Harad Kotma (Coal Mine Void): The Answering Respondent submitted a proposal to GM, SECL, Jamuna Kotma area for allocation of mine void for purpose of fly ash disposal. After detailed discussions, a Memorandum of Understanding (“MoU”) dated 07.12.2022 was entered into between SECL and Answering Respondent allowing for such activity as well as conditions to be ensured/followed. After undertaking the aforesaid, requisite permission was also obtained from the MPPCB, which is evidenced from the CTO order issued.

A copy of the MoU entered into between SECL and Answering Respondent is annexed herewith as **ANNEXURE R4**. Copy of the CTO order is annexed herewith as **ANNEXURE R5**.



3.3 Gadhi Kotma (Stone Mine Void): A proposal was moved in the Gram Sabha regarding use of fly ash for filling the void. The aforesaid proposal was duly accepted and the same was communicated to the Answering Respondent vide letter dated 17.08.2022. Subsequently, permission was also obtained from the Collector, which was provided vide permission letter dated 14.12.2022. The Collector's letter also records that there is large accumulation of water at the site, which is dangerous for animal as well as human life. After undertaking the aforesaid, requisite permission was also obtained from the MPPCB, which is evidenced from the CTO order issued.

A copy of the permission from the Gram Sabha & Collector is annexed as **ANNEXURE R6**. Copy of the CTO order is annexed as **ANNEXURE R7**.

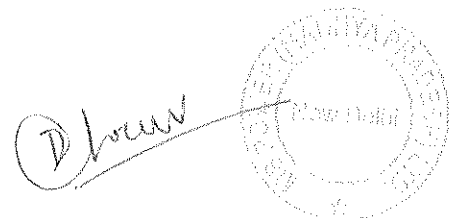
3.4 Perichua (Low-Lying Area): A proposal was moved in the Gram Sabha regarding use of fly ash for the purpose of levelling of land. The aforesaid proposal was duly accepted and the same was communicated to the Answering Respondent vide letter dated 24.01.2023. Subsequently, permission was also obtained from the Collector, which was provided vide permission letter dated 17.01.2024. After undertaking the aforesaid, requisite permission was also obtained from the MPPCB, which is evidenced from the CTO order issued.

A copy of the permission from the Gram Sabha & Collector is annexed as **ANNEXURE R8**. Copy of the CTO order is annexed as **ANNEXURE R9**.

4. Further, on the subject of disposal/utilization of fly ash, a notification was issued by the MoEFCC in the year 1999, which was amended from time to time. More recently, in supersession of the 1999 notification, MoEFCC has issued a new notification in the year 2021 ("*Fly Ash Notification*"). The aforesaid notification imposes a duty upon Thermal Power Plants to ensure 100% utilization of ash (fly ash as well as bottom ash) in eco-friendly manner only. The notification further provides a list of such eco-friendly purposes, which are as under:-

(i) *Fly ash based products viz. bricks, blocks, tiles, fibre cement sheets, pipes, boards, panels;*

(ii) *Cement manufacturing, ready mix concrete;*



- (iii) Construction of road and fly over embankment, Ash and Geo-polymer based construction material;*
- (iv) Construction of dam;*
- (v) Filling up of low lying area;*
- (vi) Filling of mine voids;*
- (vii) Manufacturing of sintered or cold bonded ash aggregate;*
- (viii) Agriculture in a controlled manner based on soil testing;*
- (ix) Construction of shoreline protection structures in coastal districts;*
- (x) Export of ash to other countries;*
- (xi) Any other eco-friendly purpose as notified from time to time.*

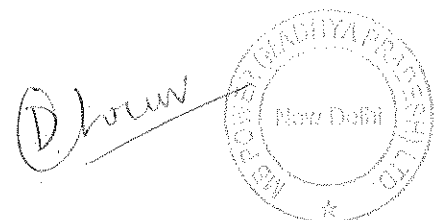
It is pertinent to mention here that the Answering Respondent has been undertaking disposal of fly ash in low-lying areas and for filling of mine voids, which purposes have been recognized as eco-friendly purpose in the Fly Ash Notification.

A copy of the Fly Ash Notification is annexed herewith as **ANNEXURE R10**.

5. At the same time, in order to streamline the process of disposal of fly ash in low-lying areas and mine voids/abandoned mines, CPCB has also issued detailed guidelines titled "*Guidelines for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries*" ("*CPCB Guidelines*"), wherein details have been provided upon aspects like transportation of fly ash, use of fly ash for reclamation of low-lying areas, disposal of fly ash in voids of abandoned mines among others.

A copy of the aforesaid Guidelines is attached herewith as **ANNEXURE R11**.

6. The Answering Respondent submits that the Guidelines provided by CPCB as well as the conditions mentioned in the CTO orders have been and are being duly complied. The aforesaid factum is substantiated by the fact that upon two of the complaints filed by the Applicant *Chandikant Jha* i.e. complaints filed under CM helpline number, inspections



have been carried out by *Sh. Shreyas Pandey* (L1 officer) and the same was reported upon on 09.08.2024. In the aforesaid inspection, the following observations were made:

- i) There was a green mat/curtain on the site towards the road side.
- ii) Existence of water tanker and fogging machine for dust suppression.
- iii) In terms of the CPCB Guidelines, an earthen embankment was found on the site to avoid entry of fly ash through slippage/runoff in the water body.
- iv) Letter has been provided stating therein that fly ash is transported in moist form and trucks are covered with tarpaulin.
- v) It was also mentioned that trucks covered with tarpaulin were also found.

In view of the aforesaid observations, the complaints raised by the applicant came to be dismissed on 25.08.2024.


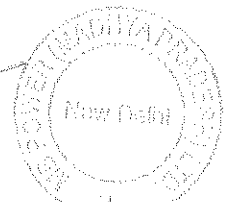
A copy of the status of the complaints filed with CM helpline as available online is attached herewith as **ANNEXURE R12**.

7. On another complaint of the Applicant *Chandikant Jha* i.e. complaint before Jan Upyogi Lok Adalat, an 'on spot' report was called for from office of Tehsildar. In the aforesaid report filed by Patwari of Senduri, Barri and Harri, the following observations were made:

- i) There is a bandh/embankment in the entire area towards the river Tipan.
- ii) There is a green sheet put up at the disposal site towards residential area.
- iii) Vehicles were found covered with tarpaulin while transporting fly ash.
- iv) Disposal of fly ash by MB Power Plant Jaithari was found to be in accordance with guidelines of NGT and CPCB.
- v) No pollution is found to be caused by dust.

A copy of the aforesaid 'on-spot' report is annexed herewith as **ANNEXURE R13**.

8. Further, an inspection report/letter dated 13.09.2024 was also submitted to the Office of the Collector, while dealing with two distinct complaints filed by the Applicants herein.






- i. On the complaint of Applicant *Ameen Ahmed* (w.r.t Gram Kusiya and Gram Badra), it was observed that:-
- Since heavy vehicles are not allowed to ply during certain time period, vehicles carrying fly ash ply during the day hours to reach the dumping/filing area.
 - Neither situation of traffic jam nor any overloading of vehicles was observed.
 - All the road safety precautions are being undertaken while transportation of fly ash.
 - The vehicles are sent to the site while covered with tarpaulin.
- ii. On the complaint of Applicant *Chandikant Jha* (w.r.t Gram Senduri), it was observed that:
- All the requisite approvals were found to have been obtained by the Answering Respondent.
 - A 10 ft tall green mat towards the path was present.
 - Water tanker and fog machine was found at the spot for dust suppression.
 - An earthen embankment was found to have been built around the site.

A copy of the aforesaid inspection report/letter has been annexed herewith as **ANNEXURE R14**.

9. It is also pertinent to mention here that in the context of various complaints filed by Applicant *Chandikant Jha* w.r.t Answering Respondent's ash disposal activity in Gram Senduri, an inspection was conducted by MPPCB on 08.08.2024, whereafter a report was sent to the office of the Sub-Divisional Officer (Revenue) on 05.09.2024. The observations in the aforesaid report are as under:-

- i. Applicant is residing at a distance of 55 kms from the ash disposal site and is not affected by the said activity in any manner.

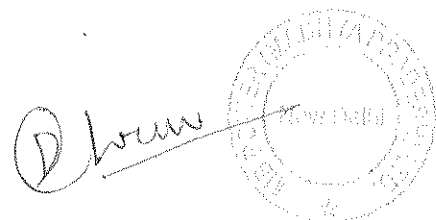
- ii. The Answering Respondent is undertaking the ash disposal activity after receiving the relevant/proper permissions from Gram Sabha, Collector, MPPCB.
- iii. A green sheet/curtain of 8-10 feet towards the road was found.
- iv. Water tanker and fogging machine were found at the site for dust suppression.
- v. No complaint has been made by any of the individuals residing near the ash disposal site.
- vi. An earthen embankment was found to be present to protect against ash slippage/run-off.
- vii. Letter has been provided stating that moist ash is transported from the site in tarpaulin covered trucks. During the inspection and even otherwise, tarpaulin covered trucks have been found to be plying for purpose of ash disposal.
- viii. AQI of the Anuppur district has been found to be satisfactory.

A copy of the aforesaid report has been annexed herewith as **ANNEXURE R15**.

10. The above observations made by authorities are testament to the fact that Answering Respondent has been following the guidelines and directions issued by the various authorities including but not limited to NGT, CPCB and MPPCB and that no pollution is being caused by the activity of fly ash disposal by the Answering Respondent.

SUPPRESSION OF MATERIAL FACTS BY THE APPLICANTS

11. Apart from the aforementioned submissions, it is also crucial to mention here that the Applicants are guilty of suppression of material facts inasmuch as they have failed to disclose the entire/complete details regarding the several complaints filed before various authorities/fora. As per the information available with the Answering Respondent, 4 out of 9 complaints have already been dismissed and while the rest are pending consideration, nothing adverse has been recorded/found against the Answering Respondent. Further, it is pertinent to mention herein that Answering Respondent's fly ash disposal activities have been found to be in line with the applicable guidelines/conditions provided under the relevant consent orders. Also, to the best of the Answering Respondent's knowledge, no



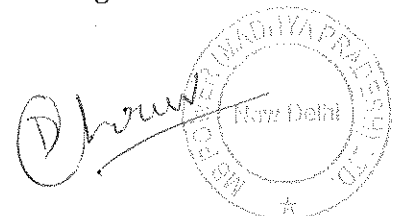
further action has been taken by the Applicants qua the aforesaid dismissals, which conclusively establishes the fact that the Applicants have accepted the fate of these complaints.

12. The courts have time and again reiterated that suppression of material facts disentitles the party from claiming any relief from the forum/authority. The Supreme Court, in K. Jayaram & Ors. v. Bangalore Development Authority & Ors. reported as (2022) 12 SCC 815, while discussing the aforesaid aspect, observed that:

“10. It is well-settled that the jurisdiction exercised by the High Court under Article 226 of the Constitution of India is extraordinary, equitable and discretionary and it is imperative that the petitioner approaching the writ court must come with clean hands and put forward all facts before the Court without concealing or suppressing anything. A litigant is bound to state all facts which are relevant to the litigation. If he withholds some vital or relevant material in order to gain advantage over the other side then he would be guilty of playing fraud with the court as well as with the opposite parties which cannot be countenanced.

xxx

14. It is necessary for us to state here that in order to check multiplicity of proceedings pertaining to the same subject-matter and more importantly to stop the menace of soliciting inconsistent orders through different judicial forums by suppressing material facts either by remaining silent or by making misleading statements in the pleadings in order to escape the liability of making a false statement, we are of the view that the parties have to disclose the details of all legal proceedings and litigations either past or present concerning any part of the subject-matter of dispute which is within their knowledge. In case, according



to the parties to the dispute, no legal proceedings or court litigations was or is pending, they have to mandatorily state so in their pleadings in order to resolve the dispute between the parties in accordance with law.”

(Emphasis supplied)

RE-AGITATION OF CAUSE OF ACTION AND FORUM SHOPPING BY THE APPLICANTS


13. Further, by continuing to approach these distinct fora, the Applicants are clearly trying to agitate and re-agitate the same cause of action again and again, and such vexatious acts of the Applicants clearly amounts to “forum shopping”. The Supreme Court, in Vijay Kumar Ghai & Ors. v. State of West Bengal & Ors. reported as (2022) 7 SCC 124 , has observed that:

“11. Predominantly, the Indian Judiciary has time and again reiterated that forum shopping takes several hues and shades but the concept of “forum shopping” has not been rendered an exclusive definition in any Indian statute. Forum shopping as per Merriam-Webster Dictionary is:

“The practice of choosing the court in which to bring an action from among those courts that could properly exercise jurisdiction based on determination of which court is likely to provide the most favourable outcome.”

12. The Indian Judiciary's observation and obiter dicta has aided in streamlining the concept of forum shopping in the Indian legal system. This Court has condemned the practice of forum shopping by litigants and termed it as an abuse of law and also deciphered different categories of forum shopping.”

Dhawan



(Emphasis supplied)

VIOLATION OF PRINCIPLES OF RES JUDICATA AND CAUSE OF ACTION ESTOPPEL

14. It is also pertinent to highlight herein that the issues raised by the Applicants have been already dealt with by administrative/legal authorities, wherein observations favourable to the Answering Respondent have been made, while dismissing the complaints. Allowing the Applicants to re-agitate the same cause of action (basis the same subject matter) would be clearly violative of the settled principles of “res judicata” and “cause of action estoppel”. The Supreme Court in Hope Plantations Ltd. v. Taluk Land Board, Peermade & Anr. reported as (1999) 5 SCC 590, it was observed that:-

“26. It is settled law that principles of estoppel and res judicata are based on public policy and justice. Doctrine of res judicata is often treated as a branch of the law of estoppel though these two doctrines differ in some essential particulars. Rule of res judicata prevents the parties to a judicial determination from litigating the same question over again even though the determination may even be demonstratedly wrong. When the proceedings have attained finality, parties are bound by the judgment and are estopped from questioning it. They cannot litigate again on the same cause of action nor can they litigate any issue which was necessary for decision in the earlier litigation. These two aspects are “cause of action estoppel” and “issue estoppel”. These two terms are of common law origin. Again, once an issue has been finally determined, parties cannot subsequently in the same suit advance arguments or adduce further evidence directed to showing that the issue was wrongly determined. Their only remedy is to approach the higher forum if available...”

(Emphasis supplied)



Further, in K.K. Modi v. K.N. Modi & Ors. reported as (1998) 3 SCC 573, it was stated that:

“44. One of the examples cited as an abuse of the process of the court is re-litigation. It is an abuse of the process of the court and contrary to justice and public policy for a party to re-litigate the same issue which has already been tried and decided earlier against him. The re-litigation may or may not be barred as res judicata. But if the same issue is sought to be re-litigated, it also amounts to an abuse of the process of the court. A proceeding being filed for a collateral purpose, or a spurious claim being made in litigation may also in a given set of facts amount to an abuse of the process of the court. Frivolous or vexatious proceedings may also amount to an abuse of the process of court especially where the proceedings are absolutely groundless. The court then has the power to stop such proceedings summarily and prevent the time of the public and the court from being wasted...”

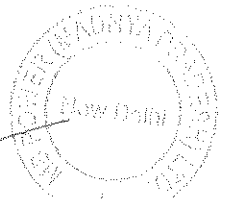
(Emphasis supplied)

15. Therefore, considering the entirety of the factual situation as enumerated hereinabove, especially the factum of suppression of material facts, the aspect of forum shopping, violation of principles of res judicata as well as the overall conduct of the Applicants, the Answering Respondent contends that the Applicants are not entitled to any of the reliefs claimed herein and consequently, the present Original Application is liable to be dismissed.

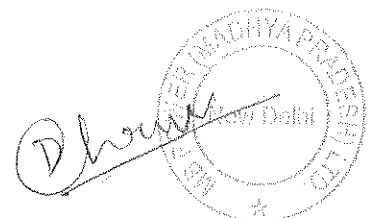
PARAWISE REPLY/RESPONSE

1. **Particulars of the cause/order against which the petition is made:** That the contents of Paragraph No. 1 are a matter of record and therefore need no reply.

Dhruv

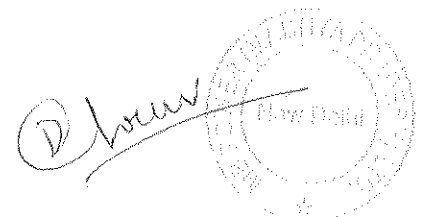


2. **Subject matter in brief:** That the contents of Paragraph No. 2 are incorrect and denied except to the extent that Thermal Power Plant/Project located at Anuppur is a coal based thermal power project, owned and operated by the Answering Respondent. It is submitted that the working capacity of the power project is 1250 MW and that the same has been incorrectly mentioned as 2520 MW in the application. The project is located in Laharpur Murra, Gwari, Belia and Jethari villages situated in Jaithari and Anuppur district of Madhya Pradesh. It is further submitted that the Answering Respondent has been undertaking disposal of fly ash with due observance of the various guidelines and regulations issued by the various authorities like NGT, CPCB, MoEFCC and MPPCB.
3. **Details of Remedies Exhausted:** That the contents of Paragraph No. 3 are denied except what is matter of record. The Answering Respondent submits that the Applicants have filed several complaints before distinct authorities, however, even in the inspection carried out in respect of such complaints, nothing adverse has been found.
4. **Delay, if any, in filing the petition and explanation thereof:** That the contents of Paragraph No. 4 are a matter of record and therefore need no reply.
5. **Facts of the case:**
 - 5.1 That the contents of Paragraph No. 5.1 are denied except to the extent that the Applicants are residents of district Anuppur. It is submitted that the Applicants reside in an area which is about 65 km away from Senduri ash filing site, 05 km from Harad ash filing site and 15 km from Garhi Kotma ash filing site. Further, it is incorrect to state that there is grave concern to the environment as well as public health in these areas inasmuch as the disposal of fly ash by the Answering Respondent is being undertaken in line with the requisite guidelines and regulations as well as the conditions imposed in the CTO orders issued by MPPCB.
 - 5.2 That the contents of Paragraph No. 5.2 are incorrect and denied. It is incorrect to state that fly ash is being disposed into Sone river (Gram Senduri), Godaru River (Harad) and Tipan River (Senduri) and near to residential area in District-Anuppur (M.P.). In fact, fly ash is being disposed off on certain specific sites (as mentioned above), for which all the requisite approvals have been obtained by the Answering Respondent. The disposal of fly ash is



being undertaken in accordance with CPCB guidelines as well as the directions of the NGT. Further, the Answering Respondent is undertaking all necessary measures to control air, water and soil pollution. It is also completely denied that the Answering Respondent is not acting in accordance with the directives and observations of the National Green Tribunal, Central Bench, Bhopal, dated 17.03.2023 in O.A. No. 35/2022, and that disposal of fly ash is polluting the environment. It is submitted that the date of the order has been incorrectly mentioned as '17.03.2023' whereas the correct date is '21.03.2023'. It is further submitted that certain observations made therein were specific to the facts of that case, while certain other observations were largely general in nature issued to the Thermal Power Plants as well as the State entities. It is submitted that the Answering Respondent has been duly following all the rules and regulations on its part.

- 5.3 That the contents of Paragraph No. 5.3 are incorrect and denied. It is submitted that the Answering Respondent takes the issue of pollution caused by fly ash with all seriousness and thus ensures that all the regulations and guidelines issued by CPCB and NGT as well as the conditions in the CTO order are duly followed. It is further submitted that in order to ensure compliance, periodic inspection is done by the Head of the environment department of the Answering Respondent in conjunction with the officials of the MPPCB.
- 5.4 That the contents of Paragraph No. 5.4 are denied except to the extent that the Applicants have filed complaints to various authorities. It is submitted that the Answering Respondent, in line with its obligations under the Fly Ash Notification, has achieved the target of 100% fly ash utilization from last 5 years, even though other Thermal Power Plants have shown difficulty in achieving the same. Even the legacy ash has also been stabilized and reclaimed with greenbelt, and the same has been certified by MPPCB. It is submitted that the Answering Respondent has entered into various agreements with transport agencies including M/s HRC Logistics and all the transport companies including M/s HRC Logistics are acting as per law. Although the Applicants have filed a number of complaints to various authorities/departments, however all these complaints are false in nature and further, no significant evidence has been provided by them to substantiate the allegations levelled.
- 5.5 That the contents of Paragraph No. 5.5 are incorrect and denied. It is submitted that the Jamuna Kotma Mine Void (Harad Patch) is about 200-300 meter away from the railway

The block contains a handwritten signature in black ink, which appears to be 'D. Chauhan', written over a circular official stamp. The stamp is partially obscured by the signature and contains some illegible text, likely the name of the organization or official.

track and in order to ensure that the safety of the railway track is maintained, the railway department regularly follows up with SECL to fill the mine void as soon as possible. As regards the aspect of water filling/logging in the railway underpass, while it is true that the aforesaid incident/situation did happen during the rainy season, however the Answering Respondent is not responsible for the same. It is to be noted that the railway underpass is built at a very low level as a result of which issues of water logging are faced every year. The rainwater accumulated herein goes to a pond in the Harad village through a thin natural drain, a part of which drain passes through the SECL land. However, certain individuals had encroached upon the same and started farming as a result of which the drain was blocked and the railway underpass was filled with water. While the aforesaid individuals did not allow anyone to clean the aforesaid drain, but with the intervention of SECL and Sarpanch, the issue was resolved thereby restoring the flow of water from the railway underpass to the pond. The Answering Respondent also played its part in the aforesaid by providing the machinery for cleaning of the drain.

As regards the issue of damage to the road and threat/risk to human live, it is submitted that the road to Harad Patch was initially constructed by SECL at the time of coal excavation. However, since the aforesaid excavation activity took place a long time, the road has since not been repaired. However, the Answering Respondent has decided to repair and asphalt the aforesaid road and Bhoomi Pujan & foundation stone laying for the same has already been done in the presence of *Shri Dilip Jaiswal*, Honourable Minister. The cost of the aforesaid work is estimated to be around Rs. 70 lakhs. Further, as regards the route of transportation of fly ash carrying trucks, it is submitted that as soon as the Harad road starts, the vehicles do not use the Harad road and instead use the WBM road (separate from the Harad road) existing on the SECL land. Thus, the Harad road is left for the normal and everyday usage of the general public and there is no fear of any injury/harm being caused to any individual.

5.6 That the contents of Paragraph No. 5.6 are incorrect and denied. It is submitted that the aforesaid news articles/reports are completely wrong and false, and have been published with an ulterior motive and in order to create pressure upon the Answering Respondent.

6. **Grounds:**



- 6.1 That the contents of Paragraph No. 6.1 are incorrect and denied. It is submitted that the Answering Respondent has been following all the guidelines and regulations in place qua the disposal of fly ash and there is nothing illegal, arbitrary or contrary to law & procedure being done by the Answering Respondent.
- 6.2 That the contents of Paragraph No. 6.2 are incorrect and denied. It is submitted that the Answering Respondent has never thrown or disposed off fly ash just anywhere in the district. Instead, fly ash filling work is being done at certain sites with prior and proper consent from MPPCB. All the precautionary measures are also being taken by the company. Details of the sites as well as the permissions obtained qua each site are detailed hereinunder:

SN	Name of site	Type of site	Permission taken from
01	Senduri village	Low-lying area	1) Gramsabha, 2) Collector, 3) MPPCB
02	Gadhi Kotma Village	Stone mine void	1) Gramsabha, 2) Collector, 3) MPPCB
03	Harad Village	Coal mine void	1) SECL, 2) MPPCB (No consent from Gram Sabha or Collector required as the same is SECL land)
04	Perichua village	Low-lying area	1) Gramsabha, 2) Collector, 3) MPPCB

D. Kumar

RESIDENT WARDHATA DISTRICT
Now Delhi

Through the efforts of the Answering Respondent, fly ash disposal is being undertaken in such a manner that there is no pollution currently and the chances of pollution taking place is also substantially reduced. It is submitted that the Applicants have never issued any legal notice upon the Answering Respondent and while they have filed several complaints, nothing contrary has been observed in these complaints.

- 6.3 That the contents of Paragraph No. 6.3 need no reply as they relate to statutory/legal initiative and are matter of common knowledge and fact.
- 6.4 That the contents of Paragraph No. 6.4 need no reply inasmuch as they relate to statutory/legal initiatives and instruments. However, the Answering Respondent would like to press upon the fact that it has been following all the regulations and guidelines issued from time to time. Apart from undertaking the requisite actions, in order to ensure compliance of the same, periodical inspection is carried out by Head of environment department of the Answering Respondent and MPPCB and fly ash management audit is also undertaken yearly by institute of repute (IIT/NIT). These efforts of the Answering Respondent has resulted in it being able to achieve 100% ash utilization target from the past 5 years.

Relief:

In light of the submissions made hereinabove, it is submitted that the Applicants are not entitled to any of the reliefs claimed herein and that this Hon'ble Tribunal be pleased to dismiss the present Original Application.

**AND FOR WHICH ACT OF KINDNESS THE RESPONDENT AS IN DUTY BOUND
SHALL EVER PRAY**





FOR MB POWER (MADHYA PRADESH) LIMITED/
RESPONDENT NO. 11

THROUGH:

PLACE: BHOPAL
DATED: 18.01.2025

MR. SHUBHAM TIWARI
ADVOCATE FOR RESPONDENT NO.11
ADD.: 3/3, SHIVA WHISPERING WOODS, 3rd
BLOCK, 1st FLOOR, BHOPAL, MP
(MOB. NO. 8815143408)
ENROLMENT NO.: MP/3422/2022

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**

ORIGINAL APPLICATION NO. 206/2024 (CZ)

IN THE MATTER OF:

Chandikant Jha & Anr.

Applicants

Versus

State of Madhya Pradesh & Ors.

Respondents

AFFIDAVIT

I, Dhruv Gupta s/o Mr. Surendra Gupta, Authorized Representative of MB Power (Madhya Pradesh) Limited having its registered office at 239, Okhla Industrial Estate III, New Delhi-110020 do hereby solemnly affirm and declare as under:

1. That I am the Authorized Representative of MB Power (Madhya Pradesh) Limited, duly authorized in this regard and am well conversant with the facts of the case and able and competent to depose the same.
2. That the present Reply has been drafted by the counsel under my instructions and the same has been read and understood by me. The contents of the said Reply are correct and true to my knowledge and on the basis of documents available.
3. That no part of this Affidavit is false and no material facts have been concealed therefrom.

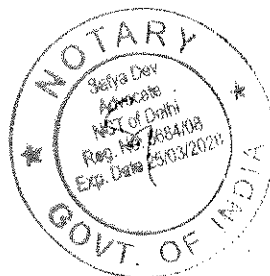
Dhruv
DEPONENT

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true to my knowledge and no part of it is false and nothing material has been concealed therefrom.

Verified and signed at New Delhi on this 18 day of January, 2025.

Dhruv
DEPONENT



ATTESTED

18 JAN 2025
NOTARY PUBLIC

HINDUSTAN POWER

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF MB POWER (MADHYA PRADESH) LIMITED ON 17TH DAY OF DECEMBER, 2024

Authorization of officials for Legal Matters

"RESOLVED THAT in supersession of all earlier resolutions passed by the Board in this regard, consent of the Board be and is hereby accorded to authorize Mr. Basanta Kumar Mishra, Whole-Time Director, Mr. Vipin Kumar Kalia, Chief Financial Officer, Mr. Sunil Kumar Nagar, Company Secretary, Mr. Dilip Bhagtani, Mr. Rajinder Singh, Ms. Deepshikha Singh, Mr. Rahul Sharma, Mr. Nimish Dhar Diwan, Mr. Abhishek Gupta, Mr. Ravi Shandilya, Mr. Shubham Batra, Mr. Vijay Kandpal, Mr. Dhruv Gupta, Mr. Saksham Garg, Mr. Bhavik Ojha, Ms. Kritika Jaiman, Mr. Bholu Prasad Kushwaha, Mr. Manesh Kumar and Mr. Shivendra Tripathi (hereinafter referred to as the "Authorised Persons") severally, to sign, execute & deliver any application(s), petition(s), claim(s), affidavit(s), deed(s), document(s), form(s), vakalatnama(s), caveat, written statement(s), undertaking(s), letter(s), representation(s) or such other documents, as may be required before any Courts, Arbitrator, Tribunal or other judicial bodies, or any other authority.

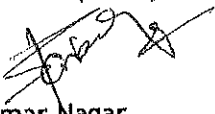
RESOLVED FURTHER THAT Mr. Basanta Kumar Mishra, Whole-Time Director, Mr. Vipin Kumar Kalia, Chief Financial Officer, Mr. Sunil Kumar Nagar, Company Secretary and Mr. Dilip Bhagtani, President - Legal & Secretarial be and are hereby severally authorized to sub-delegate all or any of the aforesaid powers to any other legal counsel, advocates or any other person, if required, by executing a Authority Letter or Power of Attorney for the aforesaid purpose.

RESOLVED FURTHER THAT the Common Seal of the Company be affixed, wherever required as per the provisions contained in the Articles of Association of the Company in the presence of any of the Authorised Persons.

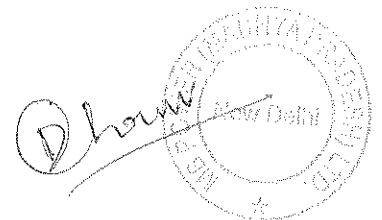
RESOLVED FURTHER THAT the above delegation of power shall be valid till any further order or amendment, as may be approved by the Board/Committee and/or till such time the above Authorised Persons remains associated with the Company or are under employment of the Company or any of its group or parent company.

RESOLVED FURTHER THAT Mr. Basanta Kumar Mishra, Whole-Time Director, Mr. Vipin Kumar Kalia, Chief Financial Officer, Mr. Sunil Kumar Nagar, Company Secretary of the Company, be and are hereby severally authorized to provide a certified copy of the above resolution as may be required."

Certified true copy
For MB Power (Madhya Pradesh) Limited


Sunil Kumar Nagar
Company Secretary

Dated: December 27, 2024



MB Power (Madhya Pradesh) Limited

Registered Off: Laharpur Jaithari, Anuppur, Madhya Pradesh - 484330

Corporate Off: 239, Okhla Industrial Estate Phase-III, New Delhi 110020, India. Phone 91-11-47624100, Fax : 91-11-47624229.

CIN: U40101MP2008PLC022066, Email Id : info.hpppl@hpppl.in

कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, अनूपपुर (म0प्र0)

—: अनुमति आदेश :—

अनूपपुर, दिनांक 12 जुलाई 2023

आवेदक श्री बसंता कुमार मिश्रा, मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी द्वारा आवेदन दिनांक 12.12.2023 प्रस्तुत कर ग्राम सेन्दुरी तहसील अनूपपुर की शासकीय भूमि खसरा नम्बर 1157/1 रकवा 2.474 हे. के जुजभाग पर जो काफी गहरा गड्ढा है, जिसमें वृक्षारोपण कार्य किया जाना प्रस्तावित है, उक्त भूमि को प्लांट से निकलने वाली फ्लाई ऐश से भराव कर समतलीकरण हेतु अनापत्ति प्रमाण पत्र चाहा गया है। आवेदन के साथ प्रश्नाधीन भूमि को प्लांट से निकलने वाली फ्लाई ऐश से भराव कर समतलीकरण कराने के सम्बन्ध में प्रश्नाधीन भूमि का खसरा, नक्शा एवं ग्राम पंचायत का अनापत्ति प्रमाण पत्र संलग्न हैं।

2/ आवेदक के आवेदन पत्र पर अनुविभागीय अधिकारी अनूपपुर से अभिमत प्रतिवेदन प्राप्त किया गया। अनुविभागीय अधिकारी अनूपपुर द्वारा प्रतिवेदित किया गया है कि ग्राम सेन्दुरी स्थित शासकीय आराजी खसरा नम्बर 1157/1 रकवा 2.474 हे. के आसपास इसी आराजी पर गड्ढा व खाई है, जिसे एम.बी.पावर प्रोजेक्ट के राखड़ से समतलीकरण कराना चाहा गया है, उक्त कार्यवाही हेतु ग्राम पंचायत सेन्दुरी की सहमति संबंधी प्रस्ताव संलग्न है, प्रश्नाधीन भूमि आबादी भूमि से लगी हुई है।

अतः अनुविभागीय अधिकारी अनूपपुर के प्रतिवेदन के आधार पर ग्राम सेन्दुरी तहसील अनूपपुर की शासकीय भूमि खसरा नम्बर 1157/1 रकवा 2.474 हे. पर आवेदक हिन्दुस्तान पावर लिमिटेड को फ्लाई ऐश से भराव कर समतलीकरण करने की अनुमति निम्नांकित शर्तों के अधीन दी जाती है :-

1. उक्त फ्लाई ऐश से भराव हेतु वाहनों का आवागमन में यातायात के नियमों का पालन करना अनिवार्य होगा।
2. वाहनों से फ्लाई ऐश को पूर्णतः बन्द कर परिवहन किया जायेगा, जिससे जन सामान्य व पर्यावरण में किसी तरह की प्रतिकूल न पड़े।
3. आवेदक कंपनी यह भी सुनिश्चित करेगी कि उक्त ऐश भराव से समीपी कृषकों के कृषि योग्य भूमि पर विपरीत प्रभाव न पड़े।
4. पर्यावरण एवं जन सामान्य को किसी तरह की असुविधा व प्रतिकूल प्रभाव होने पर दी गई अनुमति स्वमेव निरस्त की जावेगी।



पू0क्रमांक-3785/आरडीएम/फ्लाई ऐश/2023
प्रतिलिपि:-

1. पुलिस अधीक्षक, जिला अनूपपुर (म0प्र0)।
2. अनुविभागीय अधिकारी राजस्व, अनूपपुर, जिला अनूपपुर (म0प्र0)।
3. तहसीलदार, अनूपपुर, जिला अनूपपुर (म0प्र0)।
4. यातायात प्रभांरी जिला अनूपपुर (म0प्र0)।
5. आवेदक मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी की ओर पालनार्थ।

अ. क. मिश्रा
जिला अनूपपुर (म0प्र0)
अनूपपुर, दिनांक 12 जुलाई 2023



अ. क. मिश्रा
जिला अनूपपुर (म0प्र0)

कार्यालय ग्राम पंचायत सैन्दुरी

जनपद पंचायत जैतहरी, जिला-अनूपपुर (म.प्र.)

जन प्रसाद कोल
सरपंच



निवास : ग्रा.सैन्दुरी पो.सौहरी
जिला-अनूपपुर (म.प्र.)
मो.नं. 7722847874

कि/
मिति,

दिनांक 23/11/2022

महाप्रबंधक महोदय,
एम.बी.पावर (म0प्र0) लिमिटेड जैतहरी

विषय :- ग्राम सभा के द्वारा दिये गये अनापत्ति प्रमाण पत्र के संबंध में।

महोदय,

विषयान्तर्गत लेख है कि ग्राम पंचायत सैन्दुरी में आयोजित ग्राम सभा दिनांक 02/10/2022 कि द्वारा प्रस्ताव क्र0 1 के माध्यम से शासकीय भूमि के खसरा नंबर 1157/4 रकबा 474 हे0 के जुज भाग पर एम.बी.पावर (म0प्र0) लिमिटेड जैतहरी से निकलने वाला राखड के द्वारा समतलीकरण करने हेतु अनापत्ति प्रमाण पत्र जारी किया गया है। ग्राम सभा की कार्यवाही विवरण पत्र के साथ संलग्न है।

mm-1

महोदय

महोदय

Dhruv





Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CCA-Fresh

Validity(A/W): 30.11.2028

CONSENT NO: ***

PCB ID: 156609

Outward No:119462,26/12/2023

Consent No:AW-59441

To,
The Occupier,
M/s. Mb Power (Madhya Pradesh) Ltd.
(Flyash filling in Low Lying Area)
156,157, Village:- Amgawan, Tal : Jaithari,
Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1323827 Dt. 01/12/2023 and last communication received on Dt.29/11/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30.11.2028, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Kh. No. 1157/1(Area-2.474 Ha), Village: Sinduri, Tal & Dist : Anuppur (M.P.)- 484224
Latitude : 23.1130, Longitude : 81.7254
- The capital investment: Rs. 0.12 Crs
- Product & Production Capacity:

Product	Qty of ash to be filled
Fly ash & Bottom ash filling in Low Lying Area	1,50,007.280 M.T

Special Conditions:-

- For any change in above industry shall obtain fresh consent from the board.
- Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
- It shall be the responsibility of TPP Management to do the adequate plantation and maintain it for minimum 03 year after filling of fly in ash low lying area.
- The industry shall ensure that all the arrangement of control of air pollution are made at site before starting filling of fly ash in low lying area.
- Industry shall ensure that all the vehicles which are used for transportation of fly ash are having GPS. The details of vehicles, registration number along with GPS link shall be provided to Board.
- All the vehicles have provision of automatic tarpaulin cover or heavy duty cover having thickness about 400 GSM or more of adequate size shall be used to avoid fall of fly ash during transportation.

The Validity of the consent is up to 30/11/2028 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

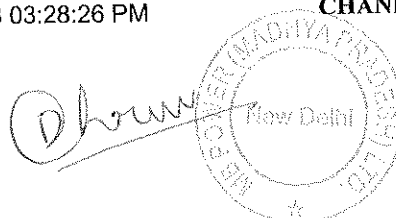
By the order of Chairman, MPPCB

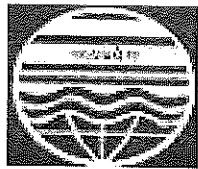

Digitally Signed by : Chandra Mohan Thakur

Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur
Date: 26/12/2023 03:28:26 PM


CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # X17AU6XS7I





Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (if any):-

The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment(if any):-

The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
1	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

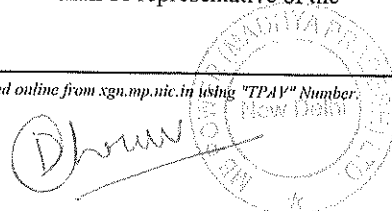
- water course or within its high flood level (HFL) area /Ecologically Sensitive Areas
- Agriculture land / area.
- Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.
- Gochar Kisan Land.

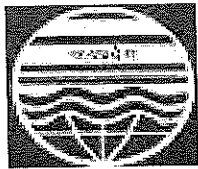
9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

Consent No:AW-59441





Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
- (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

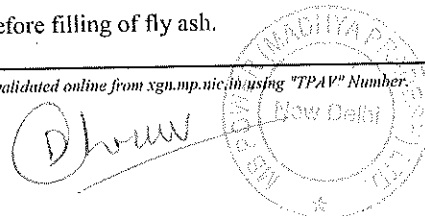
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

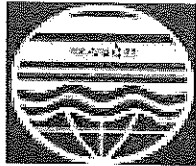
- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

Additional Water condition:-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to dispose without treatment.
3. HDPE lining should be laid down in bottom surface of low laying area before filling of fly ash.

Consent No:AW-59441





Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

4. The unit management shall carry the leachate study of area by competent agency.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

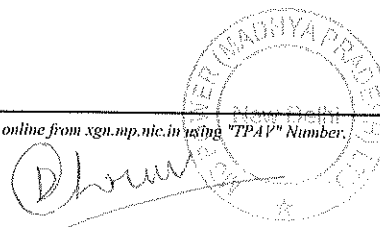
8. Industry shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

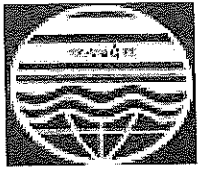
9. Compliance of provisions of Fly ash notification 1999 amended upto date and the CPCB guidelines issued in this regards in year 2019

Additional Air condition:-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Water sprinkling arrangements for controlling fugitive dust emission shall done and maintained regularly to avoid fugitive emissions.
- The management shall install proper pollution control arrangements such as mist gun.
- The filling area shall be covered with green metti/curtains.
- The management shall make arrangements of bulkers/automated tarpaulin covered system & GPS System equipped vehicles for ash transportation.

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
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GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

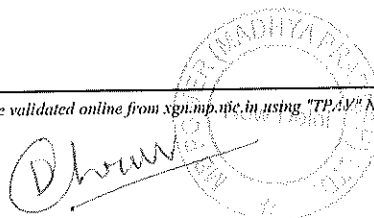
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-59441





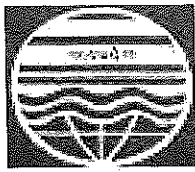
Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water level & quality shall be carried out by establishing a network of existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for
Consent No:AW-59441

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.

27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
28. Management shall follow the route having no/low habitation for fly ash transportation.
29. Management shall provide the list of truck number (equipped with GPS) likely to be used for fly ash transportation.
30. Management shall ensure the CCTV surveillance of truck used for transportation of ash and shall ensure entry of truck and fly ash quantity in log book at factory premises and disposal site.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

Digitally Signed by UIDAI
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(Organic Authentication on AADHAR from UIDAI Server)
TPAV # X17AU6XS7I

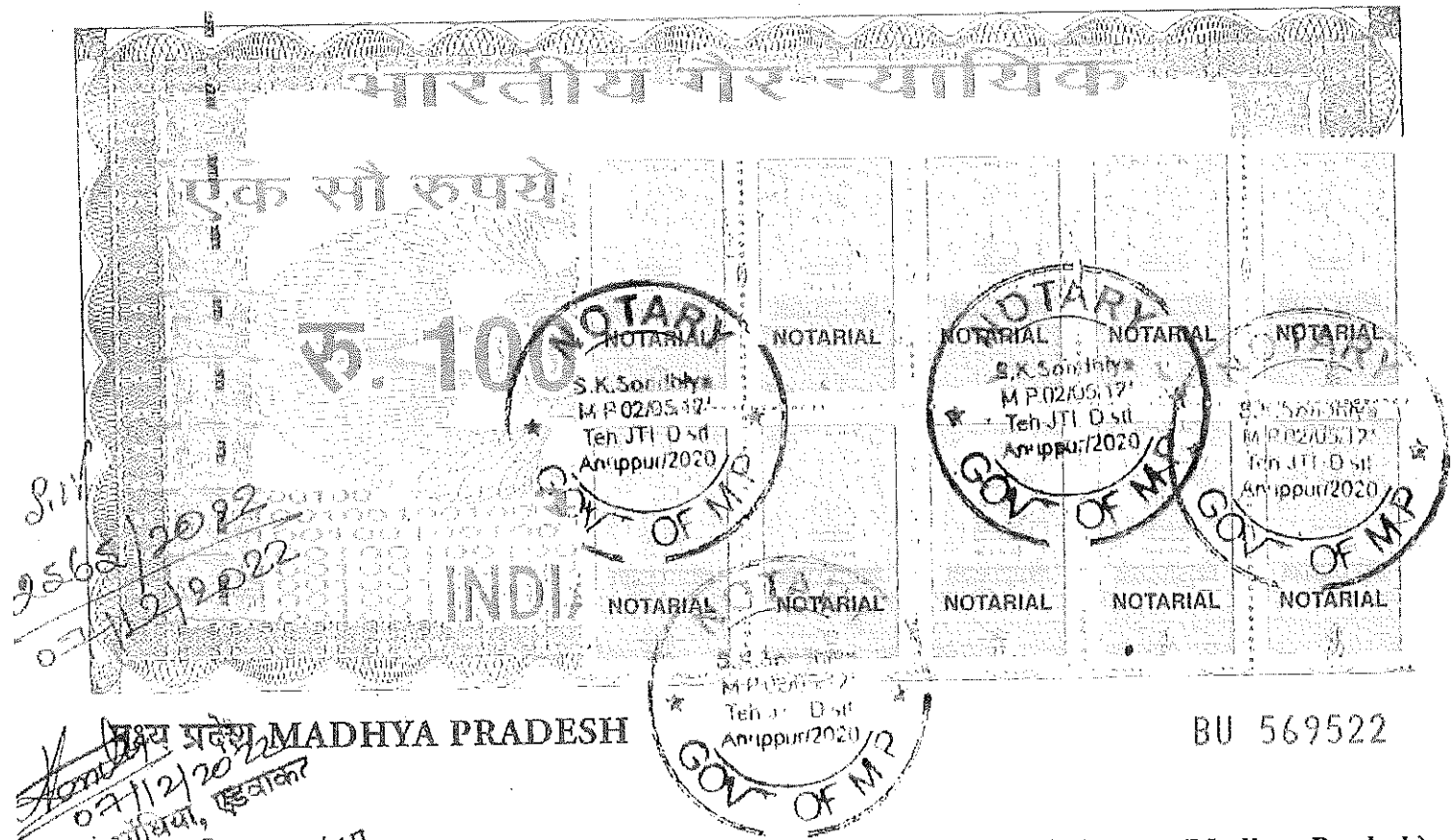
CHANDRA MOHAN THAKUR
Member Secretary

Consent No:AW-59441

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

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Dhruv



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07/12/2022

मध्य प्रदेश MADHYA PRADESH
07/12/2022
एम.के.साधवा, इलाका नोदरी
तहसील कोतमा जिला अनूपपुर/म.प्र

BU 569522

Memorandum of Understanding Between SECL and MB Power (Madhya Pradesh) Limited, For Back Filling of Mined out Void of Jamuna Opencast Mine (void volume - 1.00 Million Cum) With Fly Ash.

This Memorandum of Understanding (MoU) is made on this 7th day of Dec, 2022 at Anuppur, Madhya Pradesh.

BY AND BETWEEN

“M/s South Eastern Coalfields Limited”, a company registered under The Companies Act, 1956 (herein after referred to as “SECL” which expression where the context so admits shall include its heirs, executors, administrators, legal representatives, successors in interest and assigns) through its authorized signatory Mr. Harjit S Madan, General Manager (Mining)/ General Manager (Operations), Jamuna Kotma Area, South Eastern Coalfields Limited who has been duly authorized by SECL vide e-office computer No. 809763 dated 02.12.2022 to execute this MOU, of the First Part.

AND

“MB Power (Madhya Pradesh) Limited (MBPMPL), a company incorporated under erstwhile Companies Act, 1956 wholly owned by Hindustan Power Projects Private Limited, having its registered office at 239, Okhla Industrial Estate, Phase – III, New Delhi – 110 020 (hereinafter for individual context referred to as “MB Power”, which expression shall unless excluded by or repugnant to the context or meaning thereof shall include its subsidiaries, holding company(ies), associate company(ies), group companies, associate(s), successor(s), administrator(s), permitted assign(s) and authorized representative(s) through its authorized signatory Mr. Basanta Kumar Mishra (Whole Time Director) who has been duly authorized by MBPMPL vide Board Resolution Dated 04.04.2022 to execute this MOU, of the Second Part. (Hereinafter for individual context referred to as “MB Power”).

AND WHEREAS in the operation of thermal power station of MB Power, huge amount of Fly Ash is generated.

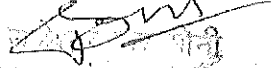
AND WHEREAS in response to the notice of GM(Environment), SECL Bilaspur on SECL website regarding

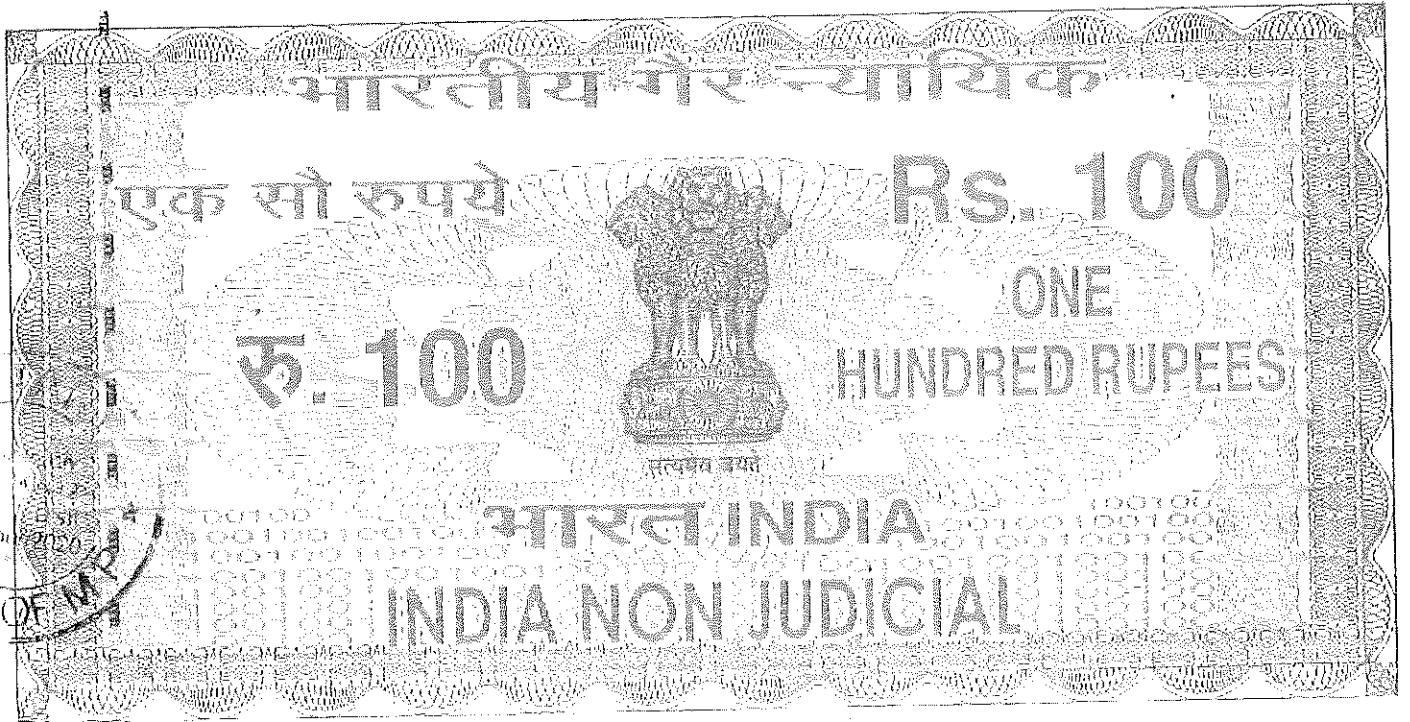
07.12.22
महाप्रबन्धक (संचालन)
जमुना कोतमा क्षेत्र

Handwritten signature and official stamp of MB Power (Madhya Pradesh) Limited, Site Jaithari.

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5/12/2022

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 एम. बी. पाकर (म.प्र.) लिमि. —
 लखरपुर - जीवहरी जिला उन्नुपपुर (म.प्र.)
 वारते
 अनुबन्ध पत्र।


 एम. बी. पाकर
 लखरपुर - जीवहरी जिला उन्नुपपुर (म.प्र.)
 वारते
 अनुबन्ध पत्र।



मध्य प्रदेश MADHYA PRADESH

BU 569519

allocation of voids for fly ash filling dated 10.02.2021, MB Power has submitted their proposal to GM, SECL, Jamuna Kotma Area vide letter No. MBLMPL/APR/SECL/J-K/2021/865 dated 15.02.2021 for providing mined out void/ quarry of Jamuna OCM for back filling with fly ash, bottom ash, pond ash etc. from their thermal power station located at Jaithari, on agreed terms and conditions mentioned hereinafter.

AND WHEREAS Member Secretary, Madhya Pradesh Pollution Control Board has given permission to execute MoU vide letter No. 2543 dated 08.06.2022 to General Manager (Environment), SECL, Bilaspur.

AND WHEREAS MoEF&CC vide its Office Memorandum dated 28.08.2019 have replaced the existing conditions (Specific & General – which prohibited the use of Fly Ash in abandoned mines/ low lying areas/ soil conditioner in agriculture) of valid Environmental Clearances accorded by the Ministry/ SEIAA in favour of Thermal Power Plants & Coal Mine and made the use of fly ash mandatory for reclamation of low lying areas, stowing/ back filling of abandoned mines/quarries.

AND WHEREAS, as per notification dated 03.11.2009 of MoEF&CC, the term "Fly Ash" means and includes all ash generated such as; Electrostatic Precipitator (ESP) ash, dry fly ash, bottom ash, pond ash and mound ash.

AND WHEREAS SECL has agreed to provide such part of the Mine out void/ quarry of its mines known as Jamuna OCM located in District Anuppur, P.O. Harrad Village to M B Power for back filling with Fly Ash in the slurry form or any other method which is technically & environmentally suitable and agreed with the Management of TPP and for which consent is granted by statutory authorities like MPPCB, MoEF&CC (if required at any stage), DGMS etc.

AND WHEREAS in a meeting held on 12.07.2022 & 20.07.2022 between SECL and MB Power, wherein MB Power has proposed to transport Fly Ash in Trucks/ Dumpers (HYVAs) properly covered with prescribed tarpaulins/mechanically covered by road and through RCR mode by using railway siding of Jamuna Opencast Mine, SECL near Harrad Railway Station from their thermal power station and later the same transportation method was agreed by the participants. SECL shall provide space for construction/ maintenance of haul road in mine area for the movement of Fly Ash Trucks/ Dumpers (HYVAs) of MB Power up to mine void to be back filled.

महाप्रबन्धक (संचालन)
जमुना कोतमा क्षेत्र



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हमारी पार्क (बंगला) लिमिटेड कंपनी -
बकरपुर - जिला - झरखण्ड (सं. सं.)
वास्ते
झरखण्ड संघ

2022/21
श्री केशव प्रसाद शर्मा
संस्थापक निदेशक (वित्त)
निजी क्षेत्रिय विकास निदेशक
केंद्रीय वि. बकरपुर (सं. सं.)

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AND WHEREAS in a meeting held on 12.07.2022 & 20.07.2022, it was decided that MB Power shall submit an undertaking regarding financial expenditure to be incurred while developing and improvising the existing infrastructure for transportation, dewatering, electrical supply etc. of mine void for backfilling with fly ash and this cost shall lie with MB Power as and when MB power has obtained all consents, permits, approvals and executed the MOU with SECL for filling of ash in the void on mutually agreed terms and conditions. No liability of any cost incurred for whatsoever purpose shall lie with SECL.

AND WHEREAS statutory clearances/ approvals/ NOCs/ consents from Madhya Pradesh Pollution Control Board (MPPCB), Ministry of Environment, Forest & Climate Change (MOEF&CC) (if required at any stage), Central Ground Water Authority (CGWA)/ Central Ground Water Board (CGWB) and DGMS shall be obtained by MB Power.

NOW THE MEMORANDUM OF UNDERSTANDING WITNESSES AS FOLLOWS:

That in consideration of the mutual agreement and with intent to achieve the above objectives both the parties have mutually agreed as hereunder:

1A The following documents shall constitute the Understanding between the parties and each shall be read and construed as an integral part of the Understanding (MoU):

- 1... Standard Operating Procedure (SOP)
- 2... _____
- 3... _____

1.0 Allotment of Mined out Void/ Quarry of Jamuna Open Cast Mine by SECL:

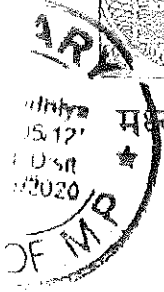
- 1.1** To comply with MoEF&CC Office Memorandum dated 28.08.2019 and subsequent notifications thereof, the Member Secretary, Madhya Pradesh Pollution Control Board, Bhopal and the competent authority of SECL has given its kind consent to MB Power for back filling of Mined out Voids/ Quarries of Jamuna OC Mine located in District – Anuppur, P.O. – Harrad with Fly Ash, subject to the strict compliance of the conditions as agreed in this MOU. Therefore, SECL hereby allots its mined out void of Jamuna OCM of approximately 10 Lakhs M3 capacity to MB Power vide this MoU in conformity with the "Guidelines of CIL of offering Mine Voids for Fly Ash Disposal dated 17.04.2020" for backfilling with Fly Ash. The exact volume is not available but in no case the fly ash shall be filled more than the natural ground level of the mine void.

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25/12/2022

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एक वीर पाप मिला (अहं) —
कहर पुं - अहंरी मिला - कहर पुं (अहं)
वाले
अहंरी मिला

Handwritten signature
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मध्य प्रदेश MADHYA PRADESH

BU 569511

1.2 The entitlement of land of the allotted mine void shall remain vested with the SECL, as per THE COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) ACT, 1957 (CBA Act), during the process of back filling of mine void of Jamuna Open Cast Mine and thereafter. The allotment of mine void for backfilling with Fly Ash by SECL to MB Power shall never be construed as the transfer of entitlement of the land to MB Power. MB Power shall have to handover the mine void after back filling and reclamation to SECL.

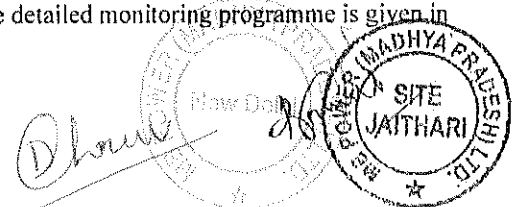
2.0 Statutory Studies, Tests and Monitoring to be undertaken by MB Power in & around allotted Mine Void for back filling with Fly Ash:

2.1 MB Power shall have to carry out following study as per CPCB Guidelines (March, 2019) prior to taking up fly ash disposal activities in mine void to ensure that there is no change/ damage/ deterioration in water quality and hydrology in and around the proposed area:

- ❖ Baseline data generation of Air, Surface and ground water and Soil quality.
- ❖ Ash Characterization and Leachate Study.
- ❖ Techno-Economic Feasibility Study for disposal of ash into the Quarry.
- ❖ Topographical Survey of Pipeline Corridor & Mine Void area.
- ❖ Feasibility of transportation of ash to mine void.
- ❖ Geotechnical study of the Mine Void area.
- ❖ Pre and post filling mine water quality including leachability of metals.

Regular environmental monitoring to be undertaken during the period of disposal of ash into mine void as well as after the reclamation on mine void. The detailed monitoring programme is given in schedule – I & II below:

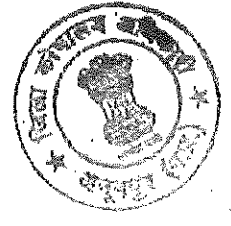
महाप्रबन्धक (सिचोलिंग)
जमना कोतमा क्षेत्र



1693
25/12/2020

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एम्बेरीवापसी (अ.क.ए.स.)
एम्बेरीवापसी - जयपुर - अजमेर (अ.क.ए.स.)
वास्वे
अजमेर (अ.क.ए.स.)

संयोजक
राज्य सरकार
जयपुर



NO. 1
B.K.S.
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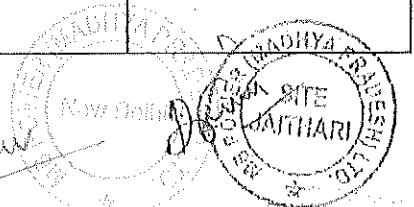
मध्य प्रदेश MADHYA PRADESH
MP

BU 569516

Schedule – I: Proposed Monitoring Programme during Disposal of Fly Ash

Samples	Parameters to be Analyzed	Frequency
Ash Samples	Chemical Parameters (%): SiO ₂ , Al ₂ O ₃ , Fe ₂ O ₃ , K ₂ O, TiO ₂ , CaO, MgO, Na ₂ O, P ₂ O ₅ , SO ₃ Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn Radio-activity (Bq/kg): 238U, 236Ra, 232Th, 228Ra, 230Pb, 40K, 137Cs	Once before initiation of filling
Ash Leachate Analysis	Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year
Piezometer Water Samples	Chemical Parameters (mg/l, except pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO ₄ , NO ₃ , PO ₄ , Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Monthly
Mine Water Sample	Same as above	Monthly

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महानगर - महानगर ...

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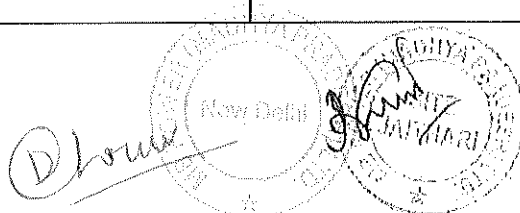
Ground Water	Same as above	Twice a year- Pre-monsoon and Post-monsoon
Surface Water Samples	Same as above	Twice a year- Pre-monsoon and Post-monsoon
Soil Samples	Texture, type, pH & cation exchange capacity. Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year
Survey of Flora and Fauna	Listing of Flora (herbs, shrubs and trees) and Fauna (soil invertebrates and other animals) based on field observations and review of information available Analysis of trace elements in plants (herbs, shrubs and trees), the invertebrates Analysis of trace elements in aquatic fauna from the mine voidfilled with fly ash	Once in two years
	Bio-accumulation and Bio-magnification tests (especially on tree leaves, vegetation, crop yields and cattle population)	During pre-monsoon and post monsoon (MoEFCC)

Note: Additional sampling shall be done on request of SECL as and when required.

Schedule – II: Proposed Monitoring Programme after Reclamation of Mine Void

Samples	Parameters to be Analyzed	Frequency
Piezometer Water Samples	Chemical Parameters (mg/l, except, pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO ₄ , NO ₃ , PO ₄ Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Twice a year- Pre-monsoon and Post-monsoon
Ground Water Samples	Same as above	Once a year - Pre-monsoon
Surface Water Samples	Same as above	Once a year - Pre-monsoon
Survey of Flora and Fauna	<ul style="list-style-type: none"> ● Listing of Flora (herbs, shrubs and trees) and Fauna (soil invertebrates and other animals) based on field observations and review of information available. ● Analysis of trace elements in plants (herbs, shrubs and trees), the invertebrates. ● Analysis of trace elements in aquatic fauna from the mine void filled with fly ash. ● Bio-accumulation and Bio-magnification tests. 	Once in five years.

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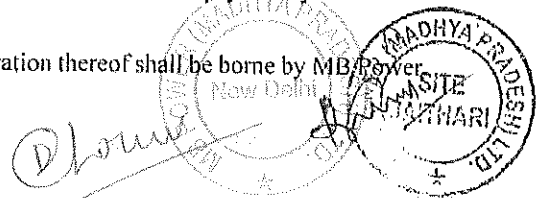
In the event of deterioration of environmental quality, the same shall be reported by the MB Power to MPPCB with information to SECL immediately and suitable preventive/corrective measures as suggested by the authority or prescribed by the relevant statute shall be undertaken by MB Power. MB Power shall be responsible to monitor the above detailed parameters during the disposal of Fly Ash and for 03 (Three) years after the reclamation of mine void. Thereafter the responsibility shall be vested with SECL for above detailed monitoring (if required).

- 2.2 MB Power shall have to study the ambient air quality in & around the mine void as per National Ambient Air Quality Standard (NAAQS). MB Power shall undertake necessary preventive measures to maintain the prescribed standards of the air quality in the said area.
- 2.3 MB Power shall have to engage government approved scientific agencies to carry out above scheduled scientific studies and shall have to share copies of reports so generated with SECL.
- 2.4 MB Power shall have to bear all the costs for hiring agencies and conducting above mentioned studies. SECL shall not be held responsible at any stage for any of the above studies and financial implications thereof. SECL shall not be answerable to any of agency hired by MB power for back filling of allotted mine void and its allied works.
- 2.5 The disposal of Fly Ash into the allotted mine void shall be undertaken only after SECL gets satisfied based on the leachate characterization and radio-tracer studies that fly ash disposal does not harm the surrounding environment including ground water in any way. MB Power should obtain NOC from Madhya Pradesh Pollution Control Board (MPPCB) in this regard.
- 2.6 SECL shall have to share all the available & relevant information/ reports of studies, tests and monitoring undertaken prior to allotment, during the back filling process and after reclamation of the mine void in Jamuna Open Cast Mine by itself or its hired agencies, related to ambient air quality of mine area, mine water, underground water, surface water, soil, leachate, flora & fauna, topographical survey etc. as and when requested by MB Power.

3.0 Preventive/ Mitigative Measures to control pollution:

- 3.1 MB Power shall have to carry out the necessary treatment of mine water as prescribed/ suggested by the expert agency in its report after conducting an appropriate scientific study before its dewatering.
- 3.2 Dewatering of mine water shall be undertaken by MB Power to the predesignated location(s) by SECL within or outside mine area. For pumping out the mine water from the mine voids or borewell etc., the responsibility for obtaining NOC from Central Ground Water Authority (CGWA)/ Central Ground Water Board (CGWB) and the subsequent guidelines shall be vested with MB Power only. SECL shall allow MB Power to use its existing drainage network in mine area for dewatering of mine water. Cost of dewatering of mine water including cost of pumps, pipeline, electricity, manpower, improvisation of existing drainage network (relevant) in mine area etc. shall be borne by MB Power. SECL shall not be held responsible for any such financial implications.
- 3.3 MB Power shall transport conditioned Fly Ash in trucks/ dumpers (HYVAs) properly covered with prescribed tarpaulin (suitable for such transportation)/ mechanically covered trucks/ as per the guidelines of MPPCB/ CPCB to the allotted mine void. MB Power shall not be allowed to transport dry Fly Ash under any circumstances for back filling of mine void.
- 3.4 MB Power shall have to ensure proper arrangements of sprinkling system to sprinkle water on the surface of dumped Fly Ash and during operations like; hauling, unloading, dozing, spreading, compaction (by dozing only) etc. of back filling of mine void as per prudent practice which comply with the guidelines/ norms/ standards prescribed by MoEF&CC, CPCB, DGMS, MPPCB and other concerned agencies to maintain appropriate moisture level to prevent drying out of dumped/ stacked ash which can potentially create fugitive dust emission that could migrate off-site. In case of fugitive dust generated, the MB power will take suitable corrective measures like water mist sprinkling etc. Mine water to carry out such operations shall be made available by SECL free of cost/ charges to MB Power and their agencies if permissible but the NOCs from CGWA/ CGWB shall be obtained by MB Power and Ground Water Abstraction charges (if applicable) will be payable by MB Power only.

Cost for such arrangement of sprinkling system and operation thereof shall be borne by MB Power.
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SECL shall not be held responsible for any such financial implications. It is advisable to install sheet as dust barrier between mine out void and existing village for safety purpose, control of fugitive dust and avoid light pollution and disturbance of natural sleeping pattern of adjacent villagers.

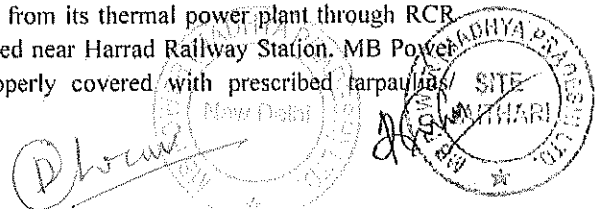
- 3.5 MB Power shall ensure disposal of biomass or biodegradable material from the abandoned mine void to the predesignated location of SECL.
- 4.0 **Statutory Permissions/ Clearances/ Approvals/ NOCs/ Consents and compliances thereof as per CPCB Guidelines, March 2019 and subsequent guidelines issued.**
- 4.1 MB Power shall have to obtain all the statutory Permissions/ Clearances/ Approvals/ NOCs/ Consents from Madhya Pradesh Pollution Control Board (MPPCB), Ministry of Environment Forest & Climate Change (MoEF&CC) (if required at any stage), Central Ground Water Board/ Authority (CGWA/CGWB) (if required at any stage), District Administration and other concerned statutory bodies as per prevailing statute. SECL shall provide necessary assistance/support to MB Power to process and obtain such statutory clearances (if required).
- 4.2 MB Power shall have to obtain all statutory clearances/ NOCs/ permission from concerned agencies IBM, MoC, CPCB/ MPCCB/ CGWA/CGWB/ MoEF&CC (if necessary), etc. for back filling of allotted mine void as per prevailing statute. SECL shall provide necessary assistance/support to MB Power to process and obtain such clearances (if required).
- 4.3 It is pertinent to mention here that the disposal of Fly Ash cannot be undertaken without prior permission of DGMS. Being mine owner SECL will cooperate with MB Power to obtain NOC/Consent/Permission from DGMS and both shall provide necessary assistance/support to each other to process and obtain such clearances from DGMS (if required)
- 4.4 MB Power shall be responsible to comply with all the stipulations enforced by the concerned authorities/ departments/ agencies/ local administration vide their guidelines, notifications, statutes, acts, rules etc. and statutory Permissions/ Clearances/ Approvals/ NOCs/ Consents accorded to accomplish the operation of back filling of allotted mine void as per standards laid in prevailing statutes.
- 4.5 SECL shall have to provide all the requisite/necessary/ available documents requested or directed to be submitted by the authorities /agencies/departments/corporations/local administration for the process of accordance of statutory permissions/clearances/approvals/NOCs/consents as and when asked by MB Power.
- 4.6 The lease rent which will be paid to the State Government by SECL during the period of back filling of the mine void out is to be recovered from MB Power on the pro-rata basis.
- 4.7 The fly ash disposal should comply with the requirement of OM dated 28.08.2019 and subsequent guidelines issued by MoEF&CC and/ or any other OM or rules and regulations that would be applicable from time to time.
- 4.8 Responsibility of the regulatory compliances and resolution of safety and environmental & operational issues associated with fly ash disposal into mine voids shall rest with the MB Power. MB Power shall be responsible for the management, control and supervision of ash utilization at their own cost.
- 4.9 MB Power shall have to prepare the safety management plan as per Coal Mine Regulations 1957 and amended in the year 2017 by hiring any scientific /expert agency(s) and comply with the same.

5.0 **Methodology of back filling and reclamation of allotted mine void with Fly Ash:**

5.1 **Transportation:**

- 5.1.1 As agreed in meeting dated 12.07.2021 & 20.07.2022, MB Power shall transport Conditioned Fly Ash (CFA) from its thermal power plants through road round the clock (24 X 7) by Truck/ Dumpers (HYVAs) to the mine void to minimize traffic in peak hours in the mine area as well as enroute.
- 5.1.2 MB Power shall also transport Conditioned Fly Ash from its thermal power plant through RCR mode by using railway siding of Jamuna OCM located near Harrad Railway Station. MB Power shall transport CFA in BOXN/BOST wagons properly covered with prescribed tarpaulins/

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mechanically covered from its MBPJ railway siding to railway siding of Jamuna OCM and from railway siding of Jamuna OCM to allotted mine void through Trucks/Dumpers (HYVAs) properly covered with tarpaulins/ mechanically covered.

- 5.1.3 SECL shall have to introduce MB Power as co-user of its railway siding of Jamuna OCM with Indian Railway for transport of fly ash. SECL shall have to provide & execute necessary documents with Indian Railway as well as MB Power for its induction as co-user of the said railway siding. **If the rail transport mode is feasible to MB Power** then MB Power shall restore railway siding as per specifications of Indian Railway at its own cost. SECL shall not be responsible for any kind of expenses for restoration of railway siding and operation & maintenance thereof.
- 5.1.4 SECL shall have all rights to control the traffic density of truck/ Dumpers in mine premises in the peak periods or in case of hindrance of mine operations.
- 5.1.5 Fly Ash load inside the Trucks/ Dumpers (HYVAs) shall be properly levelled by keeping adequate free board and shall be mechanically/properly covered by MB Power for such operations to avoid overflow/spillage/air borne fugitive dust emission caused by ash during its transportation.
- 5.1.6 In case of any spillage enroute during transportation of Fly Ash, MB Power shall ensure that spilled ash should be collected and transported to disposal/ usage site immediately.
- 5.1.7 The equipment engaged by MB Power shall comply with the provisions of Mines Act 1952, The mines rules 1955 and the Coal Mines Regulation 2017 and circulars issued by DGMS from time to time in this regard.
- 5.1.8 MB Power shall at their own cost, arrange for regular checking/ maintenance/ repair of the tipping trucks/ equipment and always keep them in good and safe conditions.
Only experienced, skilled and disciplined operators/ drivers of sound health, good behavior and antecedents having valid and requisite driving/ statutory license shall be deployed by MB Power for the work. M B Power shall be responsible for initial medical examination, vocational training, valid driving license, issuing i-card of the manpower engaged by them for the work etc.
- 5.1.9 In no case any unauthorized driver of the tipping trucks or operator of pay loaders/ equipment shall be permitted in the mine premises.
- 5.1.10 MB power shall have to ensure that the transported Fly Ash should be conditioned with water to maintain minimum of 15% moisture at the disposal point so that ash does not get air borne and cause fugitive emission. MB Power shall in no case/ circumstance transport dry Fly Ash to the mine void for the purpose of its back filling.
- 5.1.11 The SECL will provide to use its existing haul road network in the mine area for transportation of Fly Ash, free of cost/ charges. In case of use of existing haul road for Flyash transportation, MB Power will also responsible for maintaining/ improvising existing road. The traffic density within the mine premise shall be regulated by SECL. In no case the coal production from the mine shall be allowed to be hampered by the ash filling operation.
- 5.1.12 MB Power shall have to construct/ improvise existing approach road from haul road to the mine void at its own cost (if required). SECL shall not be liable for such financial implication.
- 5.1.13 Haul road in the mine area allowed to be used by MB Power at its own cost. The approach road from haul road to mine void shall be maintained by MB Power at its cost.
- 5.1.14 A list of all the staff and workers of the agency engaged by MB Power shall be furnished to the General Manager, Jamuna Kotma/ General Manager (Oprn.), Jamuna Kotma by MB Power before commencing the fly ash dumping.
- 5.1.15 The manpower, engaged by M B power, reporting on duty must enter their attendance in a suitable format at the security gate while entering into the mine premises.
- 5.1.16 No addition or alteration to the size of the body or any such tipping truck/ dumper shall be carried out, without prior approval of the General Manager, Jamuna Kotma/ General Manager (Oprn.), Jamuna Kotma. In no case "Dala trucks/vehicles" shall be deployed or permitted to be deployed for the work.
- 5.1.17 The truck/ dumper shall be loaded only up to the maximum carrying capacity and shall not be overloaded under any circumstances.
- 5.1.18 No manual workers shall be engaged by the Agency engaged by MB Power for loading/ unloading of the truck/ dumper, under any circumstances whatsoever.

- 5.1.19 MB Power's dumpers/ tipping trucks should ply only on specified routes/ roads inside the mine. In case, plying on any other route becomes necessary, due to any reason, prior approval for the same shall be taken by MB Power from the General Manager, Jamuna Kotma/ General Manager (Oprn.), Jamuna Kotma .
- 5.1.20 The work shall be executed in such shift(s) or during such specified period on all days of the week as directed by the General Manager, Jamuna Kotma/ General Manager (Oprn.), Jamuna Kotma and MB Power shall be obliged to comply with the same.
- 5.1.21 SECL shall bear/ have no responsibility/ liability whatsoever for any accident/ damage to MB Power trucks/ tippers in transit or while engaged in work.
- 5.1.22 If the SECL suffers any loss on account of suspension of production, for idleness of its equipment/ employees or on any other account or damage to its property, due to any failure on the part of the MB Power or due to any act of omissions or commission on the part of his representative/ employees or from the trucks/ equipment of the MB Power, the value of the same as assessed by the SECL, shall be payable by the concerned MB Power.
- 5.1.23 MB Power shall have to ensure that all Trucks/ Dumpers (HYVAs) engaged for transportation of Fly Ash from its thermal power stations should have valid Pollution Under Control Certificate, Insurance, other relevant documents.
- 5.1.24 MB Power shall ensure that all Trucks/ Dumpers (HYVAs) should not exceed the prescribed speed limit of 20 Km per hour at any point of time during transportation of Fly Ash within the mine premises.
- 5.1.25 MB Power should avoid transportation of Fly Ash through thickly populated areas as far as possible.
- 5.1.26 MB Power shall ensure that there should not be any pollution hazard due to flyash filling, either due to transportation or at fly-ash dump site. MB Power shall be solely responsible for any such violation. If any violation beyond approved standards laid down by appropriate statutory authorities including PCB occurs/ is reported, M B Power shall take necessary action in time to rectify/ mitigate the same immediately.
- 5.1.27 The MB Power shall have to ensure that all Trucks/Dumpers (HYVAs) engaged for transportation of Fly Ash from its thermal power stations to Jamuna OCM are fitted with GPS device and are monitored properly.

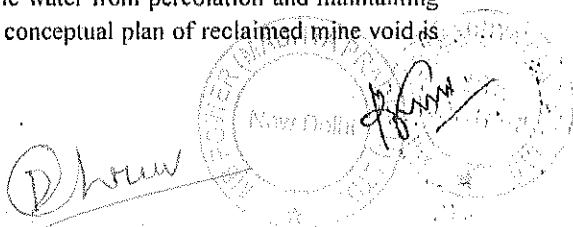
5.2 Placement of Fly Ash in the mine void:

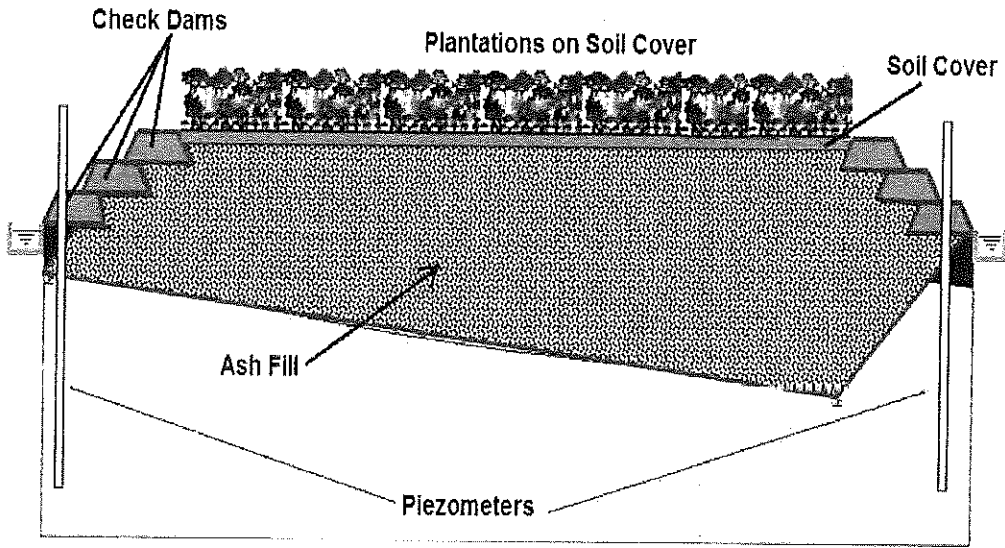
- 5.2.1 MB Power shall ensure that Fly Ash shall be placed and spread in the mine void in continuous horizontal layers, stretching across the whole section/portion and these layers shall be compacted by dozing only and shall have to fill up mine void only by following the progressive land filling methods from bottom to top.
- 5.2.2 Surface of these layers shall be kept moistened at all the times during back filling operations by proper sprinkling of water to prevent fugitive dust emission.
- 5.2.3 MB Power shall have to construct or improvise the existing garland drain(s) before starting disposal of Fly Ash in the allotted mine void, so as to ensure that there should be no ingress of water into it.

5.3 Reclamation of the filled up mine void in accordance with OM dated 28.08.2019 of MoEF&CC and CPCB Guidelines (March, 2019):

- 5.3.1 After back filling of allotted mine void up to natural ground level, MB Power shall have to cover the top layer of Fly Ash with 70 cm thick layer of overburden, which should be followed by a top cover of 30 cm thick sweet soil layer placed in contours in consonance with the surrounding features to make it a part of the overall post-mining land use pattern as envisaged in the mine closure plan to promote vegetation growth.
- 5.3.2 Subsequently vegetated with a three-tier plantation approach (consisting of large trees, smaller trees and shrubs) shall be done by MB Power at its cost, for overall eco-restoration of the area. This will also help in checking the surface run-off, preventing the water from percolation and maintaining the aesthetical beauty of the surrounding in general. A conceptual plan of reclaimed mine void is presented here below for ready reference:

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Conceptual Plan for Reclamation of Mine Void

- 5.3.3 MB Power shall have to clean/ construct storm water drains for channelizing the run-off water away from the disposal site.
- 5.3.4 Overburden and fertile soil so required shall be allocated by the SECL (if available) from its pre-designated site in the Jamuna OCM. MB Power shall have to transport such soil from pre-designated to the allotted mine void at its cost & expenses.
- 5.3.5 While plantation (if required), MB Power shall have to give preference to both native species and mixture culture. The species shall be selected carefully from the following groups for quick reclamation under the guidance of a taxonomist:
- Trees species for fuel wood and timber.
 - Forestry type tree species.
 - Trees species with dense foliage for shade.
 - Native species.
- 5.3.6 MB Power shall handover the mine void to SECL after back filling and reclamation.
- 5.3.7 MB Power shall have to carry out all the activities pertaining to reclamation of mine void (if required) at their own cost. SECL shall not be responsible for such financial implications.

6.0 Plans and Proposals:

Before taking up back filling operations of allotted mine void, MB Power shall have to prepare a Comprehensive Plan for back filling of allotted mine void with fly ash generated from its thermal power station which includes; Methodology of Back Filling & Reclamation, Conveyance/ Transportation of Fly Ash, Mine Water Management, Safety Management Plan, Action Plan w.r.t. Leachate, Air & Water Pollution Mitigation Plan etc. and shall have to submit the same to SECL and concerned authorities/ agencies/ departments/ corporations/ local administration. Consultancy contract for study and regular monitoring during ash dumping to be awarded by MB Power to scientific agency(s) for ensuring safety of men and machinery.

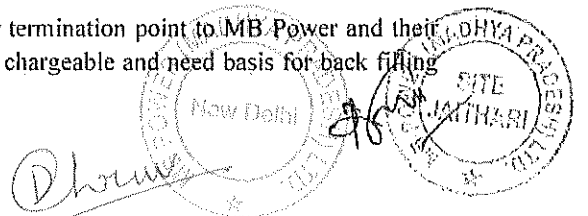
7.0 Safety or Precautionary Measures:

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- 7.1 MB Power and their hired agencies/ contractors shall have to provide footwears, DGMS approved helmets, dust masks, florescent jackets and other protective equipment to their manpower engaged in the works of back filling of mine void as prescribed by the prevailing statute, rules & regulation etc., at their own cost.
- 7.2 Precautions shall be exercised at all times for the protection of persons (including employees) and property. The safety required or recommendations by all applicable laws, codes, statutes and regulations will be observed by M B Power for activities related to ash transportation. In case of accidents in activities related to ash transportation, MB Power shall be solely responsible for compliance with all the requirements imposed by the Workmen's Compensation Act or any other similar laws in force, and shall indemnify the company against claims on this account, if any MB Power shall at all times exercise reasonable precaution for the safety of employees in the performance of his/their agreement and shall comply with all applicable provisions of the safety laws drawn up by the State or Central Government or Municipalities and other authorities in India. MB Power shall comply with the provision of the safety hand book as approved and amended from time to time by the Government of India.
- 7.3 All the necessary equipment such as Trucks/ Dumpers (HYVAs), Poclairn(s), Dozer(s) small vehicle(s) etc. must be in good and safe condition having valid fitness certificate(s), Permit(s)/Licenses etc {wherever applicable} and in respect of which the required taxes/ fees have been deposited to the concerned authority and which are properly covered by insurance, shall be engaged by the MB Power for the said back filling operations.
- 7.4 MB Power shall have to take appropriate measures such as sign boards, fencing, security guards (wherever required) to prevent human trespassing, entry of cattle/ livestock inside the mine void and allied working area during execution period, at their own cost.
- 7.5 MB Power shall ensure that dump slope monitoring of slope stability is planned designed and worked as determined by scientific study.
- 7.6 MB Power shall have to take appropriate measures to avoid any kind of nuisance/ inconvenience to the public due to back filling operations.
- 7.7 MB Power shall always exercise reasonable precaution towards the safety of employees in the performance of his/ their agreement and shall comply with all applicable provisions of the safety laws drawn up by the State or Central Government or Municipalities and other authorities in India.
- 7.8 MB Power shall indemnify SECL for any consequential damage or liability due to ash transportation and dumping activities. SECL shall owe no responsibility to the persons engaged by MB Power. MB Power shall submit an indemnity bond in this regard in proper format.
- 7.9 In case of any accident arising in the course of execution of the MoU and/ or arising out of non-compliance of any of the conditions of this MoU or due to any deviation from the SOP, MB Power shall be solely responsible for any consequences that shall follow. MB Power shall familiarize themselves with and be governed by all laws and rules of India and local statutes and orders and regulation applicable to their work.
- 8.0 **Facilities to be provided by SECL:**
- 8.1 SECL shall provide space for temporary camping (free of cost) or vacant quarters/ buildings/ houses (on rent) if available in its township for the residential purpose of the employees, workers etc. of MB Power and their hired agencies/ contractors/ associates/ subsidiaries, if available within the mine area in close vicinity to the mine void.
- 8.2 SECL shall provide space for temporary workshop and parking of equipment, trucks/ dumpers (HYVAs) to MB Power and their hired agencies/ contractors/ associates/ subsidiaries, if available within mine area in the close vicinity of mine void.
- 8.3 SECL shall allow electricity connection from the near termination point to MB Power and their hired agencies/ contractors/ associates/ subsidiaries on chargeable and need basis for back filling operations and allied works & facilities.

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- 8.4 SECL shall allocate mine water from predesignated mine void filled with mine water, for ensuring round the clock water for sprinkling to keep Fly Ash moist during all the operations of back filling to MB Power and their hired agencies/contractors/associates/subsidiaries.
- 8.5 SECL shall provide round the clock access to the employees and workers of MB Power and their hired agencies/contractors/associates/subsidiaries to carry out back filling operations and shall be subjected to the provision of para 5.1 of this MOU.

9.0 **General Terms & Conditions:**

- 9.1 If at any point of time MB Power abandons the operation of back filling of mine void and demobilizes keeping the dumped fly-ash bare, SECL shall be within its right to get the bare dump covered with the requisite soil cover as prescribed by the MoEF&CC and CPCB on its own or through any contractor/ agency at the cost of MB Power.

MB Power shall have to fill/ dump the Fly Ash in designated/ allotted mine void only. Transportation, storage, filling of fly Ash will be done exclusively by MB Power at its own cost. SECL shall have no financial, civil or criminal liability in this regard or in respect of any other incidental factors, whatsoever. SECL would remain legally unharmed and indemnified in this regard by M B Power.

- 9.3 All workings for backfilling of flyash including haul road maintenance shall be carried out in accordance with the provision of coal mines regulation 2017 and DGMS circulars issued for the purpose

- 9.4 Any other cost viz. cleaning & maintenance of public road(s) and land filled in/around/over the mine area, which may be incurred due to tilting of fly ash in mine void shall also to be borne by MB Power.

- 9.5 During the execution (commencement to actual completion) of the mentioned work AGM (Jamuna Kotma) or his authorized representative shall have right to monitor the workings as and when required. MB Power will intimate to Area General Manager (Jamuna Kotma), SECL the name of authorized person on behalf of MB Power to whom Jamuna OCM Jamuna Kotma Area project will interact during the execution of the work. Any instruction/ advise given by Jamuna OCM project within the scope and objective of MOU will have to be followed by MB Power and its representatives in due diligence.

- 9.6 The MB power shall employ only competent, skillful and orderly men to do the work. The General Manager/ General Manager (Oprn.) shall have the right to ask the agency to remove from the work site any men of the MB Power who in his opinion are undesirable and the agency will have to remove them immediately on communication of such orders.

- 9.7 Technical feasibility study cost, cost of modification in fly ash related environmental conditions in the mine's EC (if and as required in future), cost of maintenance of road, cost of slope stability, cost of study of leaching etc. shall be borne by MB Power.

- 9.8 In the event of varying or conflicting provisions made in any of the document/ documents forming part of the agreement, this MOU shall prevail.

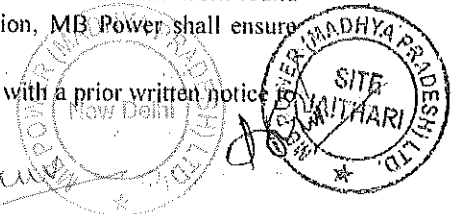
- 9.9 Any other amendments in the laws, by-laws, directives, instruction, notification, circulars, orders issued by the MoEF&CC, CPCB, MPPCB, DGMS, CGWA/CGWB, CIL, MOC etc. during execution w.r.t. operations of back filling and reclamation of mine void shall be binding on the MB Power.

- 9.10 Although all the stake holders shall put their best efforts to maximize ash utilization in mine void, but in case of any natural calamities/ public protest/ change in law/ directives of local administration or any other force majeure events, it will not be binding on either party to continue back filling operations.

- 9.11 SECL shall have the right to inspect or arrange inspection of the vehicles/ equipment deployed by MB Power for the work at any time and declare any vehicle/ equipment unfit for the work found unsafe and ask for its immediate withdrawal from the site/ operation, MB Power shall ensure prompt/immediate compliance of the same.

That SECL reserves the right to suspend this permission at any time with a prior written notice

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that effect in the event of breach of any condition already specified to the MB Power, till the issues are addressed suitably.

- 9.13 Stage-wise progress report of the work will be submitted by M B Power to Director(T/O) SECL and GM, Jamuna Kotma Area and General Manager (Oprn.), Jamuna Kotma Area on quarterly basis, as per the format mutually finalized between MB Power and SECL from time to time
- 9.14 MB power shall be solely responsible in the event if any violation of the relevant provision of Mines Act 1952. Environment Protection Act-1986. Air (Prevention and Control of pollution) Act, 1981. Water (Prevention and Control of pollution) Act, 1974 or any other related act arising as a direct or indirect consequence of filling of fly ash. The decisions of the SECL in this regard shall be final and binding on MB Power.
- 9.15 If at any point of time the fly ash supplied is found harmful or creating any type of pollution more than the permissible limit, SECL shall have the right to stop dumping of fly ash immediately till the matter is examined and settled amicably.
- 9.16 Standard operating procedure ("SOP") for various operations involved in ash dumping at Jamuna OCM has been framed and is being agreed upon by SECL and MB power. The SOP has been annexed to this MoU as Annexure-A.
- 9.17 In case of any accident arising out of non-compliance of any of the conditions of this agreement or due to any deviation from the SOP, it shall be the sole responsibility of the M B Power and M B Power shall be responsible for any consequences that shall follow.
- 9.18 Any notice to be given under this MOU shall be in writing and shall be deemed to have been duly and properly served upon the parties here to if delivered on the official email address or against acknowledgement or by Registered A/D post. address to the parties herein at the following address as will be duly notified by the parties from time to time.

<p>The Plant Head MB Power (Madhya Pradesh) Limited Village Jaithari, District Anuppur, Madhya Pradesh- 484 330</p>	<p>The General Manager, JAMUNA KOTMA AREA, SECL OFFICE OF THE GENERAL MANAGER P.O. Jamuna Colliery, Dist. Anuppur Madhya Pradesh - 484 444</p>
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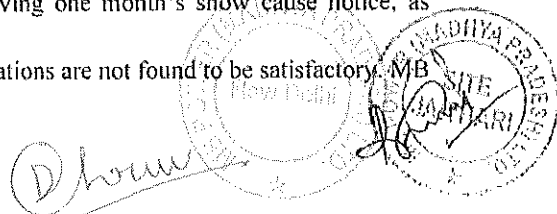
10.0 Validity:

- 10.1 This MOU shall continue to be in force for all purposes and intents from the date of its signing and shall remain valid and operative till the completion of back filling & reclamation of mine void and handing over to SECL and shall be subjected to the provision of para 2.1 of this MOU.
- 10.2 If any provision or condition of the MoU is prohibited or rendered invalid or unenforceable, such prohibition, invalidity or unenforceability shall not affect the validity or enforceability of any other provisions and conditions of the MoU.

11.0 Termination

- 11.1 This MOU shall be governed by Indian Laws.
- 11.2 The MOU shall be deemed to have been automatically terminated on the expiry of the period of MOU as mentioned in the clause 10.0.
- 11.3 The MOU terms can be reviewed on a mutually agreed basis between MB Power and SECL whenever required owing to presence of new conditions/circumstances.
- 11.4 The said MoU would be terminated or suspended by SECL, in case the above said terms and conditions are not satisfied/ are being violated, by giving one month's show cause notice, as required.
- 11.5 The MoU shall be terminated if the causes for such violations are not found to be satisfactory.

महाप्रबन्धक (संचालन)
जमुना कोतमा क्षेत्र



Power shall indemnify SECL for any consequential damage or liability that may accrue as a consequence to such violations.

11.6 Recommendations/ findings of the DGMS inquiry will be applicable to MB Power in case of occurrence of any accident related with the dumping of ash. Any other amendments in the laws, by-laws as well as directives, instructions, circulars, orders issued by the Competent Authority from MOC, GOI, State Govt. CG, Regulatory Authority, CPCB, MPPCB, NGT, CGWA/CGWA, DGMS, CIL/ SECL, issued from time to time related with fly ash dumping will be applicable to the MB Power.

11.7 Irrevocable liability on account of back filling of mine void with fly-ash shall devolve on MB Power for its allocated quantity. MB Power shall reimburse all expenditure including any legal charges on any matter of back filling of mine void with fly-ash in case of any litigation, orders of Government and orders of regulatory authority. *This liability will operate even after termination of this MOU upto 03 years and also for any litigation which commences within a period of 03 years of the termination of MOU and shall continue till the disposal of such legal matters.*

12. Dispute Resolution:

All plausible steps and efforts shall be taken first to amicably settle the dispute that may arise between the parties during the course of execution of the work. However in case the dispute subsists, 10 days notice in this regard shall be issued by either parties who shall then nominate members not below the rank of General manager to hold conciliation meetings to arrive at a resolution. In case the dispute/disagreement between the parties still remains unresolved, the jurisdiction in the event of disputes arising out of the terms of MoU shall be Bilaspur Courts only.

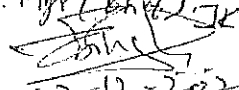
IN WITNESS WHEREOF, the parties hereto have caused this MOU to be executed by their duly authorized representatives effective as of the date and year first written above.

On Behalf of

M/s South Eastern Coalfield Limited

महाप्रबन्धक (संचालन)
अजुना कोलमा क्षेत्र
Authorized Signatory

Witness:


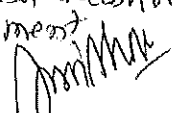
1. Deepak Vishwan
07/12/22
(DEEPAK KUMAR VISHWAKARMA)
Dy. Mgr (Env) JK Area.
2. 
07-12-2022
D.K. Raghunandan

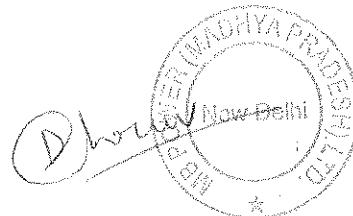
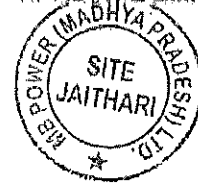
On Behalf of


M/s MB Power (Madhya Pradesh) Limited

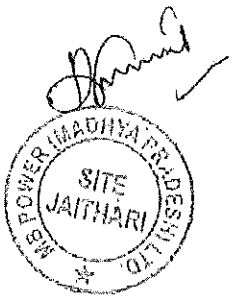
Authorized Signatory

Witness:

1. 
Dr. Bhole Prasad Kushwaha
AGM - Environment
2. 
(SACHIDANANDA MISHRA)
AGM - Ash Management




 महाप्रबन्धक (सिंचालन) 2
 जमुना कोतमा क्षेत्र
 हस्ता निष्पादक / शपथकर्ता



हस्ता निष्पादक / शपथकर्ता

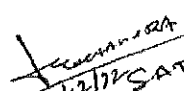
07/12/22

आज दिनांक 07/12/22 को श्री Harejit S. Madan
 द्वारा म.प. G.M.L (S.I.E. & M) Jammuna Kotomay
 से यह Agreement
 प्राप्त किया गया है।
 Basant Kumar Sankhyan
 P.H. (Director) m.p. Power Ltd


और श्री Santosh Chandra
 द्वारा म.प. B. Power Ltd (M.P.) से प्राप्त किया गया है।
 Dilett Arunpran
 (M.P.)


 07/12/2022

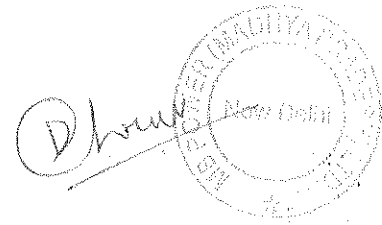
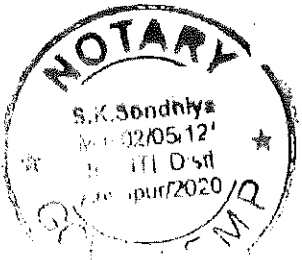
एस.क. सांधिया, एडवाकर
 नोदरी
 नील जैतहरी जि. अनूपपुर (म.प.)


 07/12/22 SATISH CHANDRA
 पहचानकर्ता

(I) Harejit S. Sankhyan
 निष्पादक
 (II) Basant Kumar Sankhyan
 निष्पादक


 07/12/2022

एस.क. सांधिया, एडवाकर
 नोदरी
 नील जैतहरी जि. अनूपपुर (म.प.)





Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CCA-Fresh

Validity(A/W): 29.02.2028

CONSENT NO: ***

PCB ID: 152787

Outward No:-117776,24/03/2023

Consent No:AW-57930

To,
The Occupier,
M/s. Mb Power (Madhya Pradesh) Ltd.
(Flyash filling in Jamuna Opencast Mine)
156,157, Village:- Amgawan, Tal : Jaithari,
Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1262459 Dt. 15/03/2023 and last communication received on Dt.15/03/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **29.02.2028**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Kh no. 1627, 1632, 1633, 1669, 1680, 1681, 1628, 1612, 1611, 1682,1, Village- Harad, Tehsil Kotma, District Anuppur (M.P.)-484440, Latitude : 23.1656 Longitude : 81.9095
- The capital investment: Rs. 36 Lakh
- Product & Production Capacity:

Product	Qty of ash to be filled
Fly Ash filling in mine void	12,00,315.730 M.T

- Note:-**
- For any change in above industry shall obtain fresh consent from the board.
 - Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
 - The issuance of this Consent to operate does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulation.

The Validity of the consent is up to **29/02/2028** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office **6 months before expiry of the consent**. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

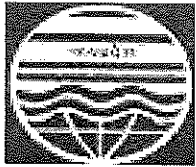
By the order of Chairman, MPPCB

Sign
Digitally signed by
Digitally signed by

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # N9E6VS41JY

Signature Not Verified
Digitally Signed by : Chandra
Mohan Thakur,IAS
Date: 24/03/2023 06:31:42 PM

Chandra Mohan Thakur
CHANDRA MOHAN THAKUR
Member Secretary



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (if any):-

The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment:-

The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
1	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

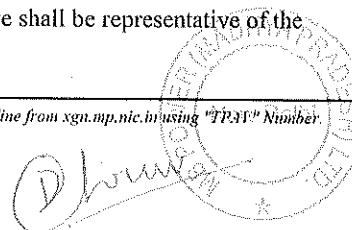
- water course or within its high flood level (HFL) area /Ecologically Sensitive Areas
- Agriculture land / area.
- Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.
- Gochar Kisan Land.

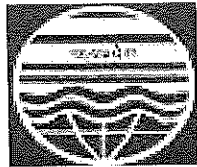
9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

Consent No:AW-57930





Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
- The date, exact place and time of sampling
 - The dates on which analysis were performed
 - Who performed the analysis?
 - The analytical techniques or methods used and
 - The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

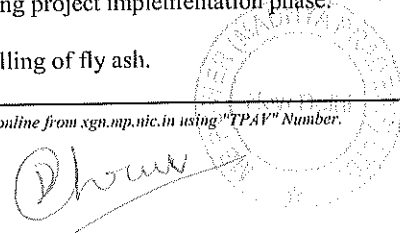
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

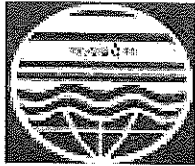
- where unavoidable to prevent loss of life or severe property damage, or
- Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

Additional Water condition:-

- The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
- No sewage shall be allowed to disposed of without treatment.
- HDPE lining should be laid down in bottom surface of low laying area before filling of fly ash.

Consent No:AW-57930





Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

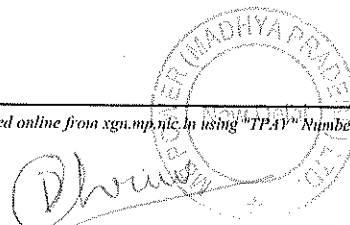
8. Industry shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

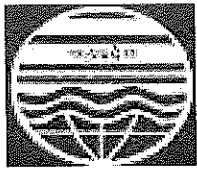
9. Compliance of provisions of Fly ash notification 1999 amended upto date and the CPCB guidelines issued in this regards in year 2019

Additional Air condition:-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Water sprinkling arrangements for controlling fugitive dust emission shall done and maintained regularly to avoid fugitive emissions.
- The management shall install proper pollution control arrangements such as mist gun.
- The filling area shall covered with green metti/curtains.
- The management shall make arrangements of bulkers/automated tarpaulin covered system.
- Wind breaking barrier of adequate height shall be provided which remain at site for probable time of filling.
- Industry shall provide GPS in trucks, carrying ash in compliance of order passed in NGT Case no. 484/2022 & shall submit details of GPS (connected with truck carrying fly ash) to MPPCB before start of filling ash.

Consent No:AW-57930





Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

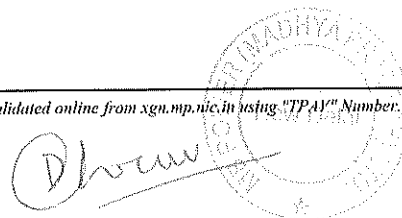
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

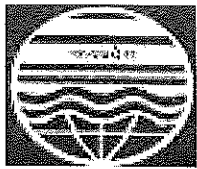
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-57930



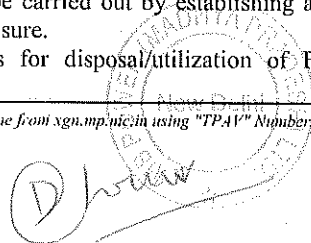


Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water level & quality shall be carried out by establishing a network of existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for
Consent No:AW-57930





Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

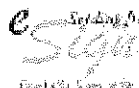
reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.

27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
28. Management shall follow the route having no/low habitation for fly ash transportation.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairmau, MPPCB

 Digitally signed by MPPCB
1875 03

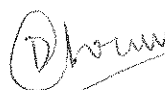
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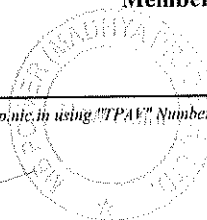

CHANDRA MOHAN THAKUR
Member Secretary

Consent No:AW-57930

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

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कार्यालय कलेक्टर, जिला- अनूपपुर (म0प्र0)

:- अनुमति आदेश :-

दिनांक 14 सितम्बर 2022

आवेदक श्री बसन्ता कुमार मिश्रा, मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी द्वारा आवेदन दिनांक 04.07.2022 प्रस्तुत कर ग्राम गढ़ी तहसील कोतमा की शासकीय भूमि खसरा नम्बर 397/1 रकबा 2.510 हे. के अंशभाग पर प्लांट से निकलने वाली फ्लाई ऐश से भराव कर समतलीकरण हेतु अनापत्ति प्रमाण पत्र चाहा गया है।

2/ आवेदक द्वारा प्रस्तुत आवेदन के सम्बन्ध में अनुविभागीय अधिकारी कोतमा के पत्र क्रमांक-551/अनु.अधि./कोतमा दिनांक 03.08.2022 प्राप्त है। अनुविभागीय अधिकारी राजस्व, कोतमा द्वारा प्रतिवेदित किया गया है कि उक्त भूमि के अंशभाग 0.809 हे. पर दिलीप बिल्डकॉन द्वारा पत्थर उत्खनन का कार्य पूर्व में किया गया है, जिसमें वर्तमान में 10 मीटर की गहराई में पानी भरा हुआ है, जहां मवेशी पानी पीने आते हैं, जिनके लिए खतरा बना रहता है साथ ही जनहानि की संभावना है। अनुविभागीय अधिकारी द्वारा उक्त भूमि को समतलीकरण हेतु किया जाना उचित प्रतिवेदित किया है। प्रतिवेदन के साथ तहसीलदार का प्रतिवेदन, मौका पंचनामा संलग्न है।

3/ आवेदित भूमि के फ्लाई ऐश से समतलीकरण के सम्बन्ध में ग्राम पंचायत विचारपुर जनपद पंचायत कोतमा के ग्राम पंचायत के बैठक दिनांक 17.08.2022 की कार्यवाही विवरण की प्रति प्रस्तुत की गई, जिसमें आवेदित भूमि को समतलीकरण किये जाने पर ग्राम पंचायत को कोई आपत्ति नहीं होना लेख किया गया है।

अतः ग्राम गढ़ी तहसील कोतमा की शासकीय भूमि खसरा क्रमांक 397/1 रकबा 2.510 हे. के अंशभाग 0.809 हे. जो दिलीप बिल्डकॉन द्वारा पत्थर उत्खनन कार्य से गहरा हो गया है आवेदक हिन्दुस्तान पावर लिमिटेड को फ्लाई ऐश से भराव कर समतलीकरण करने की अनुमति निम्नांकित शर्तों के अधीन दी जाती है :-

1. उक्त फ्लाई ऐश से भराव हेतु वाहनों का आवागमन में यातायात के नियमों का पालन करना अनिवार्य होगा।
2. वाहनों से फ्लाई ऐश को पूर्णतः बन्द कर परिवहन किया जायेगा, जिससे जन सामान्य व पर्यावरण में किसी तरह की प्रतिकूल न पड़े।
3. पर्यावरण एवं जन सामान्य को किसी तरह की असुविधा व प्रतिकूल प्रभाव होने पर दी गई अनुमति स्वमेव निरस्त की जावेगी।

कलेक्टर

जिला-अनूपपुर (म0प्र0)

पृ0क्रमांक- /प्रवा.कले./फ्लाई ऐश/2022

अनूपपुर, दिनांक 14 सितम्बर 2022

प्रतिलिपि:-

1. पुलिस अधीक्षक, जिला अनूपपुर (म0प्र0)।
2. अनुविभागीय अधिकारी राजस्व, कोतमा जिला अनूपपुर (म0प्र0)।
3. तहसीलदार, कोतमा जिला अनूपपुर (म0प्र0)।
4. यातायात प्रभारी जिला अनूपपुर (म0प्र0)।
5. आवेदक मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी की ओर पालनार्थ।

कलेक्टर

जिला-अनूपपुर (म0प्र0)



क्र.	दिनांक	उपस्थित सदस्य	विषय	नकल कार्यवाही विवरण	निर्णय	हस्ताक्षर
21	11-08 2022	श्री श्रीमती ज्ञानकी सिंह (सरपंच) श्री (उपसरपंच) श्रीमती बेला काई (पंच) श्री केमल (पंच) श्री रामनरेड्या बेला (पंच) श्री राम कुमारी झा (पंच) श्री राजेशका कोठारी (पंच) श्री (पंच) श्री (पंच) श्री (पंच) श्री (पंच) श्री (पंच)	ग्राम पंचायत विचारपुर आज दिनांक 11-08-2022 को बैठक श्रीमती ज्ञानकी सिंह सरपंच की अध्यक्षता में दिन के ठीक 3.00 बजे ग्राम पंचायत विचारपुर के सभागृह में प्रारंभ हुई जिसमें निम्न कार्यवाही की गई। प्रस्तावक- श्री रामकुमारी झा पंच ने प्रस्ताव रखते हुये कहा कि एमबी पावर (मोप्र) लिमिटेड ग्राम पंचायत विचारपुर स्थित सभागृह में भूमि अधिसूचना नं. 397/1 के अन्तर्गत विनीप क्लबहाउस द्वारा वाइदा कर दिया गया है। पर कम्पनी से निकलने वाले एश से समतलीकरण का कार्य जाने हेतु ग्राम सभा से अनापत्ति प्रमाण पत्र की आवश्यकता है। श्री ज्ञानकुमारी झा पंच के द्वारा लाये गये उक्त प्रस्ताव का समर्थन श्री ज्ञानकुमारी झा के द्वारा किया गया तथा उपस्थित सभी सदस्यों ने ध्वनि मत से उक्त प्रस्ताव पर अपनी सहमति दिये तथा कहे कि इस कार्य के लिये ग्राम सभा को कोई आपत्ति नहीं है।	उपस्थित सदस्यों के द्वारा प्रस्ताव सर्व सम्मति से पारित किया गया।	सुप्रीम कोर्ट के आदेशानुसार	

GOVERNMENT OF MADHYA PRADESH
 DISTRICT ANUPPUR
 ANUPPUR

जानकी सिंह
 सरपंच
 ग्राम पंचायत विचारपुर
 विचारपुर

प्रति,

महाप्रबंधक
एमबी पावर (मध्यप्रदेश) लिमिटेड


विषय :- ग्राम सभा के द्वारा दिये गये अनापत्ति प्रमाण पत्र के संबंध में।


विषयान्तर्गत ग्राम पंचायत विन्ध्यपुर में आयोजित ग्राम सभा दिनांक 14-4-2022
के द्वारा प्रस्ताव क्र. 04 के माध्यम से ग्राम लमल स्थित शासकीय भूमि खसरा
क्र. 347/1 के रकबा क्रमशः 2.510 हे०
मुफ्त नक्सा मुफ्त रकबा 1.01809 हे० पर स्थित गढडों को कम्पनी से
निकलने वाले एश से समतलीकरण कराने हेतु अनापत्ति प्रमाण पत्र जारी किया गया है। ग्राम
सभा की कार्यवाही विवरण पत्र के साथ संलग्न है।


अतः अनुरोध है कि उपरोक्त शासकीय भूमियों को कम्पनी से निकलने वाले एश (राखड)
से समतलीकरण कराने का कष्ट करें।

संलग्न

1. कार्यवाही विवरण।
2. खसरा / नक्सा की प्रति।

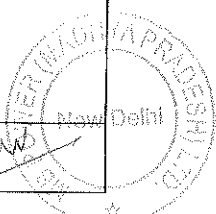

अतिरिक्त
ग्राम पंचायत विन्ध्यपुर
संयोजित, विन्ध्यपुर (म.प्र.)


संयोजित
संयोजित पर
ग्राम पंचायत


Dhruv

कार्यालय ग्राम पंचायत जनपद पंचायत जिला अनूपपुर (म.प्र.)

क्र.	दिनांक	उपस्थित सदस्य	विषय	नकल कार्यवाही विवरण	निर्णय	हस्ताक्षर
1	14/11/2022	श्री. अमर बाब सिंह (सरपंच) श्री. अही चौधरी (उपसरपंच) श्री. अमर बाब सिंह (पंच) श्री. राम बहादुर (पंच) श्री. अमर बाब सिंह (पंच) श्री. अमर बाब सिंह (पंच) श्री. अमर बाब सिंह (पंच) श्री. अमर बाब सिंह (पंच) श्री. अमर बाब सिंह (पंच) श्री. अमर बाब सिंह (पंच) श्री. अमर बाब सिंह (पंच) श्री. अमर बाब सिंह (पंच)	ग्राम पंचायत चिठ्ठासु क्वार्टर के द्वारा ग्राम स्थिति गरी भूमि खसरा क्र. 234/1 रकबा 2.510 हे. 0.809 हे. ए.सी.प. वेड्डोनि ए.सी.प. वेड्डोनि पत्वार को कम्पनी से निकलने वाले एश से समतलीकरण का कार्य करने हेतु अनापत्ति प्रमाण पत्र दिये जाने बावत्।	आज दिनांक 14-11-22 को ग्राम पंचायत विचारणीय की मासिक बैठक श्री अमर बाब सिंह सरपंच की अध्यक्षता में दिन के ठीक 12 बजे ग्राम मंचाकट में प्रारंभ हुई जिसमें निम्न कार्यवाही की गई। प्रस्तावक- श्री अमर बाब सिंह ने प्रस्ताव रखते हुये कहा कि एमबी पोवर (मि.प्र.) लिमिटेड ग्राम पंचायत विचारणीय स्थित भूमि अही चौधरी रकबा 2.510 हे. 0.809 हे. ए.सी.प. वेड्डोनि पर समतलीकरण हेतु अमर बाब सिंह द्वारा प्रस्ताव रखा गया	उपस्थित सदस्यों के द्वारा प्रस्ताव सर्व सम्मति से पारित किया गया।	



जनपद पंचायत निवासी
अनूपपुर जिला-अनूपपुर (म.प्र.)

प्रशासकीय सचिव
जनपद पंचायत निवासी
अनूपपुर जिला-अनूपपुर (म.प्र.)

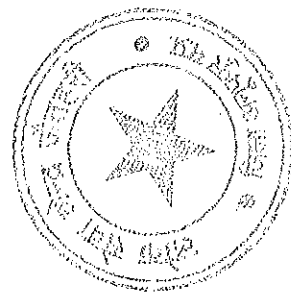
मध्यप्रदेश कम्प्यूटरीकृत भू-अभिलेख
प्रसार

प्रथम पृष्ठ (नियम 6 देखिए)

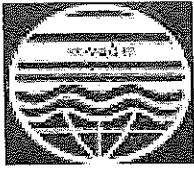
मध्यप्रदेश भू-राजस्व संहिता (भू-सर्वेक्षण तथा भू-अभिलेख) नियम, 2020

CLR.No.: 11022665017

आम: गडी भूमि के भाग का नं. भूमि आईडी	भूमि के प्रकार (सर्वेक्षण संख्याक /हकीक संख्याक)	भू- खण्ड संख्याक (हकीक संख्याक की दशा में)	पटवारी हलका: विचारपुर		राहसिल: कोलोना		श्रील: अनुपपुर		वर्ष: 2022-2023	1. भूमि के सिवाई संबंधी प्राप्ति 2. भूमि पर संरचना /खूब 3. अन्य अभियुक्तियों 4. वर्ष के दौरान कॉलम संख्या (1) से (9) तक में प्रविष्टियों में सुधार के आदेश	
			पटवारी हलका: विचारपुर	राहसिल: कोलोना	श्रील: अनुपपुर	पटवारी हलका: विचारपुर	राहसिल: कोलोना	श्रील: अनुपपुर			
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आयुक्त भू-अभिलेख एवं बंदोवस्त मध्य प्रदेश		सी.एल.आर नं. : 11022665100		N W E S
		वर्ष: 2022-23	दिनांक: 28-04-2022 11:39:08	
ब्लॉक सं.	ग्राम	हल्का	तहसील	जिला
	गढी	विचारपुर	कोतमा	अनूपपुर
सर्वेक्षण सं.	क्षेत्रफल	भू-राजस्व	मापांक 1:4000 (पृष्ठ आकार A4)	
397(S)	2.7120(हेक्ट.)	0	0 20 40 60 80 120 160 200m	
<p>धुस्वामी: इस नंबर का खसरा मे बटांकन हो चुका है। खसरा नंबर 397/1 की अतिरिक्त जानकारी के लिए खसरा कॉपी प्राप्त करें। नक्शा बटांकन हेतु सम्बंधित पटवारी से संपर्क करें।</p>			<p>Digitally signed by DS COMMISSIONER LAND RECORDS AND SETTLEMENT MADHYA PRADESH Date: 2022.04.28 11:40:41 IST Reason: Digital Extract of Land Record - Map Copy CLR No. 11022665100</p>	
			(हस्ताक्षर)	



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CCA-Fresh

Validity(A/W): 30.04.2028

CONSENT NO: ***

PCB ID: 153269

Outward No:II8204,06/06/2023

Consent No:AW-58317

To,
The Occupier,
M/s. Mb Power (Madhya Pradesh) Ltd.
(Flyash filling in Abandoned Stone Mine, Gadhi)
156,157, Village:- Amgawan, Tal : Jaithari,
Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1264577 Dt. 01/05/2023 and last communication received on Dt.29/04/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **30.04.2028**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Khasra No 397/1 (0.080 Hec.),Village- Gadhi, Tahsil- Kotma, District-Anuppur (M.P.)- 484224
Latitude : 23.2825 Longitude : 81.9928
- The capital investment: Rs. 20.47 Lakh
- Product & Production Capacity:

Product	Qty of ash to be filled
Fly Ash filling in Abandoned Stone Mine	2,24,845.090 M.T

- Note:-**
- For any change in above industry shall obtain fresh consent from the board.
 - Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
 - The issuance of this Consent to operate does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulation.

The Validity of the consent is up to **30/04/2028** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office **6 months before expiry of the consent**. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

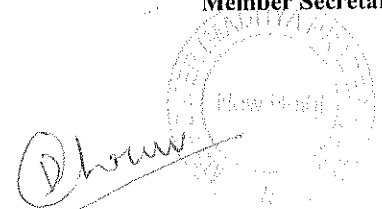
By the order of Chairman, MPPCB

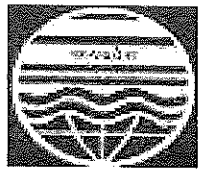
Digitally Signed by: CHANDRA MOHAN THAKUR
187487

Signature Not Verified
Digitally Signed by : Chandra
Mohan Thakur,IAS
Date: 06/06/2023 06:55:58 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # AFY5925IG9





Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (if any):-

The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment:-

The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
1	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

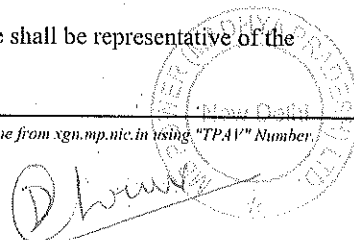
- water course or within its high flood level (HFL) area /Ecologically Sensitive Areas
- Agriculture land / area.
- Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.
- Gochar Kisan Land.

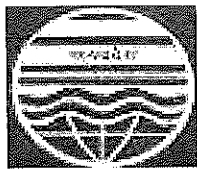
9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

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E-5, Arera Colony
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ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

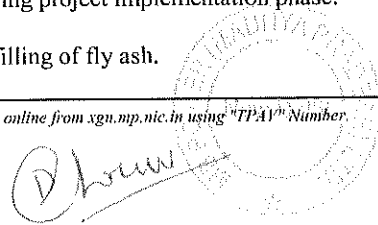
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

Additional Water condition:-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to disposed of without treatment.
3. HDPE lining should be laid down in bottom surface of low laying area before filling of fly ash.

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

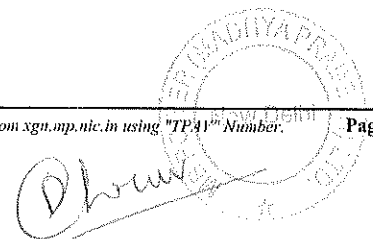
8. Industry shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

9. Compliance of provisions of Fly ash notification 1999 amended upto date and the CPCB guidelines issued in this regards in year 2019

Additional Air condition:-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Water sprinkling arrangements for controlling fugitive dust emission shall done and maintained regularly to avoid fugitive emissions.
- The management shall install proper pollution control arrangements such as mist gun.
- The filling area shall be covered with green metti/curtains.
- The management shall make arrangements of bulkers/automated tarpaulin covered system.
- Industry shall provide GPS in trucks, carrying ash in compliance of order passed in NGT Case no. 484/2022 & shall submit details of GPS (connected with truck carrying fly ash) to MPPCB before start of filling ash.
- The industry shall have to install the PTZ night vision, 360 degree moving camera in the site. The connectivity of the same shall be given to the server of the MPPCB.

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
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GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

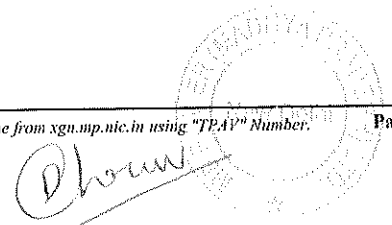
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

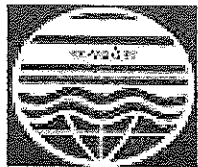
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

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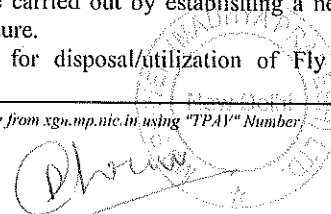


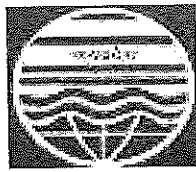
Consent Order

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Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water level & quality shall be carried out by establishing a network of existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for
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reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.

27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
28. Management shall follow the route having no/low habitation for fly ash transportation.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

 **Sign**
Digitally signed by **CHANDRA MOHAN THAKUR**
DN: cn=CHANDRA MOHAN THAKUR, o=M.P. Pollution Control Board

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # AFY5925IG9


CHANDRA MOHAN THAKUR
Member Secretary

Consent No:AW-58317




कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, जिला-अनूपपुर (म0प्र0)

:: अनापत्ति प्रमाण-पत्र ::

अनूपपुर, दिनांक-17 जनवरी, 2024

क्रमांक-~~327~~/प्रवा0अपर कले0/2024 :: आवेदक श्री बसन्ता कुमार मिश्रा, मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी द्वारा आवेदन पत्र पेश किया गया है कि ग्राम पैरीचुआ तहसील कोतमा स्थित शासकीय गूंगे खसरा नम्बर 335/1 रकवा 7.547हे. कं जुज रकवा 1.700हे. एवं आ.ख.नं. 444/1 रकवा 1.578हे. के जुजभाग पर पत्थर खदान में कॉफी गहरा गड़ढा है, जिसमें वृक्षारोपण कार्य किया जाना प्रस्तावित है, उक्त हेतु ग्रामसभा द्वारा सर्वसम्मति से प्रस्ताव पारित कर गड़ढेनुमा भूमि को समतलीकरण किए जाने की अनापत्ति प्रमाण पत्र अनुमति चाही गई है।

2/ प्रस्तुत आवेदन पत्र अनुसार अनुविभागीय अधिकारी (रा0) कोतमा से जांच प्रतिवेदन लिया गया। अनु.अधि. द्वारा प.क्रं.-751/एसडीओ/री-1/23 दिनांक 23.11.23 के तहत प्रतिवेदित किया है कि मौके से आ.ख.नं. 335/1 के जुज रकवा 1.700हे. पर पत्थर खदान के कारण काफी गहरा गड़ढा है व पानी भी भरा हुआ है एवं ख.नं. 444/1 रकवा 1.578हे. के जुजभाग पर भी पत्थर निकालने के कारण काफी गहरा गड़ढा है व कुछ हिस्से में पानी भरा है, जिसमें दुर्घटना संभावित है। उक्त खदान को पावर प्लांट से निकलने वाली फलाई ऐश से भराव कर समतलीकरण करने पर ग्रामवासियों को कोई आपत्ति नहीं है, जिसके संबंध में पंनागत पैरीचुआ द्वारा पारित प्रस्ताव/कार्यवाही विवरण की प्रति पेश किया गया है। उक्त पत्थर खदान को दुर्घटना की संभावना को देखते हुए समतलीकरण किया जाना उचित है।

3/ अतः अनुविभागीय अधिकारी (रा0) कोतमा द्वारा प्रतिवेदित प्रतिवेदन में वर्णित तथ्यों व ग्राम पंनागत पैरीचुआ द्वारा पारित प्रस्ताव/कार्यवाही विवरण के आधार पर ग्राम पैरीचुआ तहसील कोतमा स्थित शासकीय गूंगे खसरा नम्बर 335/1 रकवा 7.547हे. कं जुज रकवा 1.700हे एवं आ.ख.नं 444/1 रकवा 1.578हे. के जुजभाग पर पत्थर खदान में कॉफी गहरा गड़ढानुमा अनुपयोगी भूमि पर पावर प्लांट से निकलने वाली फलाई ऐश से भराव कर समतलीकरण करने की अनुमति दी जाती है। आवेदक कम्पनी उक्त कार्य सम्पादित करने के संबंध में आवश्यक शर्तों का पालन सुनिश्चित करेगी।

आज दिनांक-17/01/2024 को मेरे हस्ताक्षर एवं कार्यालयीन पदमुद्रा से आदेश जारी किया गया।

संयुक्त कलेक्टर
वास्ते-कलेक्टर

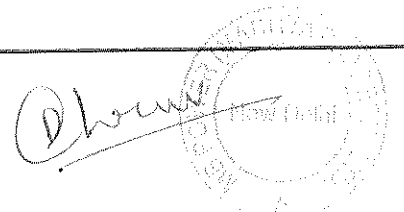
जिला-अनूपपुर (म0प्र0)

अनूपपुर दिनांक-17 जनवरी 2024

पृ.प.क्र.-~~327~~/प्रवा0अपर कले0/2024
प्रतिलिपि:-

1. अनुविभागीय अधिकारी (राजस्व) कोतमा, जिला अनूपपुर (म.प्र.)।
2. तहसीलदार तहसील कोतमा, जिला-अनूपपुर (म.प्र.)
3. आवेदक श्री बसन्ता कुमार मिश्रा, मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी का पत्र क्रमांक-MBPMP/ASMGMT/LLA01/2023-24 दिनांक 12.04.2023 के संदर्भ में सूचनार्थ एवं पालनार्थ।

संयुक्त कलेक्टर
वास्ते-कलेक्टर
जिला-अनूपपुर (म0प्र0)



कार्यालय ग्राम पंचायत पैरी-कुआ जनपद पंचायत कोल्हा
जिला-अनूपपुर (मठप्रठ)

क्रमांक 08/2023


दिनांक-24/01/2023

प्रति

महाप्रबंधक भवपय
श्वरं कीठ पावर (मठप्रठ) लिमिटेड

विषय - ग्राम सभा के द्वारा दिये गये इनामपत्रि प्रमाण पत्र के सम्बन्ध में।

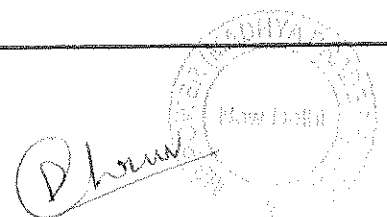
विषयानुसार ग्राम पंचायत पैरी-कुआ के ग्राम पैरी-कुआ में आयोजित ग्राम सभा दिनांक 24/01/2023 के द्वारा प्रस्ताव क्रमांक 05 के माध्यम से प्रमि श्वरं नं०-335/1 रकबा 1.40 हेठ पर श्वरं कीठ पावर (मठप्रठ) लिमिटेड में निकालने वाले शर्क के द्वारा समारोह करण करने हेतु इनामपत्रि प्रमाण पत्र जारी किया गया है। ग्राम सभा की अधिवासी विवरण पत्र के यथा संलग्न है।



ग्राम पंचायत पैरी-कुआ
जनपद पंचायत कोल्हा
जिला-अनूपपुर (मठप्रठ)

आरती सिंह
सरपंच

ग्राम पंचायत पैरी-कुआ
जनपद पंचायत कोल्हा
जिला-अनूपपुर (मठप्रठ)



कार्यालय ग्राम पंचायत परेड्डा जं.प.प. पंचायत कोतमा जिला - अनूपपुर (म.प्र.)

उपरिष्ठापन सपट्टेया का नाम

पुलगाव

आसंवाही विवरण

श्री गौरी निरमाली सिंह

आज दिनांक 24/12/2023 को कार्यलय ग्राम पंचायत छजन परेड्डा में ग्राम सभा का बैठक श्री गौरी निरमाली सिंह की अध्यक्षता में किया गया जिसमें निम्नलिखित पुलगाव पारिसंख्या भया /

(अद्यक्ष)

पुलगाव क्र. 5 पुलगाव -

श्री गौरी आरती सिंह - संपन्न श्री गौरी आरती सिंह की ने पुलगाव स्थान

(परपंच)

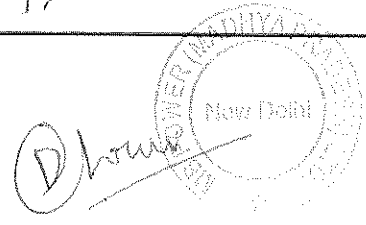
की ग्राम परेड्डा के संपत्ता नं. 335/1 में समतली करण किया जाना उचित आवश्यक है क्योंकि पट्टा 2 संपन्न होने के कारण छज्जि गडवा बना हुआ है जिसे संपन्न विधायो एवं ग्राम वापिसो के कतिपेसारी हैनी है

एवं ग्राम सभा के द्वारा सपट्टेया गण

जान. उचर गडवा के समतली करण

आगे स्वीकृत किया क्रम

सिगमिक - उपरिष्ठापन सपट्टेया गण



अरुण सिंह

अरुण सिंह

जलपद पंचायत कोतमा जिला - अनूपपुर (म.प्र.)

ग्राम पंचायत परेड्डा जलपद पंचायत कोतमा जिला - अनूपपुर (म.प्र.)

290

M.P. Pollution Control Board

E-5, Arera Colony Paryavaran Parisar, Bhopal - 16 MP Tele : 0755-2466191, Fax-0755-2463742



Consent Order

Outward No: 120518/12/06/2024

GREEN-SMALL

CCA-Fresh

Validity(A/W): 31/05/2026

Consent No: AW-60389

PCB ID: 159972

To,

The Occupier,

M/s. Mb Power (Madhya Pradesh) Ltd.

(Fly ash filling in abandoned mine)

156,157, Village:- Jaithari, Tal : Jaithari,

Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1371727 Dt. 21/05/2024 and last communication received on Dt.21/05/2024

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/05/2026, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra no. 335/1 (Area- 1.7 Hectare)Village : Perichua, Tal : Kotma, Dist : Anuppur (M.P.)- 484334
Latitude : 23.2393 Longitude : 82.0316
- b. The capital investment: Rs. 27.0 Lakh
- c. Product & Production Capacity:

Product	Qty of Ash to be filled
Fly ash and pond ash Disposal in Low Lying Area	3,00,000.0 M.T

Note:-

- For any change in above, the occupier shall obtain fresh consent from the Board.
- Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
- Management shall have to use the Tarpaulin cover with minimum 400 GSM thicknesses. The automatic mechanical covering system shall be used in Ash transporting vehicles.
- Management shall install PTZ Cameras at various strategic points to monitor above covering system in transporting vehicles.
- Plantation shall be done on the top layer of soil cover.

The Validity of the consent is up to 31/05/2026 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

ACHYUT ANAND MISHRA
Member Secretary

Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 12/06/2024 05:47:53 PM

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TPAV # 82WJD2S82A

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent & sewage shall be Nil.

2. Trade Effluent Treatment:-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment :-

The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
1	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

- water course or within its high flood level (HFL) area /Ecologically Sensitive Areas
- Agriculture land / area.
- Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.
- Gochar Kisan Land.

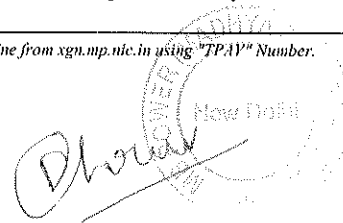
9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this
Consent No:AW-60389



Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:-

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. TPP management shall submit the information online through XGN in reference to compliance of consent conditions.

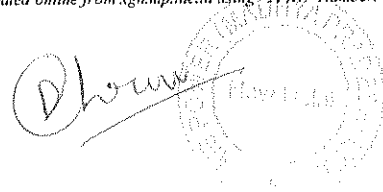
Additional Water condition:-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to disposed without treatment.
3. Special provision for protection from any possibilities of leechete of lead should be made by PP.

Consent No:AW-60389

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

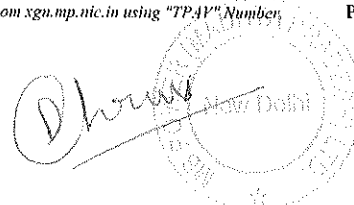
7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation preferably of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

Additional Air condition:-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Vehicles carrying fly ash should be equipped with automatic tarpaulin covering system.
- As per NGT order, all trucks handling fly ash should be equipped with GPS system , In compliance to NGT order in 484/2022, Mohd. Mustak Mansuri Vs State of M.P.

Consent No:AW-60389



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

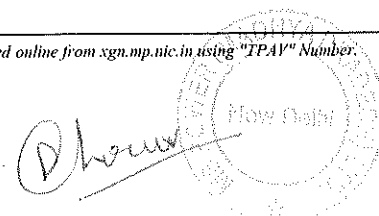
14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

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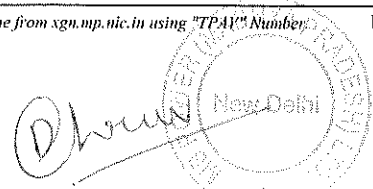


16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis

17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water quality shall be carried out by establishing a network of

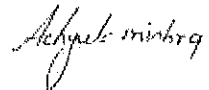


- existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
 27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
 28. Management shall follow the route having no/low habitation for fly ash transportation.
 29. Management shall provide the list of truck number (equipped with GPS) likely to be used for fly ash transportation.
 30. Management shall ensure the CCTV surveillance of truck used for transportation of ash and shall ensure entry of truck and fly ash quantity in log book at factory premises and disposal site.
 31. Retaining walls must have adequate stone pitching and ash shall not be filled over the height of the retaining walls,
 32. Adequate slope shall be maintained for drainage on the top.
 33. The issuance of this Consent to establish does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

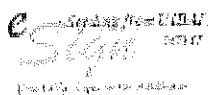
Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB



ACHYUT ANAND MISHRA
Member Secretary

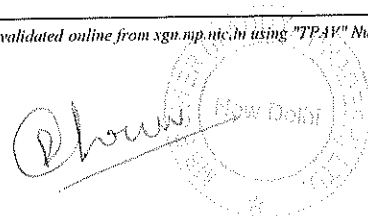


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	सीमेंट शीट या पाइप या बोर्ड या पैनल): ii. सीमेंट विनिर्माण: iii. रेडी मिक्स कंक्रीट: iv. राख और जीओ-पॉलिमर आधारित निर्माण सामग्री: v. सिंटर्ड या कोल्ड बॉन्डेड राख एग्रीगेट का निर्माण: vi. सड़कों, सड़क और फ्लाई ओवर के पुशतों का निर्माण: vii. बांधों का निर्माण: viii. निम्न भू-क्षेत्र का भराव: ix. खनिज क्षेत्रों का भराव: x. अधिभार वाले डम्पों में उपयोग: xi. कृषि: xii. तटीय जिलों में तटरेखा सुरक्षा संरचनाओं का निर्माण: xiii. अन्य देशों को राख का निर्यात xiv. अन्य (कृपया विनिर्दिष्ट करें):			
20.	सार :			
	ब्यौरा	सृजित मात्रा (एमटीपी)	उपयोग की गई मात्रा (एमटीपी) और (%)	शेष मात्रा (एमटीपी)
	रिपोर्टिंग की अवधि के दौरान राख			
	पुरानी राख			
	कुल			
21.	कोई अन्य सूचना : वार्षिक अनुपालन रिपोर्ट, और विद्युत संयंत्रों और राख कुण्डों की शेष फाइलों की सॉफ्ट कॉपी ई-मेल:- moefcc- coalash@gov.in पर भेजी जाए।			
22.	प्राधिकृत हस्ताक्षरकर्ता के हस्ताक्षर			

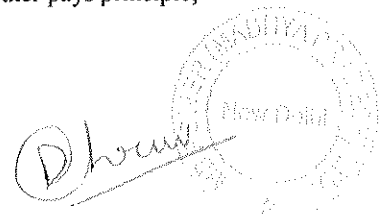
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 31st December, 2021

S.O. 5481(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests *vide* S.O.763 (E), dated the 14th September, 1999, as amended from time to time, the Central Government, issued directions for restricting the excavation of top soil for manufacturing of bricks and promoting the utilisation of fly ash in the manufacturing of building materials and in construction activity within a specified radius of three hundred kilometres from the coal or lignite based thermal power plants;

And whereas, to implement the aforesaid notification more effectively based on the polluter pays principle (PPP) thereby ensuring 100 per cent utilisation of fly ash by the coal or lignite based thermal power plants and for the sustainability of the fly ash management system, the Central Government reviewed the existing notification; and whereas environmental compensation needs to be introduced based on the polluter pays principle;



And whereas, there is a need to conserve top soil by promoting manufacture and mandating use of ash based products and building materials in the construction sector;

And whereas, there is a need to conserve top soil and natural resources by promoting utilisation of ash in road laying, road and flyover embankments, shoreline protection measures, low lying areas of approved projects, backfilling of mines, as an alternative for filling of earthen materials;

And whereas, it is necessary to protect the environment and prevent the dumping and disposal of fly ash discharged from coal or lignite based thermal power plants on land;

And whereas, in the said notification the phrase 'ash', has been used which includes both fly ash as well as bottom ash generated from the Coal or Lignite based thermal power plants;

And whereas, the Central Government intends to bring out a comprehensive framework for ash utilisation including system of environmental compensation based on polluter pays principle;

And whereas, a draft notification on ash utilisation by coal or lignite thermal power plants in supersession of the notification of the Government of India, Ministry of Environment and Forests published in the Gazette of India, Extra Ordinary part II, section 3, sub-section (i) *vide* S.O.763 (E), dated the 14th September, 1999, by notification in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), *vide* G.S.R. 285(E), dated the 22nd April, 2021 inviting objections and suggestions from all persons likely to be affected thereby before the expiry of sixty days from the date on which copies of the Gazette containing the said draft provisions were made available to the public;

And, whereas all the objections and suggestions received from all persons likely to be affected thereby in respect of the said draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, and in supersession of the Notification S.O.763 (E), dated the 14th September, 1999 except as respect things done or omitted to be done before such supersession, the Central Government hereby issues the following notification on ash utilisation from coal or lignite thermal power plants which shall come into force on the date of the publication of this notification, namely:-

A. Responsibilities of thermal power plants to dispose fly ash and bottom ash.—

- (1) Every coal or lignite based thermal power plant (including captive or co-generating stations or both) shall be primarily responsible to ensure 100 per cent utilisation of ash (fly ash, and bottom ash) generated by it in an eco-friendly manner as given in sub-paragraph (2);
- (2) The ash generated from coal or lignite based thermal power plants shall be utilised only for the following eco-friendly purposes, namely:-
 - (i) Fly ash based products viz. bricks, blocks, tiles, fibre cement sheets, pipes, boards, panels;
 - (ii) Cement manufacturing, ready mix concrete;
 - (iii) Construction of road and fly over embankment, Ash and Geo-polymer based construction material;
 - (iv) Construction of dam;
 - (v) Filling up of low lying area;
 - (vi) Filling of mine voids;
 - (vii) Manufacturing of sintered or cold bonded ash aggregate;
 - (viii) Agriculture in a controlled manner based on soil testing;
 - (ix) Construction of shoreline protection structures in coastal districts;



- (x) Export of ash to other countries;
- (xi) Any other eco-friendly purpose as notified from time to time.
- (3) A committee shall be constituted under the chairmanship of Chairman, Central Pollution Control Board (CPCB) and having representatives from Ministry of Environment, Forest and Climate Change (MoEFCC), Ministry of Power, Ministry of Mines, Ministry of Coal, Ministry of Road Transport and Highways, Department of Agricultural Research and Education, Institute of Road Congress, National Council for Cement and Building Materials, to examine and review and recommend the eco-friendly ways of utilisation of ash and make inclusion or exclusion or modification in the list of such ways as mentioned in Sub-paragraph (2) based on technological developments and requests received from stakeholders. The committee may invite State Pollution Control Board or Pollution Control Committee, operators of thermal power plants and mines, cement plants and other stakeholders as and when required for this purpose. Based on the recommendations of the Committee, Ministry of Environment, Forest and Climate Change (MoEFCC) may publish such eco-friendly purpose.
- (4) Every coal or lignite based thermal power plant shall be responsible to utilise 100 per cent ash (fly ash and bottom ash) generated during that year, however, in no case shall utilisation fall below 80 per cent in any year, and the thermal power plant shall achieve average ash utilisation of 100 per cent in a three years cycle:

Provided that the three years cycle applicable for the first time is extendable by one year for the thermal power plants where ash utilisation is in the range of 60-80 per cent, and two years where ash utilisation is below 60 per cent and for the purpose of calculation of percentage of ash utilisation, the percentage quantity of utilisation in the year 2021- 2022 shall be taken into account as per the table below:

Utilisation percentages of thermal power plants	First compliance Cycle to meet 100 per cent utilisation	Second compliance cycle onwards, to meet 100 per cent utilisation
>80 per cent	3 years	3 years
60-80 per cent	4 years	3 years
<60 per cent	5 years	3 years

Provided further that the minimum utilisation percentage of 80 per cent shall not be applicable to the first year and first two years of the first compliance cycle for the thermal power plants under the utilisation category of 60-80 per cent and <60 per cent, respectively.

Provided also that 20per cent of ash generated in the final year of compliance cycle may be carried forward to the next cycle which shall be utilised in the next three years cycle along with the ash generated during that cycle.

- (5) The unutilised accumulated ash i.e. legacy ash, which is stored before the publication of this notification, shall be utilised progressively by the thermal power plants in such a manner that the utilization of legacy ash shall be completed fully within ten years from the date of publication of this notification and this will be over and above the utilisation targets prescribed for ash generation through current operations of that particular year:

Provided that the minimum quantity of legacy ash in percentages as mentioned below shall be utilised during the corresponding year and the minimum quantity of legacy ash is to be calculated based on the annual ash generation as per installed capacity of thermal power plant.

Year from date of publication	1 st	2 nd	3 rd -10 th
Utilisation of legacy ash (in percentage of Annual ash)	At least 20 per cent	At least 35 per cent	At least 50 per cent

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Provided further that the legacy ash utilisation shall not be required where ash pond or dyke has stabilised and the reclamation has taken place with greenbelt or plantation and the concerned State Pollution Control Board shall certify in this regard. Stabilisation and reclamation of an ash pond or dyke including certification by the Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall be carried out within a year from the date of publication of this notification. The ash remaining in all other ash ponds or dykes shall be utilised in progressive manner as per the above mentioned timelines.

Note: The obligations under sub-paragraph (4) and (5) above for achieving the ash utilisation targets shall be applicable from 1st April, 2022.

- (6) Any new as well as operational thermal power plant may be permitted an emergency or temporary ash pond with an area of 0.1 hectare per Mega Watt (MW). Technical specifications of ash ponds or dykes shall be as per the guidelines of Central Pollution Control Board (CPCB) made in consultation with Central Electricity Authority (CEA) and these guidelines shall also lay down a procedure for annual certification of the ash pond or dyke on its safety, environmental pollution, available volume, mode of disposal, water consumption or conservation in disposal, ash water recycling and greenbelt, etc., and shall be put in place within three months from the date of publication of this notification.
- (7) Every coal or lignite based thermal power plant shall ensure that loading, unloading, transport, storage and disposal of ash is done in an environmentally sound manner and that all precautions to prevent air and water pollution are taken and status in this regard shall be reported to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) in Annexure attached to this notification.
- (8) Every coal or lignite based thermal power plant shall install dedicated silos for storage of dry fly ash silos for at least sixteen hours of ash based on installed capacity and it shall be reported upon to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) in the Annexure and shall be inspected by Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) from time to time.
- (9) Every coal or lignite based thermal power plant (including captive or co-generating stations or both) shall provide real time data on daily basis of availability of ash with Thermal Power Plant (TPP), by providing link to Central Pollution Control Board's web portal or mobile phone App for the benefit of actual user(s).
- (10) Statutory obligation of 100 per cent utilisation of ash shall be treated as a change in law, wherever applicable.

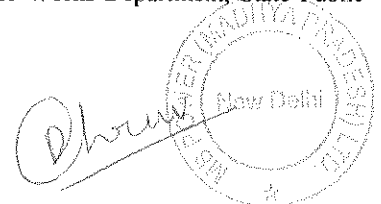
B. For the purpose of utilisation of ash, the subsequent sub-paras shall apply.—

- (1) All agencies (Government, Semi-government and Private) engaged in construction activities such as road laying, road and flyover embankments, shoreline protection structures in coastal districts and dams within 300 kms from the lignite or coal based thermal power plants shall mandatorily utilise ash in these activities:

Provided that it is delivered at the project site free of cost and transportation cost is borne by such coal or lignite based thermal power plants.

Provided further that thermal power plant may charge for ash cost and transportation as per mutually agreed terms, in case thermal power plant is able to dispose the ash through other means and those agencies makes a request for it and the provisions of ash free of cost and free transportation shall be applicable, if thermal power plant serves a notice on the construction agency for the same.

- (2) The utilisation of ash in the said activities shall be carried out in accordance with specifications and guidelines laid down by the Bureau of Indian Standards, Indian Road Congress, Central Building Research Institute, Roorkee, Central Road Research Institute, Delhi, Central Public Works Department, State Public Works Departments and other Central and State Government Agencies.



- (3) It shall be obligatory on all mines located within 300 kilometres radius of thermal power plant, to undertake backfilling of ash in mine voids or mixing of ash with external Overburden dumps, under Extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private Sector) within three hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measures to mix at least 25 per cent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS):

Provided that such thermal power stations shall facilitate the availability of required quantity of ash by delivering ash free of cost and bearing the cost of transportation or cost of transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation.- For the purpose of this sub-paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 per cent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

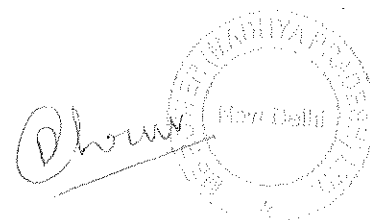
- (4) (i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment, Forest and Climate Change (MoEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environmental Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments or modifications in the permissions issued by various regulatory authorities within one year from the date of identification of such mines.

- (5) (i) There shall be a committee headed by Chairperson, Central Pollution Control Board (CPCB) with representatives from Ministry of Environment, Forest and Climate Change, Ministry of Power, Ministry of Mines, Ministry of Coal, Director General of Mine Safety and Indian Bureau of Mines for identification of mines for backfilling of mine voids with ash or mixing of ash with overburden dump including examination of safety, feasibility (not economic feasibility) and aspects of environmental contamination and the committee shall get updated quarterly reports prepared regarding identified mines (both underground and opencast) for the stakeholder Ministries or Departments and the committee shall start identifying the suitable mines immediately after the publication of this notification.

(ii) Thermal power plants or mines shall not wait for disposal of ash till the identification is done by the above mentioned committee, to meet the utilisation targets mandated as above.

- (6) Filling of low lying areas with ash shall be carried out with prior permission of the State Pollution Control Board or Pollution Control Committee for approved projects, and in accordance with guidelines laid down by Central Pollution Control Board (CPCB) and the State Pollution Control Board or Pollution Control Committee (PCC) shall publish approved sites, location, area and permitted quantity annually on its website.
- (7) Central Pollution Control Board after engaging relevant stakeholders, shall put in place the guidelines within one year for all types of activities envisaged under this notification including putting in place time bound online application process for the grant permission by State Pollution Control Boards (SPCBs) or Pollution Control Committees (PCCs).



- (8) All building construction projects (Central, State and Local authorities, Govt. undertakings, other Govt. agencies and all private agencies) located within a radius of three hundred kilometres from a coal or lignite based thermal power plant shall use ash bricks, tiles, sintered ash aggregate or other ash based products, provided these are made available at prices not higher than the price of alternative products.
- (9) Manufacturing of ash based products and use of ash in such products shall be in accordance with specifications and guidelines laid down by the Bureau of Indian Standards, Indian Road Congress, and Central Pollution Control Board.

C. Environmental compensation for non-compliance.—

- (1) In the first two years of a three years cycle, if the coal or lignite based thermal power plant (including captive or co-generating stations or both) has not achieved at least 80 per cent ash (fly ash and bottom ash) utilisation, then such non-compliant thermal power plants shall be imposed with an environmental compensation of Rs. 1000 per ton on unutilised ash during the end of financial year based on the annual reports submitted and if it is unable to utilise 100 per cent of ash in the third year of the three years cycle, it shall be liable to pay an environmental compensation of Rs. 1000 per ton on the unutilised quantity on which environmental compensation has not been imposed earlier:

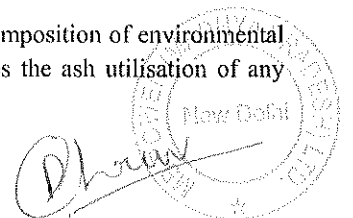
Provided that the environmental compensation shall be estimated and imposed at the end of last year of the first compliance cycle as per the various utilisation categories as mentioned in sub-paragraph (4) of Para A.

- (2) Environmental compensation collected by the authorities shall be deposited in the designated account of Central Pollution Control Board.
- (3) In case of legacy ash, if the coal or lignite based thermal power plant (including captive or co-generating stations or both) has not achieved utilisation equivalent to at least 20 per cent (for the first year), 35 per cent (for the second year), 50 per cent (for third to tenth year) of ash generated based on installed capacity, an environmental compensation of Rs. 1000 per ton of unutilised legacy ash during that financial year shall be imposed and if the utilization of legacy ash is not completed at the end of 10 years, an environmental compensation of Rs.1000 per ton shall be imposed on the remaining unutilised quantity which has not been imposed earlier.
- (4) It shall be the responsibility of the transporters or vehicle owner to deliver ash to authorised purchaser or user agency and if it is not complied, then an environmental compensation of Rs. 1500 per ton on such quantity as mis-delivered to unauthorised users or non- delivered to authorised users will be imposed besides prosecution of such non-compliant transporters by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC).
- (5) It is the responsibility of the purchasers or user agencies to utilise ash in an eco-friendly manner as laid down at para B of this notification and if it is not complied, then an environmental compensation of Rs. 1500 or per ton shall be imposed by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC).
- (6) If the user agencies do not utilise ash to the extent obligated under para B or the extent to which they have been intimated through Notice(s) served under sub-paragraph (1) of para D, whichever is lower, they shall be liable to pay Rs. 1500 per ton of ash for the quantity they fall short off:

Provided that the environmental compensation on building constructions shall be levied at Rs.75/- per square feet of built up area of construction.

- (7) (i) The environmental compensation collected by Central Pollution Control Board from the thermal power plants and other defaulters shall be used towards the safe disposal of the unutilised ash and the fund may also be utilised for advancing research on use of ash including ash based products.

(ii) The liability of ash utilisation shall be with thermal power plants even after imposition of environmental compensation on unutilised quantities and in case thermal power plant achieves the ash utilisation of any



particular cycle after imposition of environmental compensation in subsequent cycles, the said amount shall be returned to thermal power plant after deducting 10 per cent of the environmental compensation collected on the unutilised quantity during the next cycle and deduction of 20 per cent, 30 per cent, and so on, of the environmental compensation collected is to be made in case of utilisation of ash in subsequent cycles.

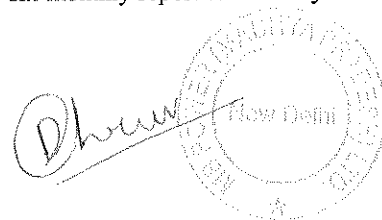
D. Procedure for supply of ash or ash based products.—

- (1) The owner of thermal power plants or manufacturers of ash bricks or tiles or sintered ash aggregate shall serve written notice to persons or agencies who are liable to utilise ash or ash based products, offering for sale, or transport or both.
- (2) Persons or user agencies who have been served notices by owner of thermal power plants or manufacturers of ash bricks or tiles or sintered ash aggregate, if they have already tied up with other agencies for the purpose of utilisation of ash or ash products, shall inform the thermal power plant accordingly, if they cannot use any ash or ash products or use reduced quantity.

E. Enforcement, Monitoring, Audit and Reporting.—

- (1) The Central Pollution Control Board (CPCB) and the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall be the enforcing and monitoring authority for ensuring compliance of the provisions and shall monitor the utilisation of ash on quarterly basis. Central Pollution Control Board shall develop a portal for the purpose within six months of date of publication of the notification. The concerned District Magistrate shall have concurrent jurisdiction for enforcement and monitoring of the provisions of this notification.
- (2) (i) Thermal power plants shall upload monthly information regarding ash generation and utilisation by 5th of the next month on the web portal. Annual implementation report (for the period 1st April to 31st March) providing information about the compliance of provisions in this notification shall be submitted by the 30th day of April, every year to the Central Pollution Control Board, concerned State Pollution Control Board or Pollution Control Committee (PCC), Central Electricity Authority (CEA), and concerned Integrated Regional Office of Ministry of Environment, Forest and Climate Change by the coal or lignite based thermal power plants. Central Pollution Control Board and Central Electricity Authority shall compile the annual reports submitted by all the thermal power plants and submit to Ministry of Environment, Forest and Climate Change by 31st May.

(ii) All other user agencies shall submit consumption or utilisation or disposal of ash and use of ash based products as mandated in this notification in the compliance report of Environmental Clearance (EC) issued by Ministry of Environment, Forest and Climate Change or State Level Environment Impact Assessment Authority (SEIAA) or Consent to Operate (CTO) issued by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), whichever is applicable. The Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall publish annual report of ash utilisation of all other agencies except thermal power plants to review the effective implementation of the provisions of the notification.
- (3) For the purpose of monitoring the implementation of the provisions of this notification, a committee shall be constituted under the Chairperson, Central Pollution Control Board (CPCB), with members from Ministry of Power, Ministry of Coal, Ministry of Mines, Ministry of Environment, Forest and Climate Change, Ministry Road Transportation and Highways, Department of Heavy Industry as well as any concerned stakeholder(s), to be nominated by the Chairman of the committee. The committee may make recommendations for effective and efficient implementation of the provisions of the notification. The committee shall meet at least once in six months and review annual implementation reports and the committee shall also hold stakeholder consultations for monitoring of ash utilisation as mandated by this notification by inviting relevant stakeholder(s) at least once in six months. The committee shall submit the six monthly report to Ministry of Environment, Forest and Climate Change (MoEFCC).



- (4) For the purpose of resolving disputes between thermal power plants and users of ash or manufacturer of ash based products, the State Governments or Union territory administration constitute a Committee within three months from the date of publication of this notification under the Chairman, State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) with representatives from Department of Power, and one representative from the Department which deals with the subject of concerned agency with which dispute is made.
- (5) The compliance audit for ash disposal by the thermal power plants and the user agency shall be conducted by auditors, authorised by Central Pollution Control Board (CPCB) and audit report shall be submitted to Central Pollution Control Board (CPCB) and concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) by 30th November every year. Central Pollution Control Board (CPCB) and concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall initiate action against non-compliant thermal power plants within fifteen days of receipt of audit report.

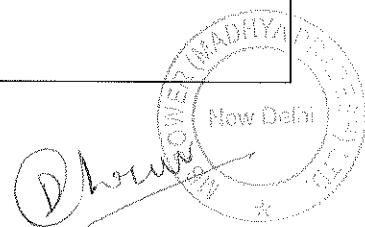
[F. No. HSM-9/1/2019-HSM]

NARESH PAL GANGWAR, Jt. Secy.

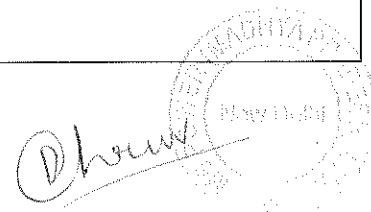
Annexure

Ash Compliance Report (for the period 1st April-31st March) to be submitted on or before 31st May.

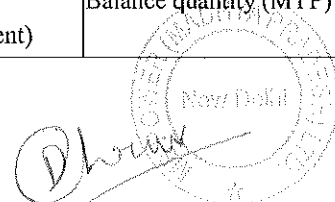
Sl. No.	Details	
1.	Name of Power Plant	
2.	Name of the company	
3.	District	
4.	State	
5.	Postal address for communication:	
6.	E-mail:	
7.	Power Plant installed capacity (MW):	
8.	Plant Load Factor (PLF):	
9.	No. of units generated (MWh):	
10.	Total area under power plant (ha): (including area under ash ponds)	
11.	Quantity of coal consumption during reporting period (Metric Tons per Annum):	
12.	Average ash content in percentage (per cent):	
13.	Quantity of current ash generation during reporting period (Metric Tons per Annum): Fly ash (Metric Tons per Annum): Bottom ash (Metric Tons per Annum):	
14.	Capacity of dry fly ash storage silo(s) (Metric Tons) :	
15.	Details of utilisation of current ash generated during reporting period (a) Total quantity of current ash utilised (MTPA) during reporting period: (b) Quantity of fly ash utilised (MTPA): (i) Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels) (ii) Cement manufacturing:	



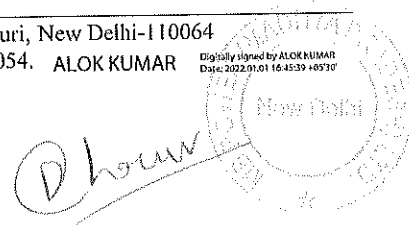
	<ul style="list-style-type: none"> (iii) Ready mix concrete: (iv) Ash and Geo-polymer based construction material: (v) Manufacturing of sintered or cold bonded ash aggregate: (vi) Construction of roads, road and fly over embankment: (vii) Construction of dams: (viii) Filling up of low lying area: (ix) Filling of mine voids: (x) Use in overburden dumps: (xi) Agriculture: (xii) Construction of shoreline protection structures in coastal districts; (xiii) Export of ash to other countries: (xiv) Others (please specify): <p>(c) Quantity of bottom ash utilised (MTPA):</p> <ul style="list-style-type: none"> (i) Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels): (ii) Cement manufacturing: (iii) Ready mix concrete: (iv) Ash and Geo-polymer based construction material: (v) Manufacturing of sintered or cold bonded ash aggregate: (vi) Construction of roads, road and flyover embankment: (vii) Construction of dams: (viii) Filling up of low lying area: (ix) Filling of mine voids: (x) Use in overburden dumps: (xi) Agriculture: (xii) Construction of shoreline protection structures in coastal districts: (xiii) Export of ash to other countries: (xiv) Others (please specify): <p>Total quantity of current ash unutilised (MTPA) during reporting period:</p>	
16.	Percentage utilisation of current ash generated during reporting period (per cent):	
17.	<p>Details of disposal of ash in ash ponds</p> <ul style="list-style-type: none"> (a) Total quantity of ash disposed in ash pond(s) (Metric Tons) as on 31st March (excluding reporting period): (b) Quantity of ash disposed in ash pond(s) during reporting period (Metric Tons): (c) Total quantity of water consumption for slurry discharge into ash ponds during reporting period (m³): (d) Total number of ash ponds: <ul style="list-style-type: none"> (i) Active: (ii) Exhausted (yet to be reclaimed): (iii) Reclaimed: (e) total area under ash ponds (ha): 	
18.	<p>Individual ash pond details</p> <p><i>Ash pond-1,2, etc (please provide below mentioned details separately, if number of ash ponds is more than one)</i></p> <ul style="list-style-type: none"> (a) Status: Under construction or Active or Exhausted or 	



	<p>Reclaimed</p> <p>(b) Date of start of ash disposal in ash pond (DD/MM/YYYY or MMYYYY):</p> <p>(c) Date of stoppage of ash disposal in ash pond after completing its capacity (DD/MM/YYYY or MM/YYYY): (Not applicable for active ash ponds)</p> <p>(c) area (hectares):</p> <p>(d) dyke height (m):</p> <p>(d) volume (m³):</p> <p>(e) quantity of ash disposed as on 31st March (Metric Tons):</p> <p>(f) available volume in percentage (per cent) and quantity of ash can be further disposed (Metric Tons):</p> <p>(g) expected life of ash pond (number of years and months):</p> <p>(e) co-ordinates (Lat and Long): (please specify minimum 4 co-ordinates)</p> <p>(f) type of lining carried in ash pond: HDPE lining or LDPE lining or clay lining or No lining</p> <p>g) mode of disposal: Dry disposal or wet slurry (in case of wet slurry please specify whether HCSD or MCSD or LCSD)</p> <p>(h) Ratio of ash: water in slurry mix (1:___):</p> <p>(i) Ash water recycling system (AWRS) installed and functioning: Yes or No</p> <p>(j) Quantity of wastewater from ash pond discharged into land or water body (m3):</p> <p>(k) Last date when the dyke stability study was conducted and name of the organisation who conducted the study:</p> <p>(l) Last date when the audit was conducted and name of the organisation who conducted the audit:</p>									
19.	<p>Quantity of legacy ash utilised (MTPA):</p> <ol style="list-style-type: none"> i. Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels): ii. Cement manufacturing: iii. Ready mix concrete: iv. Ash and Geo-polymer based construction material: v. Manufacturing of sintered or cold bonded ash aggregate: vi. Construction of roads, road and flyover embankment: vii. Construction of dams: viii. Filling up of low lying area: ix. Filling of mine voids: x. Use in overburden dumps: xi. Agriculture: xii. Construction of shoreline protection structures in coastal districts; xiii. Export of ash to other countries: xiv. Others (please specify): 									
20.	<table border="1"> <thead> <tr> <th data-bbox="308 1917 595 1951">Summary:</th> <th data-bbox="595 1917 882 1951">Quantity generated (MTP)</th> <th data-bbox="882 1917 1153 1951">Quantity utilised (MTP) and (per cent)</th> <th data-bbox="1153 1917 1417 1951">Balance quantity (MTP)</th> </tr> </thead> <tbody> <tr> <td data-bbox="308 1951 595 2020">Details</td> <td data-bbox="595 1951 882 2020"></td> <td data-bbox="882 1951 1153 2020"></td> <td data-bbox="1153 1951 1417 2020"></td> </tr> </tbody> </table>	Summary:	Quantity generated (MTP)	Quantity utilised (MTP) and (per cent)	Balance quantity (MTP)	Details				
Summary:	Quantity generated (MTP)	Quantity utilised (MTP) and (per cent)	Balance quantity (MTP)							
Details										



	Current ash during reporting period			
	Legacy ash			
	Total			
21.	Any other information: Soft copy of the annual compliance report, and shape files of power plant and ash ponds may be e-mailed to:- moefcc-coalash@gov.in			
22.	Signature of Authorised Signatory			



Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries

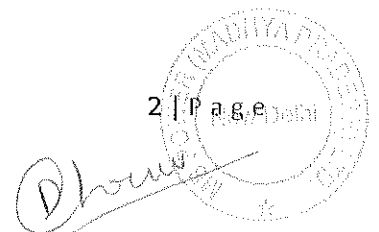


**Central Pollution Control Board
March, 2019**

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References	1.Guidelines for Reclamation of Low Lying Areas and Abandoned Quarries with Ash , August 2017, Odisha Pollution control board



- 2.Guidelines for Low Lying area development using Ash, ash Policy 2015, NTPC Ltd.
- 3.Permission of DGMS to M/s JSPL & JPL for disposing ash in coal mines

Guidelines for disposal/utilisation of flyash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries

1.0 Introduction:

Management of huge quantity of ash (fly ash, bottom ash and pond ash) generated from coal fired Thermal Power Plants (TPPs) is a serious environmental challenge. Ash generation from coal or lignite based thermal power plants, has increased from 40 Million tonne per year in 1993-94, to more than 200 Million tonne per year in 2017-18 and is projected to increase to 275 Million Tons / year by 2032.

The ash generation in coal and lignite based thermal power plants in various forms such as dry ash, bottom ash, pond ash and mound ash that are required to be managed in such a manner that it does not affect the environment. Utilisation of ash for reclamation of low lying areas and abandoned quarries is recognised as an alternate option and therefore, MoEF&CC has issued a notification to address utilisation off ash for various purposes including these two options

The Ministry of Environment, Forest and Climate Change (MoEF&CC) issued the Fly Ash notification on 14th September, 1999, which has subsequently been amended in 2003, 2009 and 2016. The Fly Ash notification (1999) mandates the use of fly ash for the purpose of manufacturing ash-based products such as cement, concrete blocks, bricks, panels or any other material and for construction of roads, embankments, dams or for any other construction activity within a radius of 300 km from thermal power stations (TPPs). Besides, it also mandates use of fly ash in mines backfilling or stowing of mines within a distance of 50 km.

2.0 Status of fly ash utilisation:

Since 1999 when flyash utilisation was made mandatory, the utilization of fly ash has increased from 6.64 million-ton in 1996-97 to 147.7 million-ton in 2017-18. Fly ash generation and utilization in 2017-18 from 182 coal/lignite based TPPs of various power utilities in the country was 220.7 and 147.7 million-ton, respectively. The percentage of fly ash utilization during 2017-18 has been 66.9%. During 2017-18, out of total fly ash generation, 35.6 % of total fly ash was used in the cement sector, followed by 14.28 % in making bricks & tiles, 11.57 % stored in ash dyke raising,

7.99% in mine filling, 16.85 % in reclamation of low lying area, 5.43 % in roads & embankments, 1.34% in concrete making, 0.21 % in agriculture, 6.73 % in others and 33.1% remained as unutilized fly ash.

Mine reclamation represents a potential beneficial use of flyash that has been receiving increased attention in recent years. Coal mining operations have produced both open pits and deep underground mine voids that can be filled by flyash. Placement of flyash into deep mines can provide structural support to abate subsidence, and placement of flyash in surface mines or other open pits can aid in restoring mined land to beneficial use. The use of flyash as mine backfill may provide the additional benefit of limiting impacts of acid mine drainage (AMD). Mostly flyash is alkaline material that can neutralize acidic water and/or inhibit production of acid. Placement of fly ash may also reduce the permeability of mine strata and divert water away from acid-generating materials. Although flyash possess these beneficial physical and chemical properties, there are concerns regarding potential for release of toxic chemicals in the leachates from the fly ash. Therefore, scientifically sound fly ash management is needed so that environmental concerns can be adequately and reliably identified and addressed.

3.0 Need of Guidelines:

Ministry of Environment and Forests and Climate Change (MoEF&CC) vide Notification No. S.O. 763 (E) dated 14th September 1999, last amended on 25th January, 2016 issued following directions for reclamation low lying area and stowing of mines;

- i. No agency, person or organization shall within a radius of three hundred Kilometres of a coal or lignite based thermal power plant undertake or approve or allow reclamation and compaction of low-lying areas with soil; only ash shall be used for compaction and reclamation.
- ii. Soil required for top or side covers of embankments of roads or flyovers shall be excavated from the embankment site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with fly ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of embankment project.

- iii. No person or agency shall within fifty kilometers (by road) from coal or lignite based Thermal Power Plants, undertake or approve stowing of mine without using at least 25 % of fly ash on weight to weight basis, of the total stowing materials used and this shall be done under the guidance of the Director General of Mines Safety (DGMS).
- iv. No person or agency shall within fifty kilometers (by road) from coal or lignite based Thermal Power Plants, undertake or approve external dump of mining Over Burden (OB) without using at least 25 % of ash on volume to volume basis of the total materials used for external dump of overburden and same percentage in upper benches of back filling of opencast mines and this shall be done under the guidance of the Director General of Mines Safety (DGMS);
- v. All agencies undertaking construction of roads of flyover bridges and reclamation and compaction of low lying areas, including Department of Road Transport and Highways (DORTH), National Highways Authority of India (NHAI), Central Public Works Department (CPWD), State Public Works Department and other State Government Agencies, shall within a period of four months from the publication of this Notification " make provisions in their tender documents, schedules of approved materials and rates as well as technical documents for implementation of this Notification, including those relating to soil borrow area or pit".
- vi. The pond ash should be made available free of any charge as is as where basis to manufacturers of bricks, blocks, tiles including clay flyash bricks production manufacturer's units, farmers, central and the state road construction agencies, Public Works Department and to agencies engaged in backfilling or stowing of mines.

Though, flyash utilisation has gained momentum progressively over the years, further efforts are required to explore new areas of ash utilisation. With suitable safeguards, mine backfilling including disposal of flyash in abandoned quarries and road construction specially in the construction of National Highways and Expressways could be the major mode of flyash utilisation in the near future as these areas have vast potential. It would perhaps be desirable that the concerned Ministries should take steps in sorting out the bottlenecks such as declaring a list of abandoned mines, making adequate provisions in respective schedules for flyash utilisation by the Indian Road Congress & construction agencies etc.

MoEF & CC vide letter dated 01.03.2019 asked CPCB to come out with guidelines based on Odisha Pollution Control Board experience for reclamation of low lying areas and abandoned quarries with ash as recommended by the Expert Committee that was constituted by Niti Aayog vide O.M. No. 25 (11)/2014-Minerals dated 12.06.2018 for developing a focus strategy for best utilisation of fly ash to manufacture end products recommended.

The scope of guidelines covers transportation and disposal of flyash in low lying areas and abandoned quarries in an environmentally friendly manner.

4.0 Loading/unloading and transportation of flyash

4.1 Current Practice for Handling & Disposal of Flyash & Bottom ash (within the power plant)

Flyash is collected in dry form from ESP hopper and disposed either in dry form or through wet slurry form. While, bottom ash collected at the bottom of boiler and is disposed in wet slurry form into the ash ponds.

Following technologies are conventionally used for handling & disposal of flyash and bottom ash collected from ESPs hoppers and boiler bottom respectively within the plant or upto the ash pond area:

- I. Dry Pneumatic conveying
- II. Dry (moist) Conveying system through belt conveyor/tube belt conveyor
- III. High concentration slurry disposal system
- IV. Medium concentration slurry disposal system
- V. Lean concentration slurry disposal system

Amongst the above technologies, Dry Pneumatic conveying, Medium concentration slurry disposal system, High concentration slurry disposal system, and Dry (moist) Conveying system through belt conveyor/tube belt conveyor are preferable as compared to Lean concentration slurry disposal system.

The dry ash is typically conveyed pneumatically from the ESP or filter fabric hoppers to storage silos where it is kept dry, pending utilization or further processing, or to a system where the dry ash is mixed with water and conveyed (sluiced) to an on-site storage pond. Fly ash is stored in silos, domes and other bulk storage facilities. Fly ash can be transferred using air

slides, bucket conveyors and screw conveyors, or it can be pneumatically conveyed through pipelines under positive or negative pressure conditions.

Dry fly ash collected is also be suitably moistened with water and wetting agents, as applicable, using specialized equipment (conditioned) and hauled in covered dump trucks for special applications such as structural fills. Water conditioned fly ash can also be suitably stockpiled at jobsites. Exposed stockpiled material must be kept moist or suitably covered to prevent fugitive emission.

The dry bottom ash removal and its transportation is certainly more environment friendly, compared to that of wet ash removal and transport system.

4.2 Guidelines for loading, unloading, storage, transportation of flyash

The power plants need to maximise dry collection of fly ash & bottom ash and also adopt adequate measures to prevent fugitive dust emission during loading, unloading, storage, transportation and various uses of dry as well as ash bottom ash and pond ash. Following guidelines are, therefore, suggested for prevention of pollution and augmentation of flyash utilisation

4.2.1 Maximise dry collection of fly ash and bottom ash

- a. Coarse fly ash from first field of ESP hoppers need to be collected and stored separately.
- b. Fine fly ash from second field onwards of ESP Hoppers should be collected separately. For some specific usage, fine fly ash may be passed through Classifier for further separation of fine fly ash and stored in separate silo.
- c. Bottom ash which is not utilised presently could also be collected in dry form and converted into a valuable resource if processed to match the end use specification. Wet collection & disposal of bottom ash should be minimised as far as possible

4.2.2 Loading, Unloading and Storage



Installation of Bag Filters with dry flyash collection and storage in Silos at loading and unloading points are standard practices at both locations i.e loading at power plant site as well as at the unloading point at user's site. Suggestions for further improvement in existing practices are as under:

- a. Current practice of loading of fly ash in Bulklers/Tankers requires improvement at the stage of loading of fly ash in Tankers. The opening of telescopic chutes at the loading end should be air tight and confined to avoid fugitive dust emission.
- b. The Pollution Control Equipment / Cascade Filters, attached with fly ash loading chute should be periodically cleaned along with regular scheduled maintenance of bag filter to avoid choking and malfunctioning of Bag Filter. It would mitigate the dust emission during loading of fly ash.
- c. Malfunctioning of level sensors can be avoided, with regular maintenance, to prevent over filling of fly ash in Tankers .
- d. The Weigh Bridge to be installed under fly ash loading chute to fill just the required quantity of fly ash in tankers so that overflow/spillage of fly ash in open areas is avoided which otherwise results in heavy fugitive emission all around.
- e. Opening of tankers need to be properly locked during transportation of fly ash. Automatic opening / closing system need to be installed without fail.
- f. Current practice of unloading of fly ash from tanker to storage hopper through pneumatic system is fairly good. Otherwise, the leakage of fly ash will occur at bends and joints of transportation pipe line. The fly ash being abrasive in nature causes damage at bends and joint locations. Fly ash should, therefore be transported through PVC coated pipes to avoid abrasion otherwise it may lead to leakage of flyash. The mechanical unloading system should be envisaged to avoid high pressure and dust leakage from unloading pipe lines. As far as possible, number of bends should be minimised.
- g. The fly ash storage silo should be of or coated with anti-abrasive or anti-corrosive material. It is better to provide concrete silo/hopper to avoid leakages.

- h. Proper functioning of all the level sensor of Storage Hopper to be ensured to avoid any possible spillage from Hopper opening.
- i. The Bag Filter made of anti-abrasive material/cloth be provided with telescopic chute.
- j. Dumping of ash in Ash pond should be done mechanically in moist condition so that ash does not get air borne and pose fugitive dust problem.
- k. The bottom ash discharged from boiler bed, may be transported pneumatically in dry form / in slurry form to the ash pond

4.2.3 Transportation

Fly ash transportation has many challenges like distance to be transported, form of ash i.e. dry or wet ash, user's requirement, economic feasibility, requirement of surrounding vicinity and many other site specific issues. In any case, control of dust emission during transportation is prime concern and more challenging being a non-point source of pollution and larger area coverage due to movement from one place to other passing through various receptors. As flyash is used by different users for different purposes such as cement manufacturing, brick manufacturing, mine back filling, road construction and filling of low lying area, the handling and transportation have to accordingly decided. Following modes of transportation and precautions are suggested for mine back filling and development of low lying areas by disposal of flyash or bottom ash to avoid fugitive dust emission:

a. Transportation for abandoned mine back filling

- I. Pipe conveyors, wherever feasible, based on the topography of the area should be used.
- II. Tankers/ railway wagons/ bulkers or mechanically designed covered trucks need to be used
- III. Thermal Power Plants using wet ash disposal, if permitted can transport ash slurry directly to abandoned mine through ash slurry pipe line.

b. Transportation for filling of low lying area

- I. Tankers/ bulkers or mechanically designed covered Trucks need to be used.

In no case, flyash or bottom ash shall be transported by open trucks / trollies irrespective of distance or end use. Thermal power plants and fly ash user agency shall collectively ensure that fly ash or bottom ash is transported in environmentally sound manner by following the guidelines mentioned in para 4.2.3 & 4.2.4.

4.2.4 General Code of Practices for Maintenance of roads, vehicles and conditioning of flyash

- a. Roads inside power plant and that of flyash user agency should be paved and plantation of adequate width should be done at both sides. Mechanised road sweepers should be deployed. In addition, adequate arrangements for water sprinkling should be made to suppress fugitive dust emission, if any.
- b. Thermal power plants and user agencies should make arrangements (two stages) for washing of wheels of the vehicles (bulkiers/trucks) before deployed for fly ash transportation.
- c. Pond ash to be transported should be conditioned with water to maintain minimum of 15% moisture at the disposal point so that ash does not get air borne and cause fugitive emission.
- d. Adequate free board in trucks should be kept to avoid overflow/spillage during transportation.
- e. In case of any spillage enroute during transportation of fly ash, the agency shall ensure that spilled ash is collected and transported to the disposal/usage site immediately.
- f. All the bulkiers and trucks responsible for carrying fly ash should be with valid Pollution Under Control certificates.
- g. Provision should be preferably made for weighing of fly ash loaded into tankers/ railway wagons/bulkiers etc under the silo.
- h. The speed limit of vehicles carrying flyash should be strictly enforced and it should not exceed 40 km per hour.

- i. State Pollution Control Boards shall clearly indicate mode of transportation and method of loading and unloading while granting the consent.
- j. Transportation of flyash through thickly populated areas should be avoided as far as possible.
- k. General awareness/ training programmes be organised regularly for tanker operating staff like drivers and cleaners on the impact of hazards of fly ash.

5.0 Reclamation of Low Lying area using Ash

Filling of Low lying areas inside the plant premises and outside within 300 km. of power plant may be taken up using ash. Low lying area reclamation with ash should be taken up adopting standard practices as per 2015 technical specification mentioned in NTPC Policy. Following steps should be taken up prior to initiate low lying area developmental activities.

5.1 Preconditions:

- 5.1.1 **Consent from land owner:** Consent/ permission should be obtained in writing from the land owner before start of work.
- 5.1.2 **Permission from Regulatory authority:** Power plant/ land owner/ agency shall obtain statutory permission from regulatory authorities such as SPCB as per the requirement.
- 5.1.3 **Prevention of pollution:** Suitable methods should be adopted and necessary arrangement should be made to prevent pollution during excavation of pond ash at ash pond, filling area and during transportation of ash.
- 5.1.4 **Soil Cover on the top of ash fill:** As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. If it is not possible to do so, only the minimum quantity of soil required for the purpose of cover shall be excavated from the soil borrow area. The voids so created due to removal of soil shall be filled up with ash with proper compaction and covered at top with soil cover. About 300-500 mm thick soil layer shall be placed over the ash fill area. This should be done as an integral part of low lying area development work.

5.1.6 Restrictions :

Reclamation of area by ash shall not be permitted in the following areas :

- i. Flood plain area/Ecologically Sensitive Areas.
- ii. Agriculture land / area.
- iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.
- iv. Gochar Kisan Land.

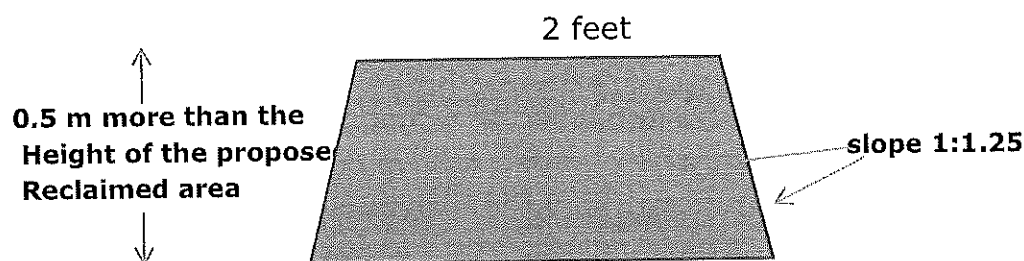
5.2 Preparation of filling area

5.2.1 The entire area meant to receive the ash and earth filling shall be stripped by minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-Charge depending upon nature of top soil and the vegetation present. All organic matter, vegetation, roots, stumps, bushes, rubbish, swamp materials, etc. shall be removed from the site. The stripping material and other unsuitable materials as referred above shall be kept away from the area to be filled up so that these do not get mixed up with filling material and disposed off to a place as decided by the Engineer-in-Charge.

5.2.2 Levelling

All existing undulations, holes, cavities and excavations made for plate load rests and other soil investigations, etc. shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a levelled surface upon which layer wise filling of compacted ash can be done.

5.2.3 Protection of pond or water body adjoining or within the working site: If any pond or water body exists within or adjoining the low lying area /quarry then an earthen embankment of the cross-section as given in the Figure below be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.



Cross- section of water body protection embankment

The soil used for the embankment should neither be granular nor black cotton soil. It should be of good quality for geo-technical application. Soil should be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. After attaining the desired height, the disposal area should be thoroughly compacted, graded followed by soil cover at least 15 cm thickness for proper reclamation of the land by grass turfing or appropriate plantation.

5.3 Excavation of pond ash from borrow area

5.3.1 Borrow Area-location

The location and permissible depth of excavation of the Borrow areas for pond ash shall be got specifically approved from concerned Thermal Power Station. The boundaries and permissible depth of excavation so approved shall be strictly followed and no deviation shall be allowed. Similarly, routes for movement of all ash transportation vehicles, water tankers, equipment, etc. shall be got approved from Thermal Power Station. These shall be strictly followed and no deviation shall be allowed.

The excavation surfaces and surface of waste materials shall be left in a reasonably smooth and even condition. All the excavations within the ash pond shall be at a minimum slope of 4 (Horizontal): 1(Vertical)

5.3.2 Site Clearance

All areas required for borrowing shall be cleared of all trees and stumps, roots, bushes, rubbish and other objectionable material. Particular care shall be taken to exclude all organic matter from the ash to be placed in the fill. The cleared areas shall be maintained free of vegetation growth during the progress of the work.

5.3.3 Stripping

Borrow area shall be stripped of top layer by a depth of minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-charge depending upon nature of top layer and the vegetation present.

5.3.4 Borrow area watering & dewatering

The natural moisture content of material in the borrow areas as well as the optimum moisture corresponding to the Proctor's maximum dry density for the material in the particular borrow area shall be obtained from laboratory tests. Additional moisture, if required, shall be introduced into the borrow area by watering well in advance of excavation to ensure uniformity of moisture content. If in any borrow area before or during excavation there is excess moisture, steps shall be taken to reduce the moisture by the selective excavation to secure the materials of required moisture content by excavating drainage ditches, by allowing adequate time for drying or by other means. To avoid formation of pools in the borrow areas during excavation operations, drainage ditches from borrow areas to the nearest outlets shall be excavated so as to obtain homogeneous mix. In general, all materials from a particular borrow area shall be mixture of materials obtained for the full depth of cut.

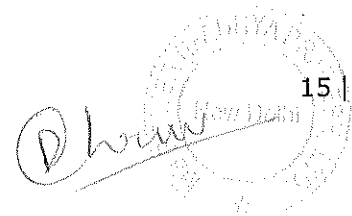
5.3.5 Earth cover in Borrow Area

It shall be the responsibility of Thermal Power plant to arrange sweet soil from approved external borrows areas. The earth cover material shall consist of sandy loam free of admixture of stiff clay, refuse, stumps, roots, rock, bushes, weeds or any other material which would be detrimental to the proper development of vegetation growth. It shall not contain stone of size 25 mm and over . The loamy top soil shall be of healthy crops, grass or other plant growth, that is of good quality and reasonably free draining. Other specifications for Borrow area e.g. site clearance, stripping, Borrow area watering/De-watering etc. shall be as per relevant clauses of Borrow area for ash as outlined above i.e clause nos. 5.3.1 to 5.3.4.

5.4 Filling with pond ash

5.4.1 Placement

After the area has been prepared and levelled, pond ash excavated from Borrow areas having required moisture content shall be placed in layers not exceeding 300 mm in compacted thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability. No stones, cobbles or rock fragments, having maximum dimensions more than 100 mm shall be placed in the fill. Stones and



cobbles shall be removed either at the borrow pit site before it is used as soil cover.

5.4.2 Procedure

The material shall be placed in the fill in continuous horizontal layers, stretching right across the whole section, not more than 300 mm in compacted thickness and rolled as herein specified. The length of one layer shall not exceed 150 meters at one stretch. The layers shall be compacted in strips overlapping not less than 600 mm, if the rolled surface of any fill is found to be too wet for proper compaction, it shall be raked up, allowed to dry, or shall be worked with a harrow or any other approved equipment to reduce the moisture content to the required amount and then it shall be re-compacted before the next layer of ash is placed. Ash surfaces are likely to become dry in short intervals especially during hot and dry weather and hence enough moisture shall be added between difference passes to ensure proper compaction

5.4.3 Compaction

The compaction of each layer shall be carried out so as to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per I.S 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made. Required number of passes shall be made so as to achieve desired compaction. Number of passes required shall be verified through trials tests before actual execution of work. The broad specifications of vibratory rollers required for the purpose is as follows:

- a) Static Weight = 6 to 10 t
- b) Static Linear Load = 20 – 35 kg/cm
- c) Frequency = 18 – 30 Hz (1100 to 1800 vibrations/ minute)
- d) Amplitude of vibrations = 0.5 mm to 1.5 mm

5.4.4 Moisture control

So far as practicable, the materials shall be brought to the proper moisture content in the borrow area before excavation. If additional moisture is required, it shall be added at the fill site by sprinkling water before rolling the layer. Thermal Power Plant shall make arrangements for supply of water to the borrow areas as well as to the fill area. If the moisture content is more than requirement, the material shall be spread and allowed to dry

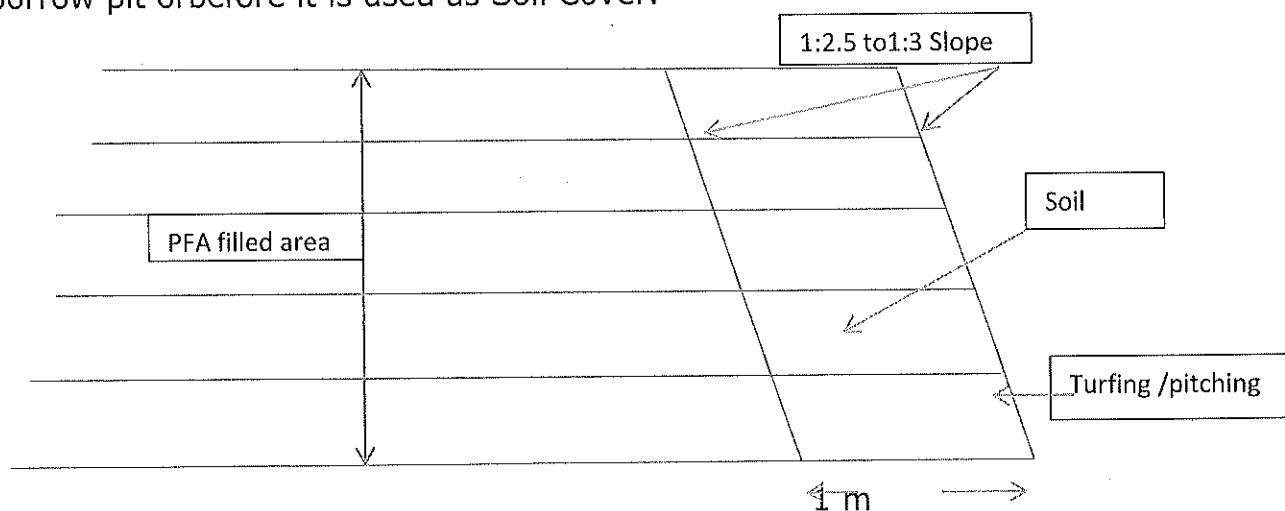
before rolling. The moisture content shall be at most uniform throughout the layer of material and ploughing or other methods of mixing to obtain uniform distribution. If the moisture content is more or less than the range of the required moisture content, or if it is not uniformly distributed throughout the layer, rolling shall be stopped, and shall be started again only when the above conditions are met with.

Fill materials shall be placed only when the weather conditions are satisfactory to permit accurate control of the moisture content in the materials.

5.4.5 Placement of earth cover in filing area

Earth cover shall be laid simultaneously with the laying of compacted ash layers and on side slopes. As in the case of ash layers, compacted thickness of earth layers shall not be exceeding 300 mm. As far as top cover of earth is concerned, after the area has been covered with compacted ash up to 500 mm below the required finished level of the area, a compacted layer of 500 mm thickness of suitable earth shall be placed over ash surface. This cover shall be placed in layers, each layer shall be of 250 mm in compacted thickness.

The combined excavation and placing operations shall be such that the materials when compacted in the fill will be blended sufficiently to produce specified degree of compaction on stability. No stones, cobbles or rock fragments, having maximum dimensions more than 25 mm shall be placed in the earth cover. Such stones or cobbles shall be removed either at the borrow pit or before it is used as Soil Cover.



Exposed boundary configuration

Other requirements of earth cover laying shall be similar to those of ash laying i.e. as outlined in 5.4.1 to 5.4.4 above.

5.5 Prevention of Pollution

It shall be responsibility of thermal power plant or his contractor that no air borne and water borne pollution shall occur during all stages of operations such as in Borrow areas, during transportation of ash/ earth, during placement of fill material etc. All measures such as water sprinkling covering moist ash/ earth with tarpaulins in open trucks, etc., shall be taken to done care of above.

6.0 Disposal of flyash in voids of abandoned mines

As per notifications 1999 and 2009, power plant shall undertake or approve stowing of mines without using at least 25% of fly ash on weight to weight basis, of the total stowing materials used. Mine void filling on pilot basis is being carried out at the power plants of NTPC Ltd., Bhushan Steel and NALCO in Odisha with prior permission from MoEF & CC and OSPCB. Based on their experience and study conducted by CMPDIL, Ranchi for NTPC Talcher, following methodology is suggested for filling of mine voids with flyash.

6.1 The power plant authority shall carry out following study prior to taking up ash disposal activities in mine void to ensure no change/damage/deterioration in water quality and hydrology in and around the proposed area:

- Ash Characterisation and Leachate Study (Table 1.1)
- Techno-Economic Feasibility Study for disposal of ash into the Quarry
- Topographical Survey of Pipeline Corridor & Mine Void area
- Feasibility of transportation of ash to mine void
- Geotechnical study of the Pipeline Corridor & Mine Void area
- Pre and post filling mine water quality including leachability of metals (Table 1.1)

6.2 Mode of ash transportation to mine void area

One of flowing mode of transport actions of flyash shall be used depending upon the topography of the area:

1. Pipeline using pneumatic conveying system

2. Dumpers/ Trucks
3. Merry Go Round (MGR) System
4. Belt Conveyors in case of dry ash disposal
5. Wet ash (lean slurry or high concentration slurry) through pipeline

6.3 Monitoring:

6.3.1 Regular environmental monitoring to be undertaken during the period of disposal of ash into mine void as well as after the reclamation of mine void. The detailed monitoring programme is given in Tables below:

Table 1.1 : Proposed Monitoring Programme during Disposal of Ash

Samples	Parameters to be Analysed	Frequency
Ash Samples	Chemical Parameters (%): SiO ₂ , Al ₂ O ₃ , Fe ₂ O ₃ , K ₂ O, TiO ₂ , CaO, MgO, Na ₂ O, P ₂ O ₅ , SO ₃ Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn Radio-activity (Bq/kg): ²³⁸ U, ²³⁶ Ra, ²³² Th, ²²⁸ Ra, ²³⁰ Pb, ⁴⁰ K, ¹³⁷ Cs	Once before initiation of filling
Ash Leachate Analysis	Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year
Piezometer Water Samples	Chemical Parameters (mg/l, except, pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO ₄ , NO ₃ , PO ₄ , Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Monthly
Mine Water Sample	Same as above	Monthly
Ground Water	Same as above	Twice a year - Pre-monsoon and Post-monsoon
Surface Water Samples	Same as above	Twice a year - Pre-monsoon and Post-monsoon
Soil Samples	Texture, type, pH & cation exchange capacity. Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year

Survey of Flora and Fauna	<ul style="list-style-type: none"> • Listing of Flora (herbs, shrubs and trees) and Fauna (soil invertebrates and other animals) based on field observations and review of information available • Analysis of trace elements in plants (herbs, shrubs and trees), the invertebrates • Analysis of trace elements in aquatic fauna from the mine void filled with fly ash • Bio-accumulation and Bio-magnification tests 	Once in two years
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Table 1.2: Proposed Monitoring Programme After Reclamation of Mine void

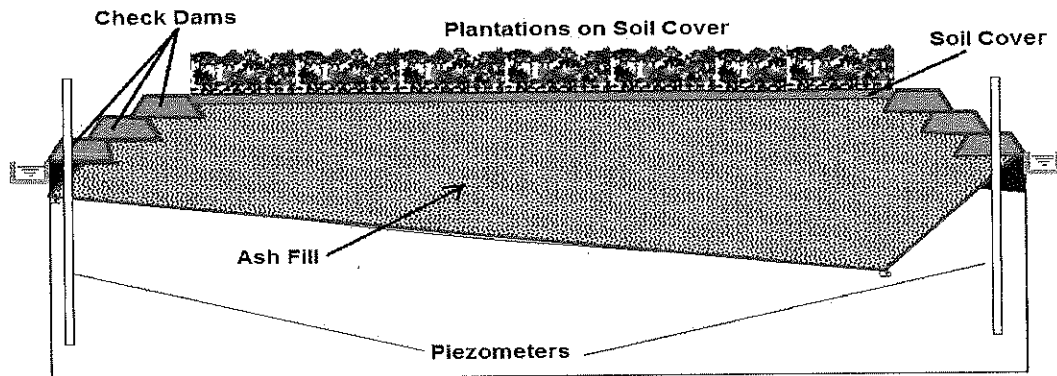
Samples	Parameters to be Analysed	Frequency
Piezometer Water Samples	Chemical Parameters (mg/l, except, pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO ₄ , NO ₃ , PO ₄ , Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Twice a year - Pre-monsoon and Post-monsoon
Ground Water Samples	Same as above	Once a year - Pre-monsoon
Surface Water Samples	Same as above	Once a year - Pre-monsoon
Survey of Flora and Fauna	<ul style="list-style-type: none"> • Listing of Flora (herbs, shrubs and trees) and Fauna (soil invertebrates and other animals) based on field observations and review of information available • Analysis of trace elements in plants (herbs, shrubs and trees), the invertebrates • Analysis of trace elements in aquatic fauna from the mine void filled with fly ash • Bio-accumulation and Bio-magnification tests 	Once in five years

In the event of deterioration of environmental quality, the same will be reported to concerned SPCB immediately and suitable preventive/corrective action will be undertaken.

6.4 Reclamation of Land filled site

After the quarry is filled to the permitted height as per DGMS, the same shall be provided with a soil cover and plantation shall be done with local fast growing species (preferably trees), to make it a part of the overall

post-mining land use pattern envisaged in the mine closure plan. The design of surface contours and land profile will be in consonance with the surrounding features. A three tier plantation approach (consisting of large trees, smaller trees and shrubs) will be followed for overall eco-restoration of the area. This will also help in checking the surface run-off, preventing the water from percolation and maintaining the aesthetics beauty of the surrounding in general. A conceptual diagram of the reclaimed mine void is presented below.



**Conceptual Plan for Reclamation of Mine Void
(Drawing not to Scale)**

During the mine void reclamation, the following measures are to be undertaken:

- i. Storm water drains shall be constructed for channelizing the run-off water away from the disposal site.
- ii. A 30 cm thick soil cover shall be provided to promote vegetation growth.
- iii. For plantation purpose, preference shall be given to both native species and mixed culture. The species will be selected carefully from the following groups for quick reclamation under the guidance of a taxonomist:
 - Tree species for fuel wood and timber
 - Forestry type tree species.
 - Tree species with dense foliage for shade.
 - Native species.
- iv. However, fruit bearing species shall be avoided.

7.0 Precaution

The following precautionary measures are required for safe working during the reclamation activity:

- (i) Appropriate measures should be taken to prevent entry of cattle/livestock inside the disposal area during execution period.
- (ii) Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities.
- (iii) Water sprinkling for dust suppression during handling of Ash shall be ensured from being air borne.
- (iv) After complete reclamation of the site, sign board shall be kept indicating the low lying land / abandoned quarry has been reclaimed with ash. This will help to propagate the message of mine void using ash.

8.0 Regulatory Procedure for Processing the Application for consideration of grant of permission for Reclamation of Low Lying Areas / Abandoned Quarries :

8.1 The activity of reclamation of Low Lying Areas / Abandoned Quarries will be regulated under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air Water (Prevention and Control of Pollution) Act, 1981. The stipulations specified in this guideline is consistent with the provisions of Fly Ash Notification, 1999 and amended thereafter which should be a special condition mentioned in consent order issued under the Water (Water (Prevention and Control of Pollution) Act, 1974 and the Air Water (Prevention and Control of Pollution) Act, 1981. Thereafter any deviations from the guidelines shall be treated as violation of both Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and action as deemed proper shall be taken under Consent Administration by the Board.

8.2 Necessary clearances shall be obtained from the concerned agencies such as DGMS, SPCB, IBM, MoC, etc .

Appendix

Guidelines for disposal of flyash in open cast mines along with Over Burden (OB)

As per notifications 1999 and 2009, "No person or agency shall within fifty kilometres (by road) from coal or lignite based Thermal Power Plants, undertake or approve without using at least 25 % of ash on volume to volume basis of the total materials used for external dump of overburden (OB) and same percentage in upper benches of back filling of opencast mines and this **shall be done under the guidance of the Director General of Mines Safety (DGMS).**

The methodology as approved by Directorate General of Mine Safety (DGMS) in case of M/s JSPL & JPL (RGR/JPL/P-98(1) &(3)/Flyash/18/2014/1518 dated 31.07.2014) may be referred for filling ash in coal mines. **However, for each case separate approval of methodology from DGMS shall be sought.** Following methodology for disposal of flyash in open cast mines along with Over Burden in case of JSPL was approved by DGMS.

- 1.1 Distance of the internal/overburden dump area from the working faces of mine shall not be less than 100 m.
- 1.2 The area of filling ash shall be specifically earmarked and the same shall be marked on the plan and dumping fly ash shall be carried out accordingly.
- 1.3 Height of each deck shall not be more than 30 m and the total height of the dump shall not exceed 90 m.
- 1.4 The road leading to the dump site for transportation of fly ash shall be independent from the main haul road for transporting OB to the dump site from the mine.

1.5 Method of dumping fly ash

- 1.5.1 The fly ash shall be dumped in alternate layers/stages, of height not exceeding 5.0 m in each layer/stage.

1.5.2 Initially a row of OB dumps not less than 15.0 m width shall be dumped having height of 5.0 m all around the area proposed for ash dump over a deck (of 30.0 m height) of only overburden dump adequately compacted. A number of such areas shall be formed in a layer/stage wherein the fly ash shall be dumped so that one dump of fly ash is separated by another with 15 m wide over burden dump.

1.5.3 Thereafter, fly ash (25%) and overburden shall be dumped within the area surrounded by such OB dumps. In this manner, the dumping shall be laid in the section/layer of 5.0 m height containing both over burden as well as fly ash so as to form a deck of height not more than 30.0 m , distance between two consecutive decks shall not be less than 30.0 m.

1.5.4 In the next section i.e. immediately above bottom section/stage, only OB dumping shall be made to ensure that the Ash is totally covered and protected from the OB dumps all around.

1.5.5 In the same manner as explained above the alternate layer/section of the over burden and over burden with fly ash shall be dumped. Each layer/stage shall be adequately compacted by dozing.

1.5.6 At the top of the dump i.e. at the final stage, the dump shall be covered with 2.0 m thick soil and adequately compacted by dozing. Adequate precaution against rain fall shall be taken by way of plantation, geo-synthetic, or jute/coir reinforcement and formation of gully drains along the slope of the dump and formation of toe walls and peripheral drains as suggested by the scientific agency conducting geo-technical study. The precaution measures shall periodically be checked for its efficacy.

1.5.7 Plan and section in suitable scale (1:2000) shall be maintained showing the details of the dump both external and interval, height of each deck and dump, distance between the dumps containing fly ash and also the distance from the active working faces, plantation done, gully drains, peripheral drains, toe walls, etc. Such plan shall be signed by the Surveyor and countersigned by the Manager as prescribed in the statute.

1.5.8 Code of practices for transportation, dumping compaction of fly ash as mentioned in para 5(4.2.3 & 5.4.3 of main guidelines), shall be implemented.

1.5.9 **1.6 Dump slope management**

1.6.1 The sides of the OB dumps shall be kept benched and height thereof shall not exceed 30.0 m at an angle of slope not exceeding the angle of repose of the dumped material or 28° whichever is less.

1.6.2 Width of the OB dump shall not be less than 40.0 m which shall also be compacted. The benches shall be laid in such a manner that the overall slope of the dump shall not exceed 21° from horizontal.

1.6.3 The toe of the OB dumps shall be protected or armored in such a manner that the sludge does not flow down into the working faces.

1.6.4 A geotechnical study shall be conducted to assess the stability of the dump and the monitoring of various parameters during the course of dumping and also thereafter till the mine is closed permanently.

1.7 Dust control measures: The fly ash dumping including the OB dumps shall be kept moist all the time to prevent ash getting airborne. The quality of the Ash shall be chemically and physically tested at least once in every quarter.

1.8 Surface and ground water quality monitoring

1.8.1 The surface and ground water measurement (Chemical Parameters (mg/l): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO₄, NO₃, PO₄, Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn) shall be carried out once in a year (post monsoon) in consultation with the State Pollution Control Board in order to ensure that no harmful heavy metals or any other chemicals pollute the surface or ground water sources or any other water sources present in the area.

1.9 **Provision of check drains** Proper Check Drains/garland drains having width of adequate size and section shall be made around the OB dumps to ensure that the sludge or waste materials along with the ash does not go into any river, nullah, water streams or any other surface water bodies.

1.10 Impact assessment of flora, fauna, aquatic lives and habitat, water & air quality:

1.10.1 A scientific study shall be carried out by an independent scientific organization to study the impact of Ash filling on Flora, Fauna, Aquatic Life and Habitation (once during the filling and at the end of filling).

1.10.2 The Monitoring of all the aforementioned parameters shall be carried out through any accredited institute/organization/Labs and monitoring report shall be submitted to SPCB and DGMS.

1.10.3 A dedicated team of qualified persons headed by senior officer at the level of General Manager shall be established in the mine level, who shall be responsible for the entire ash filling operation, conducting different studies and shall maintain all records as prescribed.

1.10.4 Record of every analysis and study shall be maintained in a bound page register kept for the purpose and the same shall be signed by the person in-charge of the operation and countersigned by the manager of the mine. Records shall also be maintained showing the details about the slope of each dump, quantity of ash filled, quantity of overburden removed, etc.

1.10.5 Risk Analysis about the risk arising out of ash filling operation shall specifically be conducted at regular intervals and Safety Management Plan including the control mechanism shall be prepared as per the guideline contained in DGMS(Tech)(S&T) Circular No.13 of 2002 dated 31.12.2002 and implemented and the same shall be reviewed time to time

1.10.6 In case, any adverse impact is observed, it should be brought to the notice of the DGMS and also to the State Pollution Control Board including the Environment and Forest Ministries of the State and Central Government. No further use of fly ash shall be done in the mine till permitted in writing afresh from DGMS.

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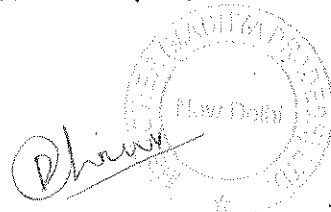
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शिकायत की स्थिति

दिनांक	स्थिति
25 Aug 2024	शिकायत को बंद कर दिया गया है
25 Aug 2024	शिकायत L3 अधिकारी नाम-श्री हेमन्त कुमार शर्मा ,पद-डायरेक्टर (पर्यावरण) , फोन-9425117757 द्वारा बंद की गई है।
25 Aug 2024	एल 2 अधिकारी की टीप से सहमत . शिकायत बंद की जाती है.
21 Aug 2024	शिकायत निराकरण हेतु (एल3) अधिकारी है नाम :-श्री हेमन्त कुमार शर्मा पद- डायरेक्टर (पर्यावरण) फोन- 9425117757
21 Aug 2024	शिकायतकर्ता की असंतुष्टि पर शिकायत उच्च लेवल अधिकारी को भेजी जा रहा है
21 Aug 2024	शिकायतकर्ता की असहमति के आधार पर शिकायत उच्च स्तर पर प्रेषित की जा रही है।
21 Aug 2024	शिकायतकर्ता से सहमति अथवा असहमति की पुष्टि शेष है
21 Aug 2024	एल-1 अधिकारी श्री श्रेयस पाण्डेय, उपयंत्री द्वारा शिकायतकर्ता से दूरभाष पर निरीक्षण के दौरान स्थल पर उपस्थित होने की सूचना दी गई परन्तु वह उपस्थित नहीं हुए। शिकायती स्थल का निरीक्षण किया गया तथा निरीक्षण के दौरान पाया कि भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के द्वारा भारत सरकार के राजपत्र में प्रकाशित कर अधिसूचित किये गये ऐश प्रबंधन अधिसूचना के प्रावधानों के अनुसार त्याज्य खदानों/लो-लाईर्ग एरिया में ऐश से भू-भराव कर समतलीकरण कार्यों को वैधानिक रूप दिया गया है, इससे धर्मल पावर प्लान्ट के त्याज्य अपशिष्ट पदार्थ ऐश के निस्तारण की समस्या का वैज्ञानिक रूप से समाधान किया जाता है। यह प्रक्रिया ताप विद्युत गृहों

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	<p>के निर्बाध संचालन हेतु आवश्यक है, क्योंकि विद्युत का उत्पादन जनहित में राष्ट्रीय आवश्यकता है। ऐश का लो लाईग एरिया/त्याज्य खदान में डिस्पोजल की क्रिया को म.प्र. प्रदूषण नियंत्रण बोर्ड द्वारा जारी अधिसूचना के अनुसार हरे रंग में वर्गीकृत किया गया है। शिकायतकर्ता का निवास कोतमा में है जो कि डिस्पोजल स्थल से सड़क मार्ग से लगभग 55 कि.मी. से अधिक दूरी पर है। अतः शिकायतकर्ता को व्यक्तिगत रूप से उक्त ऐश डिस्पोजल स्थल से प्रदूषण की समस्या होना संभावित नहीं है। एल-1 अधिकारी के द्वारा प्रतिवेदन में उल्लेखित है कि कार्यालय ग्राम पंचायत सेंदुरी जिला अनूपपुर द्वारा राख से समतलीकरण करने के ध्येय से मे. एम.बी. पावर लि., जैतहरी को अनापत्ति प्रमाण जारी किया गया तथा ग्राम सभा बैठक में उक्त प्रस्ताव के संबंध में सर्व सम्मति से अनुमोदन किया गया। कार्यालय कलेक्टर एवं जिला दंडाधिकारी, अनूपपुर द्वारा उक्त भूमि में ऐश भराव का समतलीकरण करने की अनुमति आदेश उद्योग प्रबंधन को जारी किया गया। निरीक्षण के दौरान उक्त भराव स्थल पर मार्ग की दिशा में लगभग 8-10 फीट उंची ग्रीन मेट/कोर्टेन स्थापित पाई गई तथा डस्ट सप्रेषन हेतु वाटर टैकर एवं फोगर मशीन व्यवस्था पाई गई। उद्योग प्रबंधन द्वारा प्लांट से नमी युक्त ऐश ट्रकों में लोड कर तारपोलीन से कवर कर परिवहन किये जाने की परिप्रेक्ष्य में पत्र भी प्रेषित किये गये हैं। पूर्व में निरीक्षण के दौरान भी ऐश परिवहन हेतु ट्रक तारपोलीन से ढके हुए दिखाई दिये साथ ही अन्य दिवसों में कार्यालयीन कार्य हेतु क्षेत्र के भ्रमण दौरान भी उक्त उद्योग से ऐश परिवहन हेतु प्रयुक्त ट्रक तारपोलीन से ढके हुए दिखाई दिये। उद्योग प्रबंधन द्वारा उक्त शिकायत के परिप्रेक्ष्य में जवाब प्रस्तुत किया है तथा सतत परिवेक्षीय वायु गुणवत्ता मापन का स्तर सामान्य पाया गया है। शिकायत तथ्यपरक प्रतीत नहीं होती है। अतः शिकायत को बंद किया जाना प्रस्तावित है।</p>
09 Aug 2024	शिकायत निराकरण हेतु (एल2) अधिकारी है नाम :-श्री मुकेश श्रीवास्तव पद- क्षेत्रीय अधिकारी फोन- 7987813550
09 Aug 2024	शिकायतकर्ता की असंतुष्टि पर शिकायत उच्च लेवल अधिकारी को भेजी जा रहा है
09 Aug 2024	IVRS के माध्यम से शिकायतकर्ता की असंतुष्टि के आधार पर शिकायत उच्च अधिकारी को प्रेषित की जा रही है।
09 Aug 2024	शिकायतकर्ता से सहमति अथवा असहमति की पुष्टि शेष है
09 Aug 2024	<p>भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के द्वारा भारत सरकार के राजपत्र में प्रकाशित कर अधिसूचित किये गये ऐश प्रबंधन अधिसूचना के प्रावधानों के अनुसार त्याज्य खदानों/लो-लाईग एरिया में ऐश से भू-भराव कर समतलीकरण कार्यों को वैधानिक रूप दिया गया है, इससे थर्मल पावर प्लांट के त्याज्य अपशिष्ट पदार्थ ऐश के निस्तारण की समस्या का वैज्ञानिक रूप से समाधान हो रहा है। यह प्रक्रिया ताप विद्युत गृहों के निर्बाध संचालन हेतु आवश्यक है, क्योंकि विद्युत का उत्पादन जनहित में राष्ट्रीय आवश्यकता है। ऐश का लो लाईग एरिया/त्याज्य खदान में डिस्पोजल की क्रिया को म.प्र. प्रदूषण नियंत्रण बोर्ड द्वारा जारी अधिसूचना के अनुसार हरे रंग में वर्गीकृत किया गया है। शिकायतकर्ता से दूरभाष पर चर्चा कर निरीक्षण के दौरान स्थल पर उपस्थित होने की सूचना दी गई परन्तु वह उपस्थित नहीं हो सके। शिकायतकर्ता का निवास कोतमा में है जो की उक्त ऐश डिस्पोजल स्थल से सड़क मार्ग से 55 किलोमीटर से अधिक दूरी पर है, अतः शिकायतकर्ता को व्यक्तिगत रूप से उक्त ऐश डिस्पोजल स्थल से प्रदूषण की समस्या होना संभावित नहीं है। कार्यालय ग्राम पंचायत सेंदुरी जिला अनूपपुर द्वारा शासकीय भूमि खसरा क्र 1157/1 में राख से समतलीकरण करने के ध्येय से दिनांक 23/11/2022 को मे एम बी पावर (म प्र) लिमिटेड, जैतहरी को अनापत्ति प्रमाण पत्र जारी किया गया तथा दिनांक 16/08/2022 को ग्राम सभा बैठक में उक्त प्रस्ताव के सम्बन्ध में सर्व सम्मति से अनुमोदन किया गया। कार्यालय कलेक्टर एवं जिला दंडाधिकारी, अनूपपुर द्वारा दिनांक 12/07/2023 को उक्त भूमि में ऐश से भराव कर समतलीकरण करने की अनुमति आदेश उद्योग प्रबंधन को जारी किया गया। तत्पश्चात नियमानुसार तथा आवश्यक प्रदूषण नियंत्रण व्यवस्थाओं के परिप्रेक्ष्य में उक्त भूमि पर ऐश से भराव</p>

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	<p>करने के सम्बन्ध में म प्रदूषण नियंत्रण बोर्ड, मुख्यालय भोपाल द्वारा स्थापना एवं संचालन सम्मति जारी की गई है। निरीक्षण के दौरान उक्त भराव स्थल पर मार्ग की दिशा में लगभग 8-10 फीट ऊँची ग्रीन मैट/ कर्टेन स्थापित पाई गई तथा डस्ट सप्रेसन हेतु वाटर टैंकर एवं फोगर मशीन की व्यवस्था पाई गई। केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी Guidelines for disposal/utilization of fly ash, मार्च 2019 के बिंदु 5.2.3 में लौ लाइंग एरिया / क्वारी के समीप अगर कोई वाटर बाँडी है तोह उक्त वाटर बाँडी में ऐश की स्पिलिंग एवं सरफेस रन ऑफ के प्रवेश से बचने हेतु earthen embankment के निर्माण किये जाने का प्रावधान है, जो की प्रबंधन द्वारा निर्मित किया गया है। उद्योग प्रबंधन द्वारा प्लांट से नमी युक्त ऐश ट्रको में लोड कर तारपोलीन से कव्हर कर परिवहन किये जाने के परिप्रेक्ष्य में पत्र भी प्रेषित किये गये है। पूर्व में निरीक्षण के दौरान भी ऐश परिवहन हेतु ट्रक तारपोलीन से ढके हुए दिखाई दिये गये साथ ही अन्य दिवसों में कार्यालयीन कार्य हेतु क्षेत्र भ्रमण के दौरान भी उक्त उद्योग से ऐश परिवहन हेतु प्रयुक्त ट्रक तारपोलीन से ढके हुए दिखाई दिये। फोटोग्राफ/वीडियो एल-2 अधिकारी को व्हाटसअप पर प्रेषित किये गये है। उद्योग प्रबंधन द्वारा उक्त शिकायत के परिप्रेक्ष्य में जवाब पत्र प्रस्तुत किया गया है। उक्त पत्र में उनके द्वारा यह भी लेख किया गया है कि शिकायतकर्ता श्री झा द्वारा उनकी भूमि जो अनूपपुर से 2-3 कि मी दूर है में मिटटी डालने हेतु उद्योग के उप महाप्रबंधक को किसी अन्य के माध्यम से कहलावाया गया जिस हेतु उद्योग प्रबंधन द्वारा मना करने पर, शिकायतकर्ता द्वारा कंपनी को बदनाम करने व दबाव बनाने का प्रयास किया जा रहा है। कलेक्ट्रेट अनूपपुर में स्थापित सतत परिवेपीय वायु गुणवत्ता मापन स्टेशन के अनुसार दिनांक 01.06.2024 से दिनांक 08.08.2024 का औसत ए.क्यू.आई. 46 (अच्छा श्रेणी) है एवं जिलेवार परिवेपीय वायु गुणवत्ता सूचकांक वर्ष 2022-23 के विवरण अनुसार अनूपपुर जिले का वार्षिक ए.क्यू.आई. 59.68 है तथा उक्त जानकारी बोर्ड की वेबसाइट (पब्लिक डोमेन) पर उपलब्ध है। वर्तमान में क्षेत्र में मानसून सक्रिय है तथा आये दिन वर्षा होती रहती है। अतः उपरोक्तानुसार तदानुक्रम में प्रदूषण होना संभावित नहीं है। शिकायत को बंद किया जाना प्रस्तावित है।</p>
29 Jul 2024	शिकायत निराकरण हेतु (एल-L1) अधिकारी है नाम :-श्री श्रेयस पाण्डेय, पद-उपयंत्री, फोन-9406777480
29 Jul 2024	शिकायत को संबधित अधिकारी को प्रेषित कर दिया गया है।
25 Jul 2024	शिकायत चयनित अधिकारी के कार्य क्षेत्र से संबधित नहीं है अतः पुनः उचित अधिकारी को प्रेषित किया जावेगा
25 Jul 2024	शिकायतकर्ता से दूरभाष के माध्यम से संपर्क किया गया शिकायतकर्ता की समस्या मोजर वियर पॉवर प्लांट में चल रहे वाहन चालको द्वारा NGT के नियमो का पालन नहीं किया जा रहा है जिससे प्रदूषण एव आमजन के आवा गमन में समस्या हो रही है अतः श्रीमान जी शिकायत को सम्बंधित विभाग में स्थान्तरित किया जा है जिससे शिकायतकर्ता की समस्या का निराकरण किया जा सके।
17 Jul 2024	शिकायत निराकरण हेतु (एल1) अधिकारी है नाम :-श्री सुरेन्द्र सिंह गौतम पद- जिला परिवहन अधिकारी फोन- 9131513335
17 Jul 2024	

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सी.एम. हेल्पलाइन - शिकायत विवरणी	
जन हेतु - जन सेतु	
शिकायत क्रमांक	28021036 दिनांक - 17/07/2024
शिकायत का स्रोत	कलेक्टर कार्यालय से प्राप्त (जन सुनवाई अंतर्गत कलेक्टर जिला अनुपपुर द्वारा शिकायत दर्ज की गयी है।)
विभाग का नाम	प्रदूषण नियंत्रण मंडल
शिकायतकर्ता का नाम	चदिकांत झा
पता	जिला अनुपपुर नगर पालिका अनुपपुर
फ़ोन नंबर	8103668966,
जिला	अनुपपुर
क्षेत्र	क्षेत्र/ब्लॉक : अनुपपुर
शिकायत का प्रारूप	अन्य (प्रदूषण नियंत्रण मंडल)
शिकायत का विवरण	शिकायतकर्ता ... द्वारा बताया गया कि फलाई ऐश निपटान एवं परिवहन के संबंध में संलग्न आवेदन अवलोकन कर कृपया समस्या का जल्द से जल्द निराकरण किया जाए.
निराकरण	एल 2 अधिकारी की टीप से सहमत , शिकायत बंद की जाती है.
शिकायत की स्थिति	शिकायत को बंद कर दिया गया है

शिकायत की स्थिति

दिनांक	स्थिति
25 Aug 2024	शिकायत को बंद कर दिया गया है
25 Aug 2024	शिकायत L3 अधिकारी नाम-श्री हेमन्त कुमार शर्मा ,पद-डायरेक्टर (पर्यावरण) , फोन-9425117757 द्वारा बंद की गई है।
25 Aug 2024	एल 2 अधिकारी की टीप से सहमत , शिकायत बंद की जाती है.
21 Aug 2024	शिकायत निराकरण हेतु (एल3) अधिकारी है नाम :-श्री हेमन्त कुमार शर्मा पद- डायरेक्टर (पर्यावरण) फोन- 9425117757
21 Aug 2024	शिकायतकर्ता की असंतुष्टि पर शिकायत उच्च लेवल अधिकारी को भेजी जा रहा है
21 Aug 2024	शिकायतकर्ता की असहमति के आधार पर शिकायत उच्च स्तर पर प्रेषित की जा रही है।
21 Aug 2024	शिकायतकर्ता से सहमति अथवा असहमति की पुष्टि शेष है
21 Aug 2024	एल-1 अधिकारी श्री श्रेयस पाण्डेय, उपयंत्री द्वारा शिकायतकर्ता से दूरभाष पर निरीक्षण के दौरान स्थल पर उपस्थित होने की सूचना दी गई परन्तु वह उपस्थित नहीं हुए। शिकायती स्थल का निरीक्षण किया गया तथा निरीक्षण के दौरान पाया कि, भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के द्वारा भारत सरकार के राजपत्र में प्रकाशित कर अधिसूचित किये गये ऐश प्रबंधन अधिसूचना के प्रावधानों के अनुसार त्याज्य खदानों/लो-लाईंग एरिया में ऐश से भू-भराव कर समतलीकरण कार्यों को वैधानिक रूप दिया गया है, इससे थर्मल पावर प्लान्ट के त्याज्य अपशिष्ट पदार्थ ऐश के निस्तारण की समस्या का वैज्ञानिक रूप से समाधान किया जाता है। यह प्रक्रिया ताप विद्युत गृहों



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	<p>के निर्बाध संचालन हेतु आवश्यक है, क्योंकि विद्युत का उत्पादन जनहित में राष्ट्रीय आवश्यकता है। ऐश का लो लाईग एरिया/त्याज्य खदान में डिस्पोजल की क्रिया को म.प्र. प्रदूषण नियंत्रण बोर्ड द्वारा जारी अधिसूचना के अनुसार हरे रंग में वर्गीकृत किया गया है। शिकायतकर्ता का निवास कोतमा में है जो कि डिस्पोजल स्थल से सड़क मार्ग से लगभग 55 कि.मी. से अधिक दूरी पर है। अतः शिकायतकर्ता को व्यक्तिगत रूप से उक्त ऐश डिस्पोजल स्थल से प्रदूषण की समस्या होना संभावित नहीं है। एल-1 अधिकारी के द्वारा प्रतिवेदन में उल्लेखित है कि कार्यालय ग्राम पंचायत सेंदुरी जिला अनूपपुर द्वारा राख से समतलीकरण करने के ध्येय से मे. एम.बी. पावर लि., जैतहरी को अनापत्ति पमाण जारी किया गया तथा ग्राम सभा बैठक में उक्त प्रस्ताव के संबंध में सर्व सम्मति से अनुमोदन किया गया। कार्यालय कलेक्टर एवं जिला दंडाधिकारी, अनूपपुर द्वारा उक्त भूमि में ऐश भराव का समतलीकरण करने की अनुमति आदेश उद्योग प्रबंधन को जारी किया गया। निरीक्षण के दौरान उक्त भराव स्थल पर मार्ग की दिशा में लगभग 8-10 फीट उंची ग्रीन मेट/कोर्टेन स्थापित पाई गई तथा डस्ट सप्रेषन हेतु वाटर टैकर एवं फोगगर मशीन व्यवस्था पाई गई। उद्योग प्रबंधन द्वारा प्लांट से नमी युक्त ऐश ट्रक में लोड कर तारपोलीन से कवर कर परिवहन किये जाने की परिप्रेक्ष्य में पत्र भी प्रेषित किये गये है। पूर्व में निरीक्षण के दौरान भी ऐश परिवहन हेतु ट्रक तारपोलीन से ढके हुए दिखाई दिये साथ ही अन्य दिवसों में कार्यालयीन कार्य हेतु क्षेत्र के भ्रमण दौरान भी उक्त उद्योग से ऐश परिवहन हेतु प्रयुक्त ट्रक तारपोलीन से ढके हुए दिखाई दिये। उद्योग प्रबंधन द्वारा उक्त शिकायत के परिप्रेक्ष्य में जवाब प्रस्तुत किया है तथा सतत परिवेधीय वायु गुणवत्ता मापन का स्तर सामान्य पाया गया है। शिकायत तथ्यपरक प्रतीत नहीं होती है। अतः शिकायत को बंद किया जाना प्रस्तावित है।</p>
09 Aug 2024	शिकायत निराकरण हेतु (एल2) अधिकारी है नाम :-श्री मुकेश श्रीवास्तव पद- क्षेत्रीय अधिकारी फोन- 7987813550
09 Aug 2024	शिकायतकर्ता की असंतुष्टि पर शिकायत उच्च लेवल अधिकारी को भेजी जा रहा है
09 Aug 2024	शिकायतकर्ता की असहमति के आधार पर शिकायत उच्च स्तर पर प्रेषित की जा रही है।
09 Aug 2024	शिकायतकर्ता से सहाति अथवा असहमति की पुष्टि शेष है
09 Aug 2024	<p>भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के द्वारा भारत सरकार के राजपत्र में प्रकाशित कर अधिसूचित किये गये ऐश प्रबंधन अधिसूचना के प्रावधानों के अनुसार त्याज्य खदानों/लो-लाईग एरिया में ऐश से भू-भराव कर समतलीकरण कार्यों को वैधानिक रूप दिया गया है, इससे थर्मल पावर प्लान्ट के त्याज्य अपशिष्ट पदार्थ ऐश के निस्तारण की समस्या का वैज्ञानिक रूप से समाधान हो रहा है। यह प्रक्रिया ताप विद्युत गृहों के निर्बाध संचालन हेतु आवश्यक है, क्योंकि विद्युत का उत्पादन जनहित में राष्ट्रीय आवश्यकता है। ऐश का लो लाईग एरिया/त्याज्य खदान में डिस्पोजल की क्रिया को म.प्र. प्रदूषण नियंत्रण बोर्ड द्वारा जारी अधिसूचना के अनुसार हरे रंग में वर्गीकृत किया गया है। शिकायतकर्ता का निवास किसी भी ऐश भराव हेतु प्रयुक्त लो लाईग एरिया/त्याज्य खदान के पास न होकर कोतमा शहर में है, अतः शिकायतकर्ता को व्यक्तिगत रूप से ऐश डिस्पोजल स्थलों से प्रदूषण की समस्या होना संभावित नहीं है। मे एम बी पावर (म प्र) लि., जैतहरी एवं अमरकंटक ताप विद्युत गृह, चचाई द्वारा लो लाईग एरिया / त्याज्य खदानों में ऐश से भराव करने के सम्बन्ध में आवश्यक दस्तावेजों/अनुमतियों के आधार पर म प्र प्रदूषण नियंत्रण बोर्ड में आवेदन प्रस्तुत किया जाता है। तत्पश्चात नियमानुसार तथा आवश्यक प्रदूषण नियंत्रण व्यवस्थाओं के स्थापित होने के परिप्रेक्ष्य में त्याज्य खदानों/ लो-लाईग एरिया पर ऐश से भराव करने के सम्बन्ध में म प्र प्रदूषण नियंत्रण बोर्ड, मुख्यालय भोपाल द्वारा स्थापना एवं संचालन सम्मति जारी की गई है। मे एम बी पावर (म प्र) लि., जैतहरी एवं अमरकंटक ताप विद्युत गृह, चचाई द्वारा उक्त शिकायत के परिप्रेक्ष्य में पत्र प्रेषित कर लेख किया गया है की उनके द्वारा ऐश भराव हेतु प्रयुक्त सभी त्याज्य खदानों/लो-लाईग एरिया हेतु सम्बंधित विभागों/संस्थानों से अनुमति/अनापत्ति प्राप्त की गई है तथा आवश्यक प्रदूषण नियंत्रण व्यवस्था स्थापित किया जाता है। पूर्व में</p>

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	निरीक्षण के दौरान भी ऐष परिवहन हेतु ट्रक तारपोलीन से ढके हुए दिखाई दिये गये साथ ही अन्य दिवसों में कार्यालयीन कार्य हेतु क्षेत्र भ्रमण के दौरान भी ऐष परिवहन हेतु प्रयुक्त ट्रक तारपोलीन से ढके हुए दिखाई दिये। कलेक्ट्रेट अनूपपुर में स्थापित सतत परिवेपीय वायु गुणवत्ता मापन स्टेशन के अनुसार दिनांक 01.06.2024 से दिनांक 08.08.2024 का औसत ए.क्यू.आई. 46 (अच्छा श्रेणी) है एवं जिलेवार परिवेपीय वायु गुणवत्ता सूचकांक वर्ष 2022-23 के विवरण अनुसार अनूपपुर जिले का वार्षिक ए.क्यू.आई. 59.68 है तथा उक्त जानकारी बोर्ड की वेबसाइट (पब्लिक डोमेन) पर उपलब्ध है। वर्तमान में क्षेत्र में मानसून सक्रिय है तथा आये दिन वर्षा होती रहती है। अतः उपरोक्तानुसार तदानुक्रम में प्रदूषण होना संभावित नहीं है। शिकायत को बंद किया जाना प्रस्तावित है।
29 Jul 2024	शिकायत निराकरण हेतु (एल-LL1) अधिकारी है नाम :-श्री श्रेयस पाण्डेय, पद-उपयंत्री, फोन-9406777480
29 Jul 2024	शिकायत को संबधित अधिकारी को प्रेषित कर दिया गया है।
25 Jul 2024	शिकायत चयनित अधिकारी के कार्य क्षेत्र से संबधित नहीं है अतः पुनः उचित अधिकारी को प्रेषित किया जावेगा
25 Jul 2024	शिकायतकर्ता से दूरभाष के माध्यम से संपर्क किया गया शिकायतकर्ता की समस्या मोजर विपर पॉवर प्लांट में चल रहे वाहन चालको द्वारा NGT के नियमों का पालन नहीं किया जा रहा है जिससे प्रदूषण एव आमजन के आवागमन में समस्या हो रही है अतः श्रीमान जी शिकायत को सम्बंधित विभाग में स्थान्तरित किया जा है जिससे शिकायतकर्ता की समस्या का निराकरण किया जा सके।
17 Jul 2024	शिकायत निराकरण हेतु (एल1) अधिकारी है नाम :-श्री सुरेन्द्र सिंह गौतम पद- जिला परिवहन अधिकारी फोन- 9131513335
17 Jul 2024	

प्रतिवेदन प.ह. सेन्दुरी, बर्री, हरी नं.-24, 25, 27 तहसील अनूपपुर
जिला अनूपपुर (म0प्र0)

प्रति,

श्रीमान तहसीलदार महोदय,
तहसील अनूपपुर, जिला अनूपपुर (म0प्र0)

विषय :- जन उपयोगी लोक अदालत प्र.क.-09/2024 चन्द्रीकांत झा व अन्य बनाम प्रबंधक मेजर वेयर व अन्य विभाग के समन्यव से मौका जाँच के संबंध में पालन प्रतिवेदन।

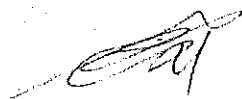
महोदय,

विष्यांतर्गत आवेदक चन्द्रीकांत झा पिता श्री विजय झा निवासी जमुना कॉलरी वार्ड नं.-6 पो. जमुना कॉलरी थाना भालूमाडा खांडा तहसील व जिला अनूपपुर (म0प्र0) एवं अन्य के द्वारा कार्यालय जिला विधिक सेवा प्राधिकरण अनूपपुर में जन उपयोगी लोक अदालत अंतर्गत मामला पंजीकृत कराया गया है कि एम.बी.पावर प्लांट जैतहरी के द्वारा ग्राम सेन्दुरी, बर्री, हरी में प्लाथ ऐश फीलिंग का कार्य कराया जा रहा है। जिसके कारण डस्ट से निरंतर पर्यावरण प्रदूषण हो रहा है। जिस संबंध में हल्का पटवारी सेन्दुरी, बर्री, हरी तथा एम.बी. पावर के प्रतिनिधि डॉ. भोला प्रसाद कुशवाहा, उप सरपंच ग्राम पंचायत सेन्दुरी, बर्री, हरी एवं ग्रामीण जनों के समक्ष मौका जाँच किया गया।

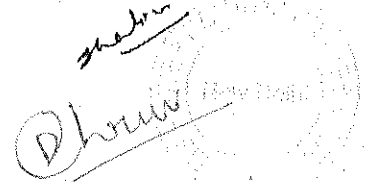
निरीक्षण में पाया गया कि ऐश फिलिंग साइट बर्री फाटक मेन रोड अनूपपुर जैतहरी मार्ग एवं तिपान नदी के बीचों बीच है। ग्राम सेन्दुरी की भूमि आराजी ख.नं.-1157/1 रकवा 2.474 हे के अंश भाग (शासकीय) पर ऐश फिलिंग कार्य कराया जा रहा है जो तिपान नदी से 50 मीटर दूर है नदी की ओर सम्पूर्ण एरिया में लगभग 45 मीटर लम्बी 11 मी. उंची, उपरी भाग 10 मी. चौड़ी, नीचे का भाग 50 मी. चौड़ी मिट्टी का बंड (मेड) निर्माण किया गया है। प्लाई ऐश फिलिंग स्थल से आवासीय क्षेत्र की तरफ ग्रीन नेट लगा पाया गया है।

भू-भराव क्षेत्र का कुछ क्षेत्र प्लाई ऐश से भर चुका है वहां मिट्टी की उपरी परत से ढंका जा चुका है। तथा कुछ क्षेत्र में प्लाई ऐश फिलिंग कार्य एवं वाटर स्पिंकलिंग कार्य मौके में कार्यरत पाया गया। जल एवं वायू प्रदूषण की स्थिति नहीं पायी गयी। प्लाई ऐश फिलिंग साइट से ग्राम बर्री की भूमि आ.ख.नं. 963/1 रकवा 0.579 हे. (शासकीय) लगी है। जिसके आंशिक रकवा 0.101 पर मिट्टी से फीलिंग किया गया है तथा वाहन के आवागमन हेतु मिट्टी से फीलिंग किया गया है। निरीक्षण के दौरान ऐश परिवहन के हाईवा में त्रिपाल से ढक कर परिवहन करता हुआ पाया गया है।

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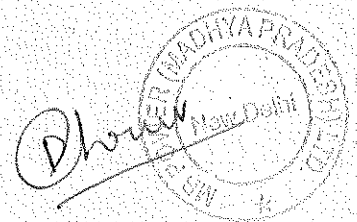
एम.बी.पावर प्लांट जैतहरी द्वारा प्लाई ऐश फीलिंग के कार्य को नेशनल ग्रीन ग्रीन ट्रिब्यूनल एवं प्रदूषण नियंत्रण गाईड लाइन के अनुरूप पाया गया है। जिसमें डस्ट से पर्यावरण प्रदूषण होना नहीं पाया गया है एम.बी.पावर प्लांट के प्रतिनिधि के द्वारा Consent order M.P. pollution control board E.S. Area colony Paryavaran Parisar Bhopal 16 M.P. की आदेश कॉपी 8 प्रति कार्यालय कलेक्टर एवं जिला दण्डाधिकारी अनूपपुर म0प्र0 की अनुमति आदेश की 01 प्रति कार्यालय ग्राम पंचायत सेन्दुरी द्वारा प्रदत्त अनापत्ति प्रमाण पत्र व ग्राम सभा की कार्यवाही प्रस्ताव की कापी 02 प्रति प्रस्तुत किया गया है। ग्राम - हरी
प्रभावित नहीं है।

अतः विषयांकित संबंध में मौका पंचनामा सह प्रतिवेदन सादर सम्प्रेषित है।

Praachi
प्राची गुप्ता (पटवारी)
प.ह. सेन्दुरी नं.-24

सी.पी. सिंह
सी.पी. सिंह (पटवारी)
प.ह. बरी नं.-25

Shalini
शालिनी अग्रवाल (पटवारी)
प.ह. हरी नं.-27



मौका - पंचनामा

पृ. 1

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आज दिनांक 18/09/2024 को कार्यालय विधिक सेवा प्राधिकरण अनूपपुर (मं०५०) एवं जन उपयोगी लोक अदालत द्वारा सहसिलदार जैतहरी को जारी पत्र क्रमांक फा० नं० ०१/ज० उ० लो० अ०/जि०/वि० सेवा/प्रा०/1839/2024 अनूपपुर दिनांक 10/9/2024 के पालन में हल्का पटवारी सै-दुरी, हरी ब बरि तथा M.B. पावर के प्रतिनिधि डा० भोला प्रसाद कुशवाहा, उपसरपंच सेदुली व बरि एवं ग्रामीण जमो के समक्ष मौके से जांच किया गया। निरीक्षण में पाया गया कि रेश फिलिंग साइट बरि फाटक मेनरोड अनूपपुर जैतहरी मार्ग एवं तिपान नदी के बीचोबीच है जो तिपान नदी से पचास मीटर दूर है नदी की ओर संपूर्ण दरिया में लगभग 45 मी० लम्बी 11 मीटर ऊंची ऊपरी भाग में 10 मीटर चौड़ी व नीचे के भाग में लगभग 50 मीटर चौड़ी मिट्टी का बंड (मैड) का निर्माण किया गया है। फ्लाई रेश फिलिंग स्थल से आवासीय क्षेत्र की तरफ ग्रीन नेट लगा पाया गया। भू-भराव क्षेत्र का ऊध क्षेत्र फ्लाई रेश से भर चुका है वहां मिट्टी की ऊपरी परत से ढका जा चुका है तथा ऊध क्षेत्र में फ्लाई रेश लेवलिंग कार्य एवं वाटर सिचुरलिंग कार्य मौके में कार्यरत पाया गया। जल एवं वायु प्रदूषण की स्थिति नहीं जांची गई। फ्लाई रेश फिलिंग साइट से गाम-बरि की भूमि लगी है जिसमें ऊध हिस्से में वाहन के आवागमन हेतु मिट्टी से फिलिंग बिना गया। मौके में रेश परिवहन के हइवा में त्रिपाल से ढक कर परिवहन करना हुआ पाया गया। M.B. Power प्रतिनिधि द्वारा रेश फिलिंग हेतु संबंधित विभाग से प्राप्त स्वीकृति की प्रति दिखाई गई। ग्राम बरि की आर० नं० 963/1-0-5798 (शा०) लगी है। जिसके अखिात रुका 0.10। पर मिट्टी पट फिलिंग बिना गया है तथा वाहन के आवागमन हेतु मिट्टी से फिलिंग बिना गया। ग्राम हरी बरि पंचनामा के प्रतिनिधि मोहनलाल

दीपक शर्मा राठौर
 (Bhola Prasad Kushwaha)

18/9/24
 Shalini
 40662
 P.T.O.

Atul
Atul Singh

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MBS Power (MP) Ltd.

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(MBSMPL)

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(MBSMPL)

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Atul

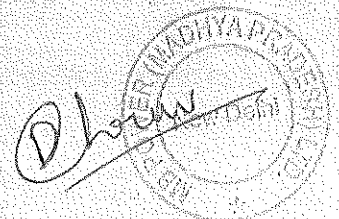
(MBSMPL)

Atul

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Atul
L. S. Rehman

Atul
Atul



कार्यालय अनुविभागीय अधिकारी राजस्व जैतहरी

क्रमांक / 992/ शिकायत / मुख्यमंत्री निवास /2024 -25

दिनांक 3/9/2024

प्रति,

कलेक्टर न्यायालय

अनूपपुर

विषय- मुख्यमंत्री आवास से प्राप्त आवेदन पत्र पर कार्यवाही।

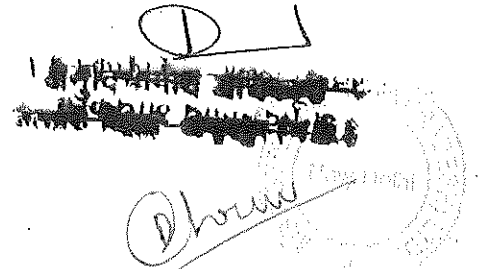
संदर्भ - भवदीय कार्यालय का पत्र क्रमांक 4103/ शिकायत/ 31/08/2024 एवम इस कार्यालय का पत्र क्रमांक 972/ शिकायत / दिनांक 04/09/2024, एम बी पावर कंपनी लिमिटेड का पत्र mbpmp/2024 25/ 1320 दिनांक 13/09/2024 तथा पत्र क्रमांक 1304/ दिनांक 09/09/2024

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कृपया संदर्भित पत्र का अवलोकन हो। पत्र के संलग्न दो शिकायत आवेदन पत्र इस कार्यालय में प्राप्त हुए। उक्त शिकायत पत्र क्रमांक 150752 श्री अमीन अहमद द्वारा की गई शिकायत का जांच प्रतिवेदन थाना प्रभारी यातायात एवम जिला परिवहन अधिकारी अनूपपुर से तथा शिकायत क्रमांक 50835 श्री चंडी कांत झा द्वारा की गई शिकायत का जांच प्रतिवेदन क्षेत्रीय प्रबंधक प्रदूषण नियंत्रण बोर्ड से कराई जा कर प्राप्त किया गया। जांच का सार संक्षेप इस प्रकार है -

- (1) श्री अमीन अहमद जिला उपाध्यक्ष अल्पसंख्यक मोर्चा द्वारा शिकायत किया गया की ग्राम कुशियारा एवम बदरा में निरंतर ओवरलोड वाहन का आवागमन होने तथा उक्त ग्राम सघन आवादी होने से दुर्घटना हो सकती है, बदरा में शासकीय विद्या निकेतन संचालित है जिससे छात्र छात्राओं को असुविधा होती है इसलिए उक्त दोनों ग्राम में भारी वाहन के परिवहन को प्रतिबंधित किया जाए। शिकायत की जांच थाना प्रभारी यातायात एवम जिला परिवहन अधिकारी से कराई गई। यातायात थाना प्रभारी के पत्र क्रमांक 301/2024 दिनांक 10/09/2024 से प्रतिवेदित किया गया की अनूपपुर शहर में प्रातः 6 बजे से रात्रि 10 बजे तक भारी वाहनों का प्रवेश प्रतिबंधित रहता है। इस कारण हिंदुस्तान पावर लिमिटेड कंपनी से निकलने वाली राखड का परिवहन करने वाले वाहन दिन से समय में जैतहरी खुंटाटोला हो कर डंपिंग क्षेत्र बदरा और निगवानी पहुंचते हैं। भारी वाहनों द्वारा ग्राम बदरा के पास ग्रामीण राडक का उपयोग किया जाता है। थाना प्रभारी यातायात द्वारा उक्त मार्ग का औचक निरीक्षण किया गया जिसमें ट्रैफिक जाम की स्थिति नहीं पाई गई तथा वाहनों में ओवर लोडिंग भी नहीं पाई गई। पुलिस अधीक्षक अनूपपुर के पत्र क्रमांक 240/ यातायात / दिनांक 30/07/2024 द्वारा आमजन की सुविधा को दृष्टिगत रखते हुए प्रातः 9 बजे से अपरान्ह 3 बजे तक राखड की लोडिंग और निकासी प्रतिबंधित किए जाने हेतु कंपनी को लिखा गया है। ग्राम बदरा और कुशियारा में भारी वाहन आवागमन बंद करने हेतु थाना प्रभारी द्वारा अनुशंसा की गई है।

इसी शिकायत की जांच में जिला परिवहन अधिकारी के पत्र क्रमांक 459/जी प अ/ 2024 अनूपपुर दिनांक 09/09/2024 द्वारा प्रतिवेदित किया गया है की ग्राम गढी कोतमा में राखड ले जाने की अनुमति, स्थानीय ग्राम पंचायत की अनापत्ति एवम अनुविभागीय अधिकारी राजस्व कोतमा के प्रतिवेदन पर कलेक्टर न्यायालय से जारी की गई है। परिवहन अधिकारी के जांच प्रतिवेदन में लेख है की एम. बी.

1

 District Transport Officer, Unnao

पावर कंपनी के द्वारा फ्लाई ऐश का परिवहन करते समय सड़क सुरक्षा के सभी मापदंडों का पालन किया जाता है। तथा वाहन की भार क्षमता अनुसार तारपोलिन कवर सहित भेजा जाता है। अनावेदक एम बी पावर कंपनी लिमिटेड ने अपने पत्र क्रमांक 1301/ दिनांक 6/9/2024 में लेख किया है की इस विषय में शिकायतकर्ता द्वारा जन उपयोगी लोक अदालत में भी शिकायत किया था जिसका प्रकरण जिला न्यायालय में लंबित है।

एम बी पावर कंपनी लिमिटेड द्वारा अपने पत्र क्रमांक 1304 दिनांक 09/09/2024 से प्रतुत्तर मय अभिलेख प्रस्तुत किया है जिसका सार संक्षेप यह है की कंपनी में प्रतिदिन लगभग 7000 मिट्रिक टन फ्लाई ऐश होती है। वर्तमान में कंपनी के ऐश पौंड से शारदा माइंस सोहागपुर, जमुना कोतमा माइंस ग्राम हरद तहसील कोतमा, ग्राम गढी कोतमा, ग्राम सेंदूरी तहसील अनूपपुर, ग्राम गोबरी तहसील जैतहरी में रखड परिवहन एवम भराव कार्य किया जा रहा है। ग्राम बदरा एवम कुशीयरा मुख्य आबादी बस्ती से बाहर सड़क है जिसमे अन्य कोल माइंस, रेत स्टोन, आर्या एनर्जी आदि सभी के वाहन परिचालन होते हैं। कंपनी द्वारा अपने जवाब के संलग्न श्रीमान के न्यायालय से जारी अनुमति आदेश क्रमांक 3785/ आर डी एम/ फ्लाई ऐश/ 2023 दिनांक 12/07/2023 की प्रति पेश किया है जिसमे शासकीय आराजी खसरा नंबर 1157/1 रकबा 2.474 हेक पर रखड भराव एवम समतलीकरण की सशर्त अनुमति जारी की गई है। अनुमति में लेख है की

1. यातायात नियमों का पालन किया जायेगा।
 2. फ्लाई ऐश को ढंका पर परिवहन किया जायेगा।
 3. समीपी कृषकों की कृषि योग्य भूमि पर विपरीत प्रभाव नहीं पड़े।
 4. जन सामान्य की असुविधा या प्रतिकूल प्रभाव होने पर अनुमति स्वमेव निरस्त मानी जाएगी।
- इसी प्रकार एक अन्य अनुमति आदेश दिनांक 14/12/2022 को ग्राम गढी तहसील कोतमा में खसरा नंबर 397/1 रकबा 2.510 के अंशभाग पर समतलीकरण हेतु प्रदाय की गई है।

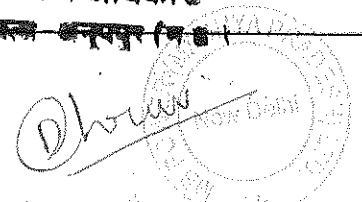
2. मुख्यमंत्री आवास से प्राप्त दूसरी शिकायत श्री चंडी कांत झा द्वारा ग्राम सेंदूरी अंतर्गत एम बी पावर कंपनी लिमिटेड द्वारा किए जा रहे फ्लाई ऐश निपटान स्थल तीपन नदी से मात्र 50 मीटर की दूरी पर स्थित होने नदी जल प्रदूषित होने, स्थल पर सीमांकन और बाउंड्री नहीं होने, स्थानीय रहवासियों को शिकायत, आवासीय भवन से मात्र 20 मीटर की दूरी होने, राजस्व और खनिज की अनुमति नहीं होने एवम परिवहन खुले ट्रक में किए जाने की शिकायत की गई है। अतः उक्त निपटान स्थल पर कार्य रुकवाया जाए।

इस शिकायत की जांच प्रदूषण नियंत्रण बोर्ड शहडोल के क्षेत्रीय कार्यालय से कराई गई। क्षेत्रीय अधिकारी के प्रतिवेदन क्रमांक 995/ क्षे का/ शहडोल दिनांक 05/09/2024 से विस्तृत जांच प्रतिवेदन प्रस्तुत किया। प्रतिवेदन में लेख है की उपयंत्री द्वारा दिनांक 08/08/2024 को स्थल निरीक्षण किया गया। उक्त स्थान पर राखड से समतलीकरण करने हेतु स्थानीय पंचायत से अनापत्ति, कलेक्टर न्यायालय से अनुमति, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल से अनुमति प्राप्त की गई है। दिसंबर 2021 की अधिसूचना अनुसार मार्ग पर 10 फीट ऊंचाई तक ग्रीन मैट लगाकर डस्ट सेपरेशन किया गया है तथा वांटर टैंकर एवम फोगर मशीन उपलब्ध है। साइट पर निवासरत किसी व्यक्ति से प्रदूषण की शिकायत प्राप्त नहीं हुई है। जिस लो लाइंग क्षेत्र में राख भराव किया जा रहा है उसके चारो ओर पर्यावरण विभाग के ज्ञाप अनुसार मिट्टी की मेड (earthen embankment) कंपनी लिमिटेड द्वारा बनाया गया है। स्थल के जीपीएस फोटोग्राफ संलग्न हैं।

2


अनुदिभागीय अधिकारी

सोहागपुर जिला अनूपपुर (म.प्र.)



उपरोक्त दोनों शिकायतों की जांच तथा स्थल निरीक्षण उपरांत जांच करता अधिकारी का अभिमत इस प्रकार

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1. ग्राम बदरा और कुशियारा दोनो SECL जमुना कोतमा से लगे हुए ग्राम हैं जिनमे भारी वाहनों का आवागमन पूर्णतः प्रतिबंधित किया जाना संभव नहीं है। पुलिस अधीक्षक अनूपपुर के पत्र क्रमांक 240/ यातायात दिनांक 30/07/2024 अनुसार उक्त ग्राम के आंतरिक सड़क मार्गों पर सड़क सुरक्षा समिति के निर्णय उपरांत आवागमन निर्धारित अवधि के लिए प्रतिबंधित किया जा सकता है।
2. जिला अनूपपुर की राजस्व सीमा के अंतर्गत शासकीय भूमि के ऐसे लो लाइंग क्षेत्र जिनमे राखड भराव और समतलीकरण की अनुमति पूर्व में जारी की गई हैं उनमें पूर्व अनुज्ञप्ति की शर्तों के साथ निम्नलिखित शर्तें जोड़ते हुए पूर्व की समस्त अनुमति निरस्त कर नई अनुमति जारी की जाए जिनमे यह जोड़ा जाए—
 - यह अनुमति एक वर्ष या कार्य समाप्ति (जो भी पूर्वतर हो) के लिए जारी की जा रही है। निर्धारित अवधि उपरांत कंपनी पुनः नवीनीकरण हेतु आवेदन प्रस्तुत करें।
 - नवीनीकरण एवम नई अनुज्ञा के पूर्व कंपनी को प्रदूषण नियंत्रण बोर्ड शहडोल से इस आशय का प्रमाण पत्र प्रस्तुत करना होगा की चयनित स्थल से लगे 50 मीटर की सीमा तक खेत , तलाब, नदी, भूजल स्रोत एवम वनस्पति की जांच पर्यावरण एवं वन मंत्रालय के ज्ञाप क्रमांक F no 22-13 / 2019 एवम नवीनतम दिशानिर्देशों के अनुरूप कार्य प्रारंभ होने के पूर्व एवम पश्चात कराई जा कर प्रदूषण होना नहीं पाया गया है। विपरीत प्रतिवेदन होने की दशा में अनुमति निरस्त मानी जाएगी।
 - आबादी क्षेत्र में राखड के परिवहन के दौरान यातायात नियम का पूर्णतः पालन किया जायेगा।
 - मुख्य मार्गों से लो लाइंग क्षेत्र तक पहुंचने के लिए चिन्हित किए गए मार्ग निर्माण और उसके रखरखाव की जवाबदारी अनुमति अवधि तक के लिए कंपनी की रहेगी।
 - आवेदक कंपनी लो लाइंग क्षेत्र में साइट पर किए जा रहे कार्य एवं अनुज्ञप्ति का विवरण अनिवार्यतः प्रदर्शन बोर्ड पर लगाएं।
 - जिले की राजस्व सीमा के भीतर किसी निर्माण विभाग द्वारा जिला कलेक्टर को प्राप्त आवेदन पर निर्धारित नियम अनुरूप राखड की निश्चित मात्रा से भराव या समतलीकरण कार्य कंपनी द्वारा किया जाए।
 - गोबरी ग्राम में पूर्व के लो लाइंग क्षेत्र जिनमे भराव कार्य पूर्ण हो चुका है में आज दिनांक तक वृक्षारोपण नहीं कराया गया है। अनुज्ञप्ति के मानक के अनुरूप वृक्षारोपण कार्य कंपनी को पूर्ण करना चाहिए।

अतः शिकायत पर विस्तृत जांच प्रतिवेदन श्रीमान के न्यायालय में प्रस्तुत है।

संलग्न उपरोक्तानुसार सहपत्र 1 से तक मूल प्रति में प्रेषित।

अनुविभागीय अधिकारी
अनुविभागीय अधिकारी राजस्व जैतहरी

प्रतिलिपि पृष्ठांकन

✓ 1. एम बी पावर कंपनी लिमिटेड की ओर सूचनार्थ।

अनुविभागीय अधिकारी राजस्व जैतहरी
राजस्व जैतहरी - अनूपपुर (प.प्र.)

धरम



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

बाई पास चौक, गोरतरा, बुढ़ार रोड जिला शहडोल 484001 (म.प्र.)

Tel./Fax (07652) 248098 / 19 mail : ropeshahadol@gmail.com



क्रमांक 995 क्षेका./प्रनिबो/2024 शहडोल, दिनांक 5/09/2024
प्रति,

अनुविभागीय अधिकारी (राजस्व),
कार्यालय अनुविभागीय अधिकारी,
अनुभाग-जैतहरी,
जिला-अनूपपुर (म.प्र.)

विषय:- ग्राम सेन्दुरी के अन्तर्गत एम.बी.पावर प्लांट, जैतहरी (फलाई ऐश) की
जांच कर कार्यवाही किये जाने संबंधित शिकायत बावत।

संदर्भ:- आपका पत्र क्रमांक 972/अनु.अधि./शिकायत/मुख्यमंत्री/2024, जैतहरी
दिनांक 04/09/2024

उपरोक्त विषयांतर्गत लेख है, आपके संदर्भित पत्र के द्वारा श्री
चण्डीकांत झा, (जिला संयोजक), वार्ड क्रमांक 05, जमुना कालरी, जिला अनूपपुर
द्वारा ग्राम सेन्दुरी के अन्तर्गत एम.बी.पावर प्लांट, जैतहरी (फलाई ऐश) की
जांच कर कार्यवाही किये जाने विषयक संबंधित शिकायत के परिप्रेक्ष्य में
प्रतिवेदन संलग्न कर प्रेषित है।

संलग्न:- उपरोक्तानुसार

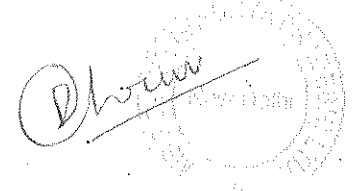
क्षेत्रीय अधिकारी

म.प्र. प्रदूषण नियंत्रण बोर्ड,
शहडोल (म.प्र.)

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11/09/24

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ऑफिस सूचना अधिकारी
कार्यालय उपखण्ड अधिकारी
राजस्व-जैतहरी
जिला-अनूपपुर (म.प्र.)





प्रतिवेदन

भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के द्वारा भारत सरकार के राजपत्र में प्रकाशित कर अधिसूचित किये गये ऐश प्रबंधन अधिसूचना के प्रावधानों के अनुसार त्याज्य खदानों/लो-लाईंग एरिया में ऐश से भू-भराव कर समतलीकरण कार्यों को वैधानिक रूप दिया गया है, इससे थर्मल पावर प्लान्ट के त्याज्य अपशिष्ट पदार्थ ऐश के निस्तारण की समस्या का वैज्ञानिक रूप से समाधान हो रहा है। यह प्रक्रिया ताप विद्युत गृहों के निर्बाध संचालन हेतु आवश्यक है, क्योंकि विद्युत का उत्पादन जनहित में राष्ट्रीय आवश्यकता है।

शिकायतकर्ता श्री चण्डिकान्त झा द्वारा मे. एम बी पावर (म प्र) लिमिटेड, जैतहरी के द्वारा ग्राम सेंदुरि, जिला अनूपपुर में स्थित लो लाईंग एरिया में किये जा रहे ऐश डिस्पोजल कार्य के सम्बन्ध में की गई शिकायतों के परिप्रेक्ष में दिनांक 08/08/2024 को स्थल निरीक्षण किया गया। शिकायतकर्ता का निवास कोतमा में है जो की उक्त ऐश डिस्पोजल स्थल से सड़क मार्ग से 55 किलोमीटर से अधिक दूरी पर है, अतः शिकायतकर्ता को व्यक्तिगत रूप से उक्त ऐश डिस्पोजल स्थल से प्रदूषण की समस्या होना संभावित नहीं है।

शिकायतकर्ता श्री चण्डिकान्त झा द्वारा की गई उक्त शिकायत के परिप्रेक्ष में जानकारी निम्नानुसार है:-

1. कार्यालय ग्राम पंचायत सेंदुरि, जिला अनूपपुर द्वारा शासकीय भूमि खसरा क्र 1157/1 में राख से समतलीकरण करने के ध्येय से दिनांक 23/11/2022 को मे एम बी पावर (म प्र) लिमिटेड, जैतहरी को अनापत्ति प्रमाण पत्र जारी किया गया तथा दिनांक 16/08/2022 को ग्राम सभा बैठक में उक्त प्रस्ताव के सम्बन्ध में सर्व सम्मति से अनुमोदन किया गया। कार्यालय कलेक्टर एवं जिला दंडाधिकारी, अनूपपुर द्वारा दिनांक 12/07/2023 को उक्त भूमि में ऐश से भराव कर समतलीकरण करने की अनुमति आदेश उद्योग प्रबंधन को जारी किया गया। तत्पश्चात नियमानुसार तथा आवश्यक प्रदूषण नियंत्रण व्यवस्थाओं के परिप्रेक्ष में उक्त भूमि पर ऐश से भराव करने के सम्बन्ध में म प्र प्रदूषण नियंत्रण बोर्ड, मुख्यालय भोपाल द्वारा स्थापना एवं संचालन सम्मति जारी की गई है।

2. ऐश का लो लाईंग एरिया/त्याज्य खदान में डिस्पोजल की क्रिया को म.प्र. प्रदूषण नियंत्रण बोर्ड द्वारा दिसंबर 2021 में जारी अधिसूचना के अनुसार हरे रंग में वर्गीकृत किया गया है। निरीक्षण के दौरान उक्त भराव स्थल पर मार्ग की दिशा में लगभग 8-10 फीट ऊँची ग्रीन मैट/ कर्टेन स्थापित पाई गई तथा डस्ट सप्रेसन हेतु वाटर टैंकर एवं फोगगर मशीन की व्यवस्था पाई गई। उक्त ऐश डिस्पोजल साइट के पास निवासरत किसी भी व्यक्ति द्वारा उक्त कार्य से प्रदूषण की समस्या होने की शिकायत इस कार्यालय को प्राप्त नहीं हुई है।

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अत्यापति

लोक सूचना अधिकारी
कार्यालय उपखण्ड अधिकारी
राजस्य-जैतहरी
जिला-अनूपपुर (म.प्र.)





3. केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी Guidelines for disposal/utilization of fly ash मार्च 2019 के बिंदु 5.1.4 में ऐश फिल के ऊपर मिट्टी के कवर हेतु मिट्टी को लैंडफिल स्थल से खुदाई किये जाने का उल्लेख है, बिंदु 5.2.3 में लौ लाइंग एरिया / क्वारी के समीप अगर कोई वाटर बॉडी है तो वह उक्त वाटर बॉडी में ऐश की स्पिलिंग एवं सरफेस रन ऑफ के प्रवेश से बचने हेतु earthen embankment के निर्माण किये जाने का उल्लेख है, जो की प्रबंधन द्वारा निर्मित किया गया है।

4. उद्योग प्रबंधन द्वारा प्लांट से नमी युक्त ऐश ट्रको में लोड कर तारपोलीन से कव्हर कर परिवहन किये जाने के परिप्रेक्ष्य में पत्र भी प्रेषित किये गये है। निरीक्षण के दौरान भी ऐश परिवहन हेतु ट्रक तारपोलीन से ढके हुए दिखाई दिये गये साथ ही अन्य दिवसों में कार्यालयीन कार्य हेतु क्षेत्र भ्रमण के दौरान भी उक्त उद्योग से ऐश परिवहन हेतु प्रयुक्त ट्रक तारपोलीन से ढके हुए दिखाई दिये।

5. जिलेवार परिवेशीय वायु गुणवत्ता सूचकांक के विवरण अनुसार अनूपपुर जिले का वार्षिक ए.क्यू.आई. वर्ष 2020-21 हेतु 67.09, वर्ष 2021-22 हेतु 68.65 एवं वर्ष 2022-23 हेतु 59.68 है एवं कलेक्ट्रेट अनूपपुर में स्थापित सतत परिवेशीय वायु गुणवत्ता मापन स्टेशन के अनुसार दिनांक 01.06.2024 से दिनांक 30.08.2024 का औसत ए.क्यू.आई. 42 (अच्छा श्रेणी) है तथा उक्त जानकारी बोर्ड की वेबसाइट (पब्लिक डोमेन) पर भी उपलब्ध है। वर्तमान में क्षेत्र में मानसून सक्रिय है तथा आये दिन वर्षा होती रहती है।

स्थल एवं ऐश के कवर्ड परिवहन के फोटोग्राफ्स, अनुमतियों / सम्मति की प्रति एवं उद्योग प्रबंधन द्वारा शिकायतों के परिप्रेक्ष में प्रेषित पत्र संलग्न है।

Kamlesh
उपयंत्री

म प्र प्रदूषण नियंत्रण बोर्ड
शहडोल

सत्यप्रतिलिपि

जो क सूचना अधिकारी
कार्यालय उपखण्ड अधिकारी
राजरव-जैतहरी
जिला-अनूपपुर (म.प्र.)

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